CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

CAUSE TITLE W	INDEX SHEET 4. 369/87 1. No. 2478/79 OF	
	IES. Dr. R. K. Kishahe	
	Versus	A STATE OF THE STA
	OO. I. Bars.	Respondent

Part A.

Sl.No.	Description of documents		Page
}	Indes theck	AI,	to 12
2.	order wheel	43	to A18
3	Judgement exces dt 31-03-89	•	919 to 422
4	Atidovit with onnexure	. 19	23 to 139
5	Notices.	AY	o to Ally
6	conjunal Beard Ash Court of.		· · · · · · · · · · · · · · · · · · ·
7	Indicature At Allahahad.	hayanna di si	
8	CIVI MIZE DAIFNO-3478/79	445	
9		Marmer (Etab Espire Dibulghoon)	1
10			<u>† </u>
]]	1	, ,	<u> </u>
12	<u> </u>		
13			
14	b		
15	1		
16		• • • • • • • • • • • • • • • • • • • •	<u>- - - - - - - - - - </u>
13			······································
18		allelle over a ere apresimilier	.

CERTIFICATE

Certified that no further action is required totaken and that the case is fit for consignment to the recoord room (decided)

Dated 35-8-11

Counter Signed......

Sla

Signature of the Dealing Assistant

Section Officer/In charge

Central A dministrative Tribunal Lucknow Bench

FORM OF INDEX

DY: R. R. Kunal		1987	Applicant,
5 0 g	Versus		

1.	Index Papers Order Sheet	: 1 : 240 28	
3.	Any other orders	"	
4.	Judgment	" 29. to 2	2
5.	S.L.P	, ,	

8 2

Dy.Registrar

Supervising Officer

Dealing Clerk

Respondents.

Note: If any original document is on record-Details.

ξN)

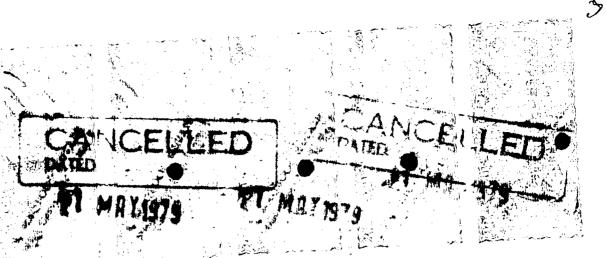
CENTRAL ADMINISTRATIVE TRIB INAL, ALLAHABAD

TA. No 364 OF 190) (T)

Name of the Parties Dr R.R. Kill are

Part No Band and i Allahad Training

A MANAGEMENT AND PROPERTY OF THE PARTY OF TH	2	~ Q15
allower.	, DESCRIPTION OF DECUMENTS	77.05
A	General Index	PAGE
AL	· Onder Sheet	
A3	Judegen et oft 31-3-19	39: 4
AG	l'Affridant alongmith ann	ucji
BH	Memaranchum for Appe	cianer-/
B2.	Notice	- 7
;7	Recard High Camt of.	
. 1	Indicature At Allarbak. Cinic mise wome No 3478/-	19
† † ;		1 1



15ch 1514

IN THE HIGH COURT OF JUDICATURE AT ALL AHAE AD

Civil Lisc. Trit No. (10) of 1979

(Under Article 2% of the Constitution of India)

District Allahubad.

Ver sus

- 1. Principal, Civil Aviation Training Centre, Bamrauli, Allahabad.
- J2. Chief Medical Officer, Central Government Health Scheme, 7-Liddle Road, George town, Allahabad.

The Hon! ble the Chief Justice and His Companion Judges of the aforesaid Court.

The humble petition of the abovenamed applicant Lost Respectfully Showeth. -

1. That the applicant was appointed as Junior Ledical Officer in Central Government, Health Scheme.

Group A 13 (K)
Commi

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

INDE 10.3478 Civil Miso Writ

District Allahabad.

..petitioner Dr. Rishi Raj Kishor

Ver sus

ing Centre, Bamrauli ...Opposite Parties. Principal, Civil Aviation Training Allahabad and other

Sl.N	<u>vo.</u>	Page.
1.	Stay Application	1 and 2
2.	Writ Petition	3 to 10
3.	Annexure 'I' O.M. No. A-45012/1/74- C.H.S.II. Dated 5.4.1975 from the Ministry of Health and F.P. (Deptt. of Health, New Delhi.	11 to 12
4.	from Government of India, dated 21st June, 1978.	13 tonly
5.	Annexure III' Memo from C.M.O. Allahabae dated 28.9.1978.	14 only
6.	Annexure 'IV' Order dated 23.11.75 From Secretary, Ministry of Health and Family Welfare, Govt. of India.	15 and 16
7.	Annexure 'V' Memo. Dated 24.4.1979 from Frincipal C.A.T.C.Bamrauli	17 only.
8.	Annexure 'VIE' Letter dated 26.4.79	_
. •	from Dr. R.R. Kishore to principal C.A.T.C. Bamrauli.	18 and 1
9.	Annexure 'VII' Memo dated 4.5.79 from the Principal C.A.T.C. Bamrauli	20 only.
10.	Annexure 'VIII' letter dated 5.5.1979 from Dr.R.R.Kishore to the Principal C.A.T.C. Bamrauli.	21 and 22
11.	, Affidavit	23 and 24/

11. Affidavit

(Smt. Ramo Devi Gupta) Counsel for the Petttioner

recovered and the future Class Salary will also be paid according to that pre-revised Class II Scale. The applicant made representations to the Opposite Parties with copy to the president of India vide Annexure 'VIX' and 'VIII' not to enforce this illegal and arbitrary order as mentioned in Annexure 'V' by opposite party No. I but all his requests are going unheeded.

at the order of reversion from Class I 2. to Class II is a very big punishment. Every appointment to in dentral Health Services to day is being made in Class I Cadre and hence the applicant's Junior and subordinates may become his Various previlages, assignments, deputations and promotional avenues may be adversely affected. An irrepairable loss will be caused to the applicant if the order contained in Annexure 'V' is enforced.

It is, therefore, prayed that the operation of the order contained in Annexure 'V' dated 24.4.19/79 issued by Opposite Party No. 1 may please be stayed.

Counsel for the Petitioner

amas Co

21-5-1979

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

Civil Misc. Application No. of 1979.

Under section 151 C.P.C.

(On behalf of R.R.Kishore.....Petitioner)

Civil Misc. Writ Petition No. 3448 of 1979

District Allahabad.

Dr. Rishi Raj Kishore son of late Sri Brij Raj Kishore resident of House Nd. 49/93, Mahatma Gandhi Marg, District Allahabad.

Versusn

- 1. Principal, Civitl Aviation Training Centre, Bamrauli Allahabad.
- Chief Medical Officer, Central Government Health Scheme, 7-Liddle Road, George town, Allahabad
- Ministry of Health and Family Welf are, Department 3. of Health, Government of India, New Delhi, through its Secretary, Nirman Bhavan, Maulana Azad Road,Opposite Parties. New Delhi...

To

The Hon'ble the Chief Justice and his Companion Judges of the aforesaid Court.

The humble petition of the abovenamed applicant Most Pespectfully showeth; -

That in order to give effect to the 1. said illegal order the amount which was paid to the applicant in Class I Scale has been directed to be

इलाहाबाद स्थित उच्च न्यायालय तन् 19 कि का

19(6)

representation referred to by the petitioner, has been disposed of on 20th February, 1925 and that the order passed in that respect is C. A. I to the courter affiliant.

This be listed again on 17th

September, 1985.

9.9.05 Hm BD. Agamal J

Apple de 25.2.025 Our representation. Our Consegnent for decided on Mr order Jans Cont. M. Sept. 13,

1905.

इलाहाबाद स्थित उच्च ग्यायालय Dr Kishi Ray Kishne दिनाक, जिसके लिये सामला दिनांक-कार्यवाहियों की प्रगति और नत्यक आदेशों के सम्बन्ध में टिप्पणी स्थगित किया गया 21-5-29 Ha ANVenag Pohlin - 451 the pelitin aley with applicate printerin ratel list on 20-5-79 My J. N. Bown Shell ablain admitte to the applies? ly 20.507 Bol 1.5-29 Han ANVermag Reliber y un pradmissi vi In weste gong 86j - gesendig not acopt by So Jol Tewis from 4th 12 vole, his spokenen for pusher anders in pros week gong, In the meanler the speral a The suprespos over dele 24.4.29 There ranian slay hils fecal week July 1975 BUC

Ma

दिनांक	कार्यवाहियों की प्रगति और नैत्यक आदेशों के सम्बन्ध में हिप्पणी	दिनाक, जिसके लिये मामला स्यगित किया गया
1	2	3
26.60.79	Han y wand on	\ .
	PO. on allness dip sen BP.	
	martara Council forthe	
•	fælden. Ost.	
30.10.79	Hany roanson	
•.	Home syrumely	
•	So. In three days on the	
	reques of si of Sivatura	
	Courselfor the petitioner.	
11.79.	Hon. N. W. Will warmen 5	
À	of Sir. B. P. Dinum lance	Þ
	Hon sele 14. D. osla, J. Hon ble v. K. Islanner, S.	<u> </u>
		*

इलाहाबाद स्थित उच्च न्यायालय

Work 3478-79 %

Dr. Rishi Raj Kishon दिनांक, जिसके लिये मामला कार्यवाहियों की प्रगति श्रीर नैत्वक श्रादेशों के सम्बन्ध में टिप्पणी स्थगित किया गया \$ 3 The Case to put up before the boust for Adm. along with Story applin HWYN J 27-2-80 HM BDAI Pul up tomarous alway with awendwerl appler. (plie en 6/2/80) the Am. Y. N. J-Har. B.D. A-J. Sue RDSupto hear. Adul. In motion awadwed apple allowed \$ 3 E HOVE from Ho shore bereverbied yes, an sløy Vacaba apph. St. 3.3. Al work-C.A. is fort up before the Court for arters. 21.0.01 26.0.01, Hon. D.). Aparesde, 9.

The petitions is granted live weeks. live to file the rejoinder offidavie

इलाहाबाद स्थित उच्च न्याबालय With Duc. 3478-79 (A

दिनांक, जिसफे लिये मामला दिनांक कार्यवाहियों की प्रगति और नैत्यक आदेशों के सम्बन्ध में टिप्पणी स्थगित किया गया Stay Vacation apply- of. 3-3-01 10/11/01 In New of Court's some of 20.10.01 no supple. c. D. Las some been fito. slow the oberc application is put up before the Court for solve. 11,11,1981 on- M. N. Shrucla, I Sni Aushunen Stji in grahat thre nevels time for felling a sufficienting country affidavil. The filetion meny file a supplementery terjerinde offidair within a neen therope The stary office they shall be linear for orders immedially fla expiry of this period. Stay Vacatra apple. St. 3.3. N In men of Count's some It. 11.11.01 no supple. C.A. on Bupple. R. St. Las since

Po today. 14.12.81

up before the Court for adve.

been Ala. New the oben apph. to put

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

hret No. 3 hr 8 1929

X/~/

Date	Note of progress of proceedings and soutine orders	Date to which case is adjourned
13	2	3
25-11-83	Honv. 1c. Khannas Paned over	
28 US3	How Khamo	
	of the line of offer	la C
	to be und pelila.	Bal
	July .	· · · · · · · · · · · · · · · · · · ·
27.484	parties Concerned may buildy	
	le VIII a Color of	ler hto
	estoed to longer afriday afriday of an perspectively for perusual of an	Frank S
30.4.04	No Silley 82	J 37-4-8



इलाहाबाद स्थित उच्च न्यागालग सन् 19 19 का 3478 में 79 N. R. R. Kishon ala कि Gorne fo Carlavalian

दिनांक	कार्यवाहियों की प्रगति और नैत्यक आदेशों के सम्बन्ध में टिप्पजी	विनोक, विसके लिये मामला स्थिपित किया वया
1	2	
	Hon. AN. Verma J	
ic	Har. As. Snivastavar	,
17/84	On 23 rd November, 78	
	hatte	(
	Ministry of Health & welfare Ministry of Health & welfare	
	Mensing of the awarder	J.
	Government of many	ion,
	Government of malli of Certain benality of reduct	
	to a lower stage by two to a lower stage by two stages for a period of two	,
•	stages for a period. Of	, .e.
•	stages for a person order the years. Against this order the	al
	gears. Against me petetioner preferred an appe petetioner preferred an appe	eSS
	betetvener frefer which has been bending to which has been pending to	
,	which has been plus ; the last several years. The last several years.	ne 7.D
*	the last several provember, order et 23 rd November,	tolical
*		<i>a</i>
	hearing on the out com	~ asmuchas
	bearing on the out com of this petetion and in the tetioner is diffleted	already
	the petetones is difficultion to that a that	rder, it
	by suing an alternation of that a that a that a that a photosoforate that	the Learny
	in the cool to that a white wat a the	deferred
	is only opposition be of the Writ Petertion be for some time, so the	et the
	for some time)	

इलाहाबाद स्थित दुच्च न्यागालय

m 10 WP: 01 3478 1111 79

विमाच, बिसके सिथे मामला **বিলাক্ত** कार्यवाहियों की प्रगति और नैस्यक मानेवाँ के सम्बन्ध में टिप्यकी स्थित विवा वया 11-7-19.84 Hon'ble K. N. Snigh J. How ble Of Mehooten. I Learned Standing Coursel for the lunion of Julia foray, for and is grouted two months time to enable respondent No! 3 to dispose of the oppeal freferred. by the petitione. List-on 12th Seffenher 1984 Hon. K. A. Seagh J Hon. A. H. Bikshile. J. 14.9.84 Atth. for further time tiled hong, by respect.
P.O. Republications 24.9.84. 26,9,84 9-10-84 Am. B.N. Sapm. J Am. A.M. Dikshila J. Applial. 24.9.04 allowed

distafter 2 mills for her

) ×

सावैदाफलक इलाहाबाद स्थित उच्च न्यायालय wil- Petition of 3478 with 19 **'हिनीक, जिसदे।** छिये सामछा **कार्यध।हियों की प्रगति और नैस्वक आवेशों के सम्बन्य में टिस्वनी** स्पवित क्रिया वया Hon'ble k. N. Suigh, J 21.12.1984 Hon'ble A N. Dekshile, J, Sri Ashok Nohiley States thatthe appeal could not be decided as the matter is under correspondence with the Union of Public Service Commission. Two months further time is granted for the decision of the petitione's appeal and representation dist after two ownths 26-2-85- mise. offolm. ac. 25-2-05 shore no te Mohoc proups for crows How. B. N. Sapru- J. 27. 2.85 Si Alhak Mehrley, Course for respondent forage for and is allowed two months line to file reply dist for hearing

400 285

30th April 1885.



%

17.3.89 Hon. D.S. Misny, Am. Hon D.K. Agrawal, J.M

The applicant in person,

Dr. Dinesh Chandra for

respondents. Heard the applicant

as well as the Coarned counsel

for the respondents. The

Carned coursel for the

respondents does not desire

any time to file a refly

to the mise application, Arguments.

heard and reserved for orders.

H



ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD

Date Note of progress of proceedings and routine orders Date to this case is adjourned Put in inth fresh service report DR(J) Mulities of Bro Ritchia Raj kishose ochimi 川・川多り Frek found with Postal Ration Left. Respondent No I Present in Derson, Sis K-e. Silcher pre soull from in 911107 respondents.

None Beresul trapplicante 96sue toeshaitie to him limph court 16-11-37,

None present for applicant of fet up with fresh service report

DR(I)

8/8

IN THE CENTRAL ADMINISTRATIOVE TRIBUNAL

ALLAHABAD

.Vs.

			•
Sl.No. of order	Date öf order	ORDERS WITH SIGNATURE	Office Notes as to action (ifan taken on order
	14.4.00	No one afficare for the	
		notices send inspole of several	
		of Justice cent nous afair	Notice min
•		unigh his course france	ch - 15-4-88
		26500	notices ha
	26500	- company and the same and the	track after
		is the office reform thelland	office copé altache
		reluces ready have been selven or my SO(T)	Submitto
	1	to See the Compliance	
	11.7.88		
	\rac{1}{\illsign}	he respondents com	
	l l	in the last of the	on
		14-9-85 P	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD 1086 1086 CIRCUIT BENCH, GANDHI BHAWAN LUCKNOW 1086 Dated : 3.4.89 No .CAT/CB/LKO/ OFFICE - MEMO Registration No. O.A. 364 of 1937 (1) R.R. Kishori Applicant's Vers4s Respondent's A copy of the Tribunal's Order/Judgement 31 3 89 in the abovenoted case is forwarded for necessary action. For DEPUTY REGISTRAR (8) Deputy Registrar Encl : Copy of Order/Judgement dated Central, Administrative Tribunal ucknow Bench. To. R. Kishome Applicant dinesh/

Dog cl. Coly 3/4/29

(200 m) 1 / 09





CENTRALL ADMINISTRATIVE TRIBUNAL, ALLAHABAD Circuit Bench at Lucknow Registration T.A. NO. 364/87 (T)

Dr. R.R. Kishore

Applicant

Vs.

Principal, Civil Aviation Training Centre, Bamraulk, Allahabad, & ors.

Respondents

Hon ble Mr. D.S. Mishra, A.M. Hon'ble Mr. D.K. Agrawal, J.M.

(By Hon. Mr. D.K. Agrawal, J.M.)

This case was registered as application No. 364/87 (T) on transfer of writ petition no. 3478/79 from Allahabad High Court, under Section 29 of the . Central Administrative Tribunals Act, 1985.

2. The petitioner filed the above writ petition on 27-5-1979 in the High Court of Judicature at Allahabad, Lucknow Bench, on account of an order of penalty passed against him on 23-11-1978, reducing the petitioner to a lower stage in the time scale by two stages for two years against which an appeal had already been preferred by him on 6-1-1979. During the pendency of the writ petition, High Court issued a direction on 17-5-1984 to the respondent no. 3 i.e. Secretary, Ministry of Health and Family Welfare, Department of Health, Gove@nment of India, New Delhi, to decide the petitioner's appeal against the above said order of penalty within a period of one month. However the direction was not followed, in as much as the decision of the appeal was not communicated to the petitioner. All the same the petitioner was promoted in Junior Class I Officer of Central Health Service (pay scale of Rs. 700-1300) with effect from 1-1-1973 vide order dated 28-8-1984. The petitioner was also allowed to cross Efficiency Bar on 28-1-1985 in the above said Junior Class I scale, with effect from due date i.e. 1-8-1978, vide



order dated 28-1-1985. Then the petitioner was promoted to the selection post of Senior Medical Officer of Central Health Service in the pay scale of Rs. 1100-1600 w.e.f. 1-1-1982 vide order No. A-11014/2/84-C.H.S. II, dated 30-1-1985. Thereafter, in pursuance of the recommendation of the Fourth Pay Commission, the petitioner was placed in the revised Senior Class I Officer, pay scale of Rs. 3000-4500 w.e f. 1-1-1986. The petitioner was thus, granted all reliefs which were due to him. In this manner his grievances stand redressed.

- 3. In the above circumstances, the writ petition becomes infructuous. However, on the date of arguments, the petitioner submitted an application with an affidavit prayering that;
 - (1) a direction be issued that the penalty order dated 23-11-78 referred to above has exhausted;
 - (2) the applicant be placed in the Chief Medical Officer's scale of pay i.e. Rs. 3700-5000 from the date it became due to him. The
- 4. The Standing Counsel for the Government of India, did not seek time to file objection to the aforesaid application, and in our opinion, rightly so because the first prayer concerns alegal proposition and the second prayer was untenable.
- 5. The facts which transpired since the filing of the writ ptition as stated by the petitioner are like this. A list of Medical Officer of Central Health Service placed in the scale of Chief Medical Officer i.e. Rs. 3700-5000 was published n 14-3-1988, Vide Annexure IV to the aforesaid application. The petitioner's name was not included in the said list and as many as 30 officers junior to him were

DK agracon



granted the aforesaid scale. The petitioner feeling aggrieved preferred a representation dated 18-3-1988 Vide Annexure VI annexed to the aforesaid application. The petitioner's contention is that the grant of the aforesaid scale of Rs. 3700-5000 was time bound and a functional scale to remove stagnation; that the said scale was to be granted on seniority-cum-fitness basis only (emphasis there by us); but there was nothing adverse against him in the years 1985, 1986 and 1987 and, therefore, he was entitled to be placed in the said scale. so but, we are of the opinion that the order for placement in the said scale has to be passed by the competent authority. We cannot assume the function which falls within the domain of the administration/competent authority. Therefore, in our opinion, the second prayer is miscome eived. we must make it clear that the legal proposition pleaded by the petitimer is sound in law. The penalty order dated 23-11-1978 has come to an end and wipedgout itself by reason of the fact that the petitioner has been allowed not only to cross the Efficiency Bar but even has been given promotion due to him from the due date during the pendency of the writ petition mentioned above. We have also no hesitation in making an bbservation that principle of Natural Justice warrants thatthe representation made by the petitioner on 18-3-1988 must be disposed off expeditiously so that the petitioner isrelieved of the mental agony and stress on account of sword of damocles for the last 10 years since he bad filed the writ petition. It is in the interest of administration as well that a decision istaken in the matter of the petitioner.

This writ petition/application is accordingly

DR agozent



disposed off with a direction to respondent no. 3 to decide the representation of the petitioner dated 18-3-1988 (for placement in the pay scale of Rs. 3700-5000) within 30 days from the date of receipt of a copy of this judgment to enable the petitioner to decide future course of action. We make no order as to costs.

DROGRAWS 5

J.M.

A.M.

Lucknow

March3(4, 1989

Culine Adushan Tuleme IN THE HON BLE HICK COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

J. R. R. KShore Appellant/Applicant Petitioner VERSUS Opposite Party. Respondent MEMORANDUM FOR APPEARANCE In Ten office on 364/87(T) Writ Petition No. of 19 First : Civil Appeal 2nd Civil/Crl. Revision Reference Fixed for: In the above mentioned/case/Appeal I appear for the_____ having been appointed as Additional Standing Counsel, Central Government and instructed by Ministry of Law, Government of India to appear and plead on his/their behalf. Lucknow : Dated *7

> (Dr. DINESH CHANDRA) ADDITIONAL STANDING COUNSEL CENTRAL GOVT. ALLAHABAD HIGH COURT

(LUCKNOW BENCH) LUCKNOW.

22, Dr. B.N. Verma Road, Near Pass Port Office, LUCKNOW - 226 018.

COUNSEL FOR

1



J,

THE CENTEAL ADMINISTRATIVE TRIBUMAL ALLAHABAD BENCH ROAD, ALLAHABAD 211001

安全安全保

-	1	4 4	15	ĵ

Pated RILLIA

Transfer Amelication No. 3000 of 1907 135

APPLICATION,

Versua

RES PO NOF. NTAS

No,

has been transferred by <u>Antonio Line Under the provision of the Administrative Tribunal 1 Aut (No. 1) of 1905)</u> and registered in this Tribunal as above.

THE PLAN STORY	
Writ petibion 1/2000 00 1/2000 198 of the Court of	data as
anicine and	CO O O
arising out of	the hearing of the make
order dated	er.
passed by	[™] f no appeara;c:
17	MADE ON YOUR behalf by
	Abna some one qui anche

agr and plad on your habalf, the matter will be here

orised to

Given under my hand seal of the Tribunal his ______day of ______198 ______

DEPUTY REGISTINA

CE THAL ADMINISTRATIVE TRIBUNAL (ALLAHIBAD IF OIL OIL) No. CAT/ALLD. REG-No. 364 8(T) 198 Da. Rishi Raj Kishone. MERSUR, Perincipal. Dr. Rishi Rajikishon. Slo. Late Sni Brig Ray Kishone 12/0. House No-49/93, Mahatma Grandhi Mang, Di- Alle WHEREASthe merginally noted case has been braneful. by High Court Allahabed. under the Previsions of the Administrative Tribunal Adt(No.13of 1985) and registered in this Tribunal as above. Writ Potition No.3478 of 1979 The Tribume, hes-fixed the date of 10/10/86 198of the Court of High Coys! Ald. for the hearing of the matter. abising out of the order date-ור דנ מושר מחופר בא ממילה ----passod by on your behalf by yourself, your ploader or by seacono duly rtuorised to act an plead on your behalf, the metter will be heared and decided in your because. under my hand and seal of the Tribural DEPUTY REGISTRAR Principal civil Aviation Training contre Bampauli Allahabael. Chief Medical officer, Central Government Health Scheme, 7 Liddle Rosse, Creenge town, Allahabool. Ministray of Health and family welfare Department of Health Grovernment of India, New Delhi. Thorough ils Seesetary. Mirmal Bhavan Maulana Azad Read;

New Delhr.

187		
m To		
	LOF TUAL ADMIN	
\sim \sim	(ALLAHA)	

STRATIVE TRIBUNAL

	. 1		na anganara a	the same of the same		3a 17		
	2.0				PAIN	June .		
Ţ.	· i -	איר פייע ב	ch.	ే"ేస	* tude z	Karana		
	مشرشه أثميه	ب فيساون	taring	A CONTRACTOR OF THE PARTY.			Cabod	

No CAT/ALLD. MOS. 100. 364. 4 190 . DATED.

Dr. Richi Raj Kishove.

Principal

1. Dn. Rishi Raj Kishore Slo Late Sni Brij Raj Kishore. R/o House No-49/93 Mahatma Crandhi Margo

WHEREAStho marginally noted case has benn bransfare. by High Coust Allahabad under the Provisions of the Administrative Tribunal Act(No.13of 1985) and registered in this Tribural as above,

Writ Petition No. 3478 of 1979 of the Court of High Coyst Alld. erising out of the order dated passed by

The Tribunal has fixed the date of 20/10/07 138___ for the hearing of the metter.

aben si Sonegesque on 1% on your bohalf by yourself, your pleader or by sepecane duly atuerised to

set an plead on your behalf, the matter will be heared and decided in your absence.

my hand and soci of the Tribunci

DEPUTY REGISTRAR

And

IN THE CENTRAL ADMINISTRATIVE TIBUNAL (ALLAHABAD BENCH)

Mu

23-A, Thornhill Read, AL	LAHABAD211001
No.CAT/ALLD/29332 /	Dated: 10/4
In re	
Registration No. 364	Of 98') (T) /
R.R. Kishore	ADDITONIT
makkenim erilatingin hindi ek ila. Samah sakulahna ilma kida samama appa appa a ilad samaho shika ilifa makulabishi bili kikan ilma japuna.	APPLICANT
Principle civil	& HEN RESPONDENTS
to the second the second transfer to the transfer of the second transfer to the second transfer transfer to the second transfer trans	MRT RD ACTION INTRODUCTION (LUCIAN ESPACIANCIAN CONTROL CALIFOR
O Dr. RIEM Ray	lishere S/O Late Son Brij Ro
Kishore , R/O , H	use 10. 49/93, Mahatma 9
Mara Ald > -	
mary pana.	Through Smt. Ramo Devi Gup
	Sri B.P. Sonivastava
To	High Court Allahal
Surgery by constants with a secretary second	
が出来ては関連でありては、「1年で年刊的は、AF THAME ET THAME ET THAME ET THAME A FORTS SAMES SAMES AND A THAME TO A A A A A A A A A A A A A A A A A A	
majeridente de la compression de compression de la compression de la compression de compression de la compression della) ha la can den can Ocaz control
WHEREAS the marginally noted case	under the provisions of
the Administrative Tribunals Act (•1 of 1985) and registered
in this Tribunal as above.	
	•
W.P. No. 3478 of 1979	he Tribunal has fixed the date
of the Court of H.C. Alto.	$\sim 96-5-1989$ for the
arising out of the order dated	Paring of the matter.
passed by	If no appearance is made on
in and the second secon	ur behalf by yourself, your
BERTAN TERBETAR ARTICLES AN AREADA TERMENTAL PROPERTIES TO THAT IT THE COMMENTAL COMMENTAL AREADA AREADA TO AREADA	leader or by someone duly
to classifier medification is sometimental to produce production from the standard production from the standard production and standard productions are supplied to the standard production and the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard productions are supplied to the standard production and standard production are supplied to the standard production are supplied to the standard production are supplied to the standard production and standard production are supplied to the standard production and standard production are supplied to the standard production are supplied	athorised to act and plead
on your behalf, the matter will be	ead nd decided in your absence.
Given under my hand and seal of	he Tbunal this 15-H-89 day
of 198	Manual Manual Control of Manual State of State o

DEPUTY REGISTRAR.

High Court of Judicature

CIVIL SIDE DISTRICT

won't A

ALLAHAB AD

Appeal no. 3478 of 1979 , instituted on the

day of

19

Notice issued on the Record received on the Paper book prepared on

r Rashi Ray Kishore

Appellant Applicant

Principal, C, A, T. C. Bamrauli, Alld Respondent Opposite-party.

Original suit no.

of

instituted on the

day of

in the Court of the

and decided on the

day of

19

Appeal no.

19

, instituted on the

day of

19

of

in the Court of the

and decided on the

day of

Nature of the claim :

The Court of First Instance:

The Lower Appellate Court

Names of advocates

Fer appellant/applicant:

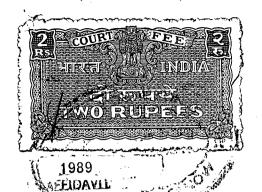
For respondent/opposite-party

My Mr Anshuman

A 23



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD



5 M

BENCH AT LUCKNOW

Affidavit

IN

Registration No. 364/87 (T)

Dr.R.R. Kishore

Applicant

Versus

Principal Civil Aviation Training Centre, Bamrauli
Allahabad and others ... Respondents

Affidavit of Dr. Rishi Raj Kishore, aged about 44 years son of late Sri Brij Raj Kishore resident of 10/1 Dali Bag Officers colony, Lucknow

The deponent above named do hereby solemnly affirm and state on oath as follows:

- 1. That he is applicant in the above noted case and is fully acquainted with the facts deposed to below .
- of the acompanying application are true to my personal knowledge, that those of paragraphs (7) are based on the perusal of records, which I believe to be true and those of paragraphs (14) are based on the legal advice.

126.

I the deponent above named do here by verify



A 34

M

1 2 1

that the contents of paragraphs (1) and (2) of this affidavit are true to my personal knowledge. Nothing contained herein is false, nor any material facts have been concealed therein. So help me God.

Deponent

I

Sill

Lucknow do hereby dedlare that the person making this affidavit and alleging himself to be Dr.Rishi Raj Kishore, is the same person and is known to me personnaly.

WA 131327

of March. 1989 at // 35 A.M./P.M. by the deponent who has been indentified by the aforesaid

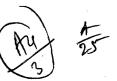
11-30 15 or Risks Ref www.

I have satisfied myself by examining the deponent that he has understood the contants of this affidavit which has been read over and explained to

dushir ALAM FARTON the deponent by me.

Oadi Coramistonus Sivil Court Luckpets

OATH COMMISIONER



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH AT LUCKNOW

Registration No. 364/87 (T)

Dr. R.R. Kishore

Applicant

Versus

- (1) Principal Civil Aviation Training Centre, Bamrauli Allahabad.
- (2) Chief Medical Officer, Central Govt. Health Scheme, Allahabad.
- (3) Ministry of Health and Family Welfare, Govt. of India. New Delhi, through its Secretary

.. Respondant

The applicant respectfully begs to submit as under :-

1. That in the above case on 17.5.84 the Hon'ble High Court had issued a direction to the respondent No.3 to decide the Appeal preferred by the applicant on 6.1.1979 within a period of one month.



That after a thorough screening by the screening committee comprising of senior officers of the Health Ministry and the Union Public Service Commission the respondents, on 28.8.84 promoted the applicant the Junior class-I scale of Central Health Service (Rs. 700 - 1300) w.e.f. 1.1.1973 vide order No. A-11014/16/84-CHS II dated 28.8.84. Accorrect copy of the said order is annexed as Annexure I to this application.

That on 28.1.85 the applicant was allowed to cross the Efficiency Bar in the above said Junior Class-I scale w.e.f. due date i.e. 1.8.1978 vide order No. A 29018/7/84- C.H.S. V dated 28.1.1985 by the respondant No. 3 A correct copy of the said order is



annexed as Annexure II to this application.

- 4. That on 30.1.85 the applicant was promoted to the selection post of Senior Medical Officer of the Central Health Service in the scale of Rs.1100-1600 w.e.f. 1.1.1982 vide order No. A 11014/2/84-C.H.S. II dated 30.1.1985 by the President of India. A correct copy the said order is attached as Annexure III to this application.
- 5. That in persuance to the recommendations of IVth Central Pay Commission the applicant was placed in revised senior class I scale of Rs.3000-4500 w.e.f. 1.1.1986 in which the applicant has been continuing till date.
- 6. That the respondants published a list of 389 senior medical officers of Central Health Service placing them in the scale of Chief Medical Officer (Rs. 3700 5000) vide their order No.A 32012/1/88-CHS II dated 14.3.88. A correct copy of which is annexed as Annexure IV to this application.
 - That the above said Chief Medical Officers' scale was granted as a time bound placement in a functional scale in order to remove stagnation by upgrading the existing posts of Senior Medical Officers from the scale of Rs.3000 -4500 to Rs. 3700 5000. in pursuance to the assurance given by the Government of India to the agitating Central Government doctors in July 1987. A correct copy of the instructions from respondent No. (3) is annexed as Annexure V.
- 8. That the applicant's name was not included in the above said list though it contained the names of 30 officers junior to him and as such the

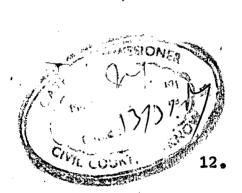


applicant represented to the respondants No.(3) vide his representation dated 18.3.88, a correct copy of which is annexed as Annexure-VI.

- 9. That as already submitted in this application as well as in the above said representation (Annexure -VI) the applicant was last promoted in January, 1985 on a selection level post and since then i.e. for the year 1985, 1986, and 1987 absolutely nothing adverse has been communicated to the applicant in respect of his Annual Confidential reports.
- 10. That the above said representation was followed by several representations and reminders., and also personal meetings with the officers of the Health Ministry, at New Delhi, but the applicant's representation has not been disposed off so far and even a reply has not been given by the respondant No.(3) to the applicant's representations.
 - That following the above said list dated

 14.3.88 the respondant No.(3) have been
 periodically publishing lists of officers placed
 in Chief Medical Officers scale and till date
 they have published three more lists and by now
 about 300 officers junior to the applicant
 have been placed in the scale of Rs.3700-5000 .*

That the applicant has learnt that in uttar and express violation of law and all departmental rules the applicant's name was not even considered for placement in the Chief Medical Officers scale at the time when his juniors were placed vide order dated 14.3.88 and even subsequently too he was not considered for placement though about 300 officers junior to him have been placed as per three more lists which have been published by the respondant No.(3) as aforesaid.



· 11.



- 13. That during oral interviews the authorities in the Ministry of Health (respondent No.3) have informed the applicant that they are not placing him in the Chief Medical Officer's scale because of the old disciplinary case in which the penalty had come to an end on 23.11.80 and the aforesaid direction was issued by the Hon'ble Court on 17.5.84 to decide the Appeal within a period of one month and after which the Applicant has been allowed to cross E.B. and has been granted two promotions.
- 14. That it is amply clear from the records of this case that the penalty came to an end on 23.11.80, the applicant was promoted to Junior class-I scale on 28.8.34 (w.e.f. 1.1.73), he was allowed to cross the Efficiency Bar on 28.1.85(w.e.f. 1.8.78) and he was promoted to the post of Senior Medical Officer on 30.1.85 (w.e.f. 1.1.82) and as such placement in the scale of Rs.3700 5000 can not be denied to him on the basis of old disciplinary case which stands obliterated, condoned, and exhausted.
- 15. That the applicant has been a case of Heart Disease and has got two minor daughters. The harasment, huliliation, and the mental trauma being caused by illegel, arbitrary, and unjust actions of the respondents have been telling adversly on the applicant's health and family life.

PRAYER

It is therefore respectfully prayed:

- 1. That this Hon'ble tribunal may be pleased to direct that the model of disciplinary case in which the penalty had come to an end on 23.11.80 and the direction was issued by the Hon'ble High Court on 14.5.84 to decide the Appeal and after which the E.B. has been allowed to be crossed and two promotion have been granted (Annexure I.II. and III.) having been obliterated, condoned, and exhausted can not be used for denying any benefits whatsoever in the applicant's service career.
- Medical Officer's scale (Rs.3700 5000) from the date it became due to him i.e., from the date his Juniors were placed in that scale, in the light of above directions, within a period of seven days.

Dated: IM 3/89

No.A-11014/16/84-CHS.II Government of India Ministry of Health & Family Welfare (Department of Health)

New Dalhi, dated the 28 August, 84

ORDER

The President is pleased to place Dr. R.R. Kishore, General Duty Officer, Grade II of the Central Health Service in the revised Junior Class I Scale of 8.700-40-900-38-40-1100-50-1300 with affect from 1.1.1973.

> 3dk (P.K. KAPUR) UNDER SECRETARY TO THE GOVT. OF INDI

No.A-11014/16/84-CHS.II

Copy to 14

The Chief Medical Officer, C.G.H.3., 9-A, Rana Pratap Road Lucknow. The pay of Dr. R. R. Kishors may please be fixed in the Junior Class 1 Scale of M. 700-1300 with effect from 1.1.1973. He will be actitled to the arcears of pay and allowance as due and admissible to him with effect from 1.1.1973.

The pay & Accounts Officers, Ministry of Health & Family Welfare, Lady Harding Medical College &Smt. S. K. Hospital, New Dalhi.

34/

(P.E. KASUR) UNDER SECRETARY TO THE GOCT. OF INDIA

No.A-11014/16/84-CH3.II

Copy forwarded for information & necessary action to :-The Union Public Service Commission, New Delhi, w.r.t. their 1.

No.F.1/5(19)/75-AUI, dated 9.2.79. Dr. R. R. Kishora, Medical Officer (Junior Class I) C/o

Chief Medical Officer , C.G.H.S., 9-A, Rana Fratap Road, 2. Lucknow.

Administrative Officer (C.G.H.3.), New Dalhi. 3.

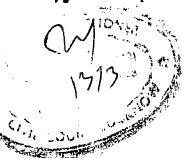
C.H.S. I/C.H.S. V Sactions. 4.

C.J.H.S., II Section of the Dts. G.H.S.

Vig. & S.M.R. Section w.r.t. their O.M. No. C-13011/4/75-5. 6. VGCM(VGBHR) dated 13.8.84.

Spare Copies.

33/ (9.M. MALHOTRA) SICTION OFFICER



Annexure-I

No.A-29018/7/84-CHS.V Government of India Ministry of Health and Family Welfare



New Delhi, dated the Jan., 1985

To

The Directorate General of Health Sergice, (Central Govt. Health Scheme II Section)
New Delhi.

Subject:

Crossing of E.B. by Dr.R.R. Kishore, Medical Officer of Central H-alth Service.

Sir,

I am directed to say that the premident is pleased to allow Dr. R.R. Kishore, Medical Officer of the Central Health Service presently working under the C.G.H.S. Lucknow, to cross the efficiency bar in the scale of Rs.700-40-900-EB-40-1100-50-1300, at the stage of Rs.900/- raising his pay to Rs.940/- p.m. with effect from 1.8.78.

Yours faithfully,

. Sd/--

(K.L. Bhatia).
UNDER SECRETARY TO THE GOVT. OF INDIA
TELE: 388730

No.A. 29018/7/84-CHS.V New Delhi, dated 28th January, 1985

Copy forwarded to :

- 1. Chief Medical Officer, 9-A Rana Pratap Marg, C.G.H.S. Lucknow.
- 2. Dr.R.R. Kishore, C/O C.M.O. Tucknow
- 3. CHS. II Section, Ministry of Health and F.W.,
- 4. V & KMR Section, Ministry of Health and F.W.

Sd/-(K.L. Bhatia) UNDER SECRETARY



No.A. 11014/2/84-CHS.II
Government of India
Ministry of Health & Family Welfare
(Department of Health)



A1

New Delhi, dated the 30 January.

To,

- [

The Chief Medical Officer, Central Govt. Health Scheme, -9-A, Rans Pratap Road, <u>Iucknow</u>

Subject: Promotion of Medical Officers (Jr. Class I) to the Senior Class I Scale of Rs. 1100-1600 of the Central Health Service- Regarding.

Sir,

I am directed to day that the President is pleased to promote Dr. R.R. Kishore, Medical Officer (Jr. Class I) of the Central Health Service and place him in the Senior ClassI scale of Rs. 1100-1600, on an officiating basis, with effect from 1.1.82 and post him under Central Govt. Health Scheme, Lucknow.

On promotion, the pay of Dr.R.R. Kishore shall be regulated in the Senior Class I Scale of Rs. 1100-1600 in accordance with the concordance Trable contained in the Ministry of Finance O.M.No. 12/21/74-IC dated 14th November, 1975 as extended from time to time. Dp. Kishore will be entitled to the arrears of pay and allowances as admissible under the rules with effect from 1.1.1982. He will be entitled to the N.P.A. as admissible under the rules in the Senior Class I Scale of the Central Health Service.

Yours, faithfully,
Sd/(P.K. KAPUR)
UNDER SECRETARY TO THE GOVT. OF INDIA.
TELE NO.386459

No.A 11014/2/84-CHS.II

Copy forwarded for information & necessary action to :

- 1. The Pay & Accounts Office, Ministry of Heatlh & F.W., Lady Hardinge Medical College and Hospital, New Delhi.
- 2. CHS. I/IV/V Sections.
- 3. CGHS. II Section of the dt. GHS. New Delhi.
- 4. Admn. I/II Sections of the Dt. GHS, New Delhi.
- 5. Dr. R. R. Kishore, Medical Officer, Central Govt. Health Scheme, 9-A, Rana Pratap Road, Lucknow.

Sd/-

(P.K. KAPUR)
UNDERSECRETARY TO THE GOVT. OF INDIA



(m)

No.A.32012/1/88-CHS.II
Government of India
Ministry of Health and (Femily Welfare

New Delhi, dated the 14th March, 1988

 $T_{\mathbf{Q}}$

_ All Participating Units/Organisations of CHS.

Subject: Promotion of Senior Medical Officers
(Rs.3000-4500) to the post of Chief Medical
Officer (Rs.3700-5000) of the CHS- Regarding.

sir,

I am directed to say that the President is pleased to promote the Senior Medical Officers in the scale of Rs.3000-4500 of the CHS as mentioned in the Annexure to this letter to the post of Chief Medical Officer (Rs.3700-5000) of the CHS on an officiating basis with effect from the date they assume charge of the post of Chief Medical Officer in the concerned institution/ Organisation as indicated against each.

- 2. In the event of an officer, who is promoted, being on study leave, deputation an foreign as assignment, the promotion will take effect from the date he/she assumes charge of the post on completion of his/her study leave/return from foreign assignment.
- In case any officer included in the Annexure is or has been on unauthorised absence during the post five years, he/she may not be promoted to the post of Chief Medical Officer till a decision regarding regularisation of unauthorised absence is taken. The details of such cases may please be reported to this Ministry.
- 4. On promotion to the post of Chief Medical Officer, the pay of the officers shall be fixed in the scale of Rs.3700-5000 under F.R. 22-C.
- The seniority of the officers will be regulated on the basis of their inter-se-seniority in the grade of Senior Medical Officers of the CHS or as may be determined by the Government in accordance with the relevant rules. The list of officers in the Annexure is not in order of seniority list in the post of Senior Medical Officer.

Conta ... 2/





A copy of this letter may please be made available to the Officers conerned. Their charge relinquishment report in the post of Senior Medical Officer/ consumption report in the post of Chief Medical Officer (in duplicate) may please be obtained and forwarded to this Ministry of necessary action.

Yours faithfully,

Sd/-

(P.K. KAIUR)
UIDER SECRETARY TO THE GOVE. OF LIDIA

No. A 11014/2/88-CHS. II

6.

- 1. Copy to all Pay and Accounts Officers.
- 2. The Admn. Officer, CGHS, New Delhi.
- J. Concerned Officers through the Heads of Office/Department of Organisation/Institution. In case they on promotion, are posted to P & T or Ministry of Tabour, it is requested that they may contact the Ministry of Communication, Department of Posts, Hew Delhi & Ministry of Tabour, Jaiselmer House, Single Storey Hutments, Man Singh Road, New Delhi respectively for their posting.
- 4. Hinistry of Communications (Deptt. of Posts)
 New Delhi.) (Shri S. Chandha, Director (Staff).
- 5. Ministry of of Labour, Jaiselmer House, Single Storey Hutments, Man Singh Road, New Delhi. (Shri S.S. Bhalla, Under Secretary)
- 6. CHS.I Section.
- 7. CHS. V Section.
- 8. CGHS I/II Sections.
- 9. PH (IH) Section of the Dte. C.H.S.
- 10. Medical (F & S) Section of the Dte. G.H.S.
- 11. Admn. I/II Section of the Dte. G.H.S.
- 12. Estt. III. Section.

_ Sd/-

(P.K. KAPUR)
UNDER SECRETARY TO THE GOVT. OF EDIA

1313

List of Senior Medical Officers promoted to the post of Chief. Place of posting Present place of posting on promotion as С.М.О. Dr.(Smt)Prom Lata Suri CGHS, Dolhi CGHS, Colhi 2. Dr.(Smt)Pramila Chawla -do--doз. Dr. S.K. Adhikari -do--do-Dr. Sunil Bhattacharjee 4 --do--do-5. Dr. A.K. Dutta -do-Deptt. of F.W. 6. Dr. T.K. Bose CGHS, Delhi -do-7. Dr.(Smt)Surindrajit Kaur -do--doв. Dr. Bimalendu Bhattacharjee Delhi Admn. Delhi Admh. 9. Dr. B.K. Agnihotri CGHS, Delhi CGHS, Lulhi 10. Dr . (Smt)Ramesh Tewari -do--do-11. Dr.(Smt)Sumitra Rama -do--do-12. Dr. T P. Bhaumick Delhi Admn. Delhi Admh. Dr.(Smt)Jasbir Kaur 13. CGHS, Delhi CGIS, Delhi Dr.J.B. Jha 14. -do-15. Dr Rebati Mohan Dey -do--do-Dr. D.S. Arora 16. -do-17. Dr. Nirmal Banerjee -do--do-18. Dr. M.K. Garg -do--do-19. Dr. Sardul Singh -do-DG'4S 2Ô. Dr. A. Sengupta -do-CGHS. Delhi 21. Dr. S.K. Nag Dolhi Admn. Dulhi Adını. 22. Dr. Darskin Singh CGHS, Dulhi CGHS, Delhi 23. Dr. N.C. Datta -do--do-24. Dr. (Smt)Prakash Sanghal -go-25. Dr. R.K. Dwivedi 26. Dr.S.K. Chaudhnary Dolhi Admn. Delhi Admn. 27. Dr. G.C. Nayak CGHS, Delhi CGHS, Deihi 28. Dr. Shakti Kumar Sinha Dolli Admn. Dolhi / Imn. 29. Dr.(Smt)Raj Chawla Coilege of CGHS, Delhi Nursing 30. Dr.(Smt)Satinder Kaur CGHS, Dolhi CGHS, Delhi 31. Dr. Ashoke Kumar Guha -do-32. Dr . (Smt) Vinodini-Soni -do--go-33. Dr.(Smt) Satya Sharma -do-34 . Dr.(Smt) Sarojini Mallick -do--do-35. Dr.(Smt)Prem Lata Anand -do--do-Dr.(Smt)Swaran Kanta -do- . -do-Dr. R.S. Gulati --do---do-38. Dr.(Smt)Romila Narula -do-_do-39. Dr.(Smt) Sangeeta -do--do-Khanna 40. Dr. Mani Mohan -do--do-Bhattachar jee Dr.(Smt)Vimla Awasthi -do--do-Dr.S.K. Gupta 42. -do--do-.43. Dr.(Smt)P. Gandotra -do- · -do-44. Dr. B.N. Saha -do--do-45. Dr. (5mt) S. Mohan -do--do-Dr.(Smt) K. Mishra **-**do---do-47. 'Dr.(Smt) S.P. Koluli -do--do-4 R. Dr. (Smt) Arund Sharma --do---do-49. Dr.(Smt) B.K. Bhandari -do--do-50. Dr.(Smt) J. Singh -do--do-Dr.(Smt) S.P. Chopra -do-52. Dr.(Smt) S. Gulati -do--do-53. Dr.(Smt) K. Lamba _do_ -do-Dr. R.N. Lal Dolhi Admn. Delhi Admn. Dr. (Smt) Narinder Anand

CGHS

GGHS, Delhi

	1 2 3 4-1
	56. Dr. (Smt)Usha Kapoor
	57. Dr. (Smt) Gurbaksh Knur
=	Sahota
J	58. Dr.(Smt)Shashi Berara -do-
•	
-	60. Dr. (Smt) Satindra Uppal -dodo-
	61. Dr.(Smt)Raksha Ghei -dodo-
	62. Dr.Prakrati Mohan -dodo-
	63. Dr. H.L. Rastogi -dodo-
	64. Dr. Tilak Raj Mehta -do-
	65. Dr. (Smt)Santosh Chadhado
	66; Dr. (Smt) Saroj Sagar Dolhi Admn. Dolhi Admn.
	67. Dr. (Smt) Jeevan Jha CGHS, Delhi CGHS, Delhi
	68. Dr.(Smt) Saroj Sharma -do-
	70. Dr. R.C. Khurana CGHS, Delhi CGHS, Delhi
	71. Dr.(Smt)Swaran Grover -dodo-
	72. Dr. Anand Kumer Seth Delhi Admn. Delhi Admn.
	73. Dr. (Suc / Lider jit Sandhu CGHS; Delhi CGHS; Delhi
	74. Dr.(Smt) Krishan Mittal -dodo-
	1
	75. Dr. (Smt.) Santosh -do-
	76. Dr.(Smt) C.K. Bedi -do-
	77. Dr.(Smt) Jayanti -dodo-
	Khandpur
	78. Dr.(Smt) Amrit Kaur -do-
	30. Dr.(Smt) Kamlesh Jolly -do- do-
	81. Dr.(Kum) Mamlesh Sood -do-
	:02. Dr.(Smt) Shalini Mohan -do-
	R. Dr (Smt) Baliff Maur
	Gulati -do-
	84. Dr.(Smt)Subhash Katoor Delhi Admn. Delhi Admn.
	OF De Guardian
•	35. Dr. Surendra Kumar Gupta CGHS, Dolhi (CGHS, Delhi
	86. Dr. (Smt)G+ta Faccusta Cour make
	CGHS, Delhi
	E7. Dr. (Smt) Muenakshi Ranihen -dodo-
	watt jiteti
	88. Dr. (Smt)Surdershan Goel -do-
	89. Dr. Vijoy Bahadur IIT, Delhi , IIT, Delhi
1	90. Dr.Om Dutta Sharma Delhi Admn. Delhi Admn.
ı	Of Dec Townson and
1	- Colb, Beili
ı	Delli Monti.
ı	OGHS, Delhi CGHS, Delhi
l	04. Dr.(Smt)Sheela Agarwal -dodo-
I	5. Dr. Deba Brata Das Delhi Admn. Delhi Admn.
I	6. Dr. Biswa Nath Kundu -do-
l	
ı	Cons, Delni
l	B. Dr. R.C. Kalra Delhi Admn. Delhi Admn.
l	o. Dr.(Smt)Priti Zutshi _dodo-
l.	00. Dr. santan, Mallick CGHS, Delhi CGHS, Delhi
ı	01. Dr. M.K. Chakraborty -do-
	02 Pm (Sum of Colon 2011)
	O4. Dr. R.N. Baishya Delhi Admn. Delhi Admn.
	OS. Dr. K.K. Kanchan CGHS, Delhi CGHS, Delhi
	D6. Dr. (Smt) Rekha Mehta Delhi Admn. Delhi Admn.
:	D7. Dr. A. Mirdha -dodo-
1	n
	10 Pm (F ())
	Cons, being
	.0. Dr. G.L. Chugh -do-
	1. Dr. V.K. Sinha -dodo-
1	2. Dr.(Smt) A.K. Kohli -dodo-
	3. Dr. S.P. Pathak -dodo-
1	A pm pater
	E Di D C atta
	e e e e e e e e e e e e e e e e e e e
	6. Dr. K.C. Kathuria CGHS:, Delhi CGHS, Delhi
1	7. Dr. M.S. Sachar -do-
,	7. Dr. M.S. Sachar
Ç	2. 7. 57. 01 - 00-
Ċ	Contd. 5/-

		(PH) (3)
 		

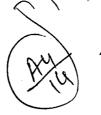
	•	3	4 11	1.1	- 2			77
1.	.::						CGHS, Pune	, ,
ر ماها معالم ماها		CGHS, Ahomadabac	. couc Alvana	311.	Dr. (Smt)V.K.Ajwani	COID) Fair		• • •
215	Dr. H.M. Sindhi	CGH5, Anomadadac	dabad	312.	Dr.(Kum)I.S.Nagrani	- €5.	-do	
236.	Dr. Sushanta Kumar Ghosh	-do-	-do	313.	Dr.Y.D.Joglekar	RHO, Pune	-do-	
237.	Dr. Nihar Ranjan Datta .	-do-	-:10-		Dr.S.K.Hohanty	DNK, Project	CGHS, Bhubanaswar	ŧ
230.	Dr. C. Thejambyo	do-	-do- ,	, .	Dr.Arun Kumar Sen	. CGHS Ranchi	COHS, Ranchi	10
239.	-	CCHS, Allahabad	CGHS, Allahaba		Dr.A.K.Chakraborty	A&N Admn,	A&N Admn.	.1
	Br. R.K. Verme	· -du-	-do-			-do-	_GO_	* ! \$
240.	the state of the s	-do-	-du-		Dr.Gobind Ram		-do-	, .
241.			-do-		Dr.S.B.Shanmugan	do	-do-	
242.	Dr. H.N. Sharma	-do-	1	319.	Dr.(Smt)Hamita Mohd.X11	-do-		. Y
243.	Or.(Smt) Probbo Jogota	CGHS, Mangaloro	. 1	320.	Dr.B.C.Mishra	D&N Haveli	D SN Havuli	
244.	Dr.(Smt) S.I. Sachadov	-do-	-do-	321.	Dr.(Smt)Vinod Adarwal	PET	→ P&T	-,,
245.	. Dr. P.K. Shomu.	-do-	-do- '		Dr.M.K.Srivastava	P&T	P&T	
. 246.	Dr. S. Sollu	-do-	-rJo-	ł	Dr.(Smt) Bimla Jain	/ P&T	P&T	. 1
247.	Dr. V.P. Dadha	GOI Pross, Nasi	k ISP, Nasik ·	323.		P&T	P&T	17
248.	Dr. Biswanath Sirkar	CCHS, Dombny	CGHS, Dombay	324	Dr.B.C.Sokharan	-do-	-do-	
249.		-do-	-00-	325	Dr.M.O.Zaman		-do-	
	•	-do-	-do-	326.	Dr.B.Dolshya	-do-		
250.	Dr.(Smt) N. Pandit		-do-	327.	Dr.(Smt)M.Agarwal	do	-do-	
251.	Dr.(Smt) D.M. Shahnoy	-do-	1	328.	Dr.A.C.Gogoi	-do-	-dn-	فراسيه
252	Dr. (Smt) S.M. Parnandiuc	r -do-	-do-	329.	Dr.(Smt)S.Kalita	do	_do_	
253.	Dr.(Smt) S.L.G. Gadgil	, -do-	- do	1	•	RHO, Shillong	-do-	-1,
254.	Dr. (Smt) C.K. Giridhar	-do-	-do-	330.	Dr.p.C.Kulita	P&T	-do-	
255.	Dr.(Smt) R.P. Takroo	-do-	-do-	331.	Dr.P.V.Subrahmanyeswara		do	٠.
256.	Dr. (Smt) P.K. Abhoyunkar		-da'	. 332.	Dr.Bishambar Das	-do-	-do-	•
257.	Or. J.H. Garadia	-do-	-do-	333.	Dr.I.C.Jauhari	-do-		
	Dr. (Smt) A. Choudhury	-do-	-do-	334.	Dr.v.Seutha pathi Rao	-do-	-do-	**
250. 259.		CCHS, Calcutta	CCHS, Calcutt		Dr Subhash Aras	-do-	-do-	`:,
260.	Dr. Ronjit Roy •	APHO. Calcutta	APHD, Calcutt	336.	Dr.Mohan Champa	Min of Labour	Min of Labour	. 'n
261.		CGHS, Calcutta CGHS, Kanpur/	CGHS, Calcutt	i ·	Or Satyendra Nath Basu	Dte of Mines		. !
262.	ör. H.K. Karji	RHD, Calcutta	. ,	337.	or .Satyenord water base	Safety, Dhanbad	-do-	i
263.		PHU, Calcutta	-10-	330	Dr.S.K.Mandal	C.H.Manendragar	h · COHS, Nagnur.	4
264.		S&CÉ, Calcutta PHO, Calcutta	-do-			AGN Admn/RHO 3h	opal RHO, Bhopal	, i
265.		CGHS, Calcutta		339.		C.H.Dhanbad	.CGHS; patna .	٠,
267.	Dr. Dani Kumar Ghosh	PHD, Calcutța	-do-	380.	ж.н.S.Bhattacharjee	TD Hosp Searsch	e CIP Ranchi	- }
268. 269.		CGHS, Calcutta PHO, Calcutte	-10-	341.	Dr.S.C.Roy			. 1
270.		CGHS, Calcutta	_do_	342,	Dr.A.C.Mullick	India Embassy H Kathmandu	CGH5, Patna :	î
271.	Dr.(Kum) J. Ganerjes	-do-	-do-			GOI, Mint, Bombay	CGHS , Bombay	٠ :
272. 273.		AIIHPH, Colcutt		1	Dr.(Smt)Avinash Bhasin			, ,
274.	Dr. A.R. Roy	CCH3, C: loutta	P&T	344.	Dr.A.K.Kundu	On deputation wit planning Commissi		- 1
275.	Dr.(Smt) Rama Dwivedi	CGHS, Hydorabad	CGH3, Hyd			GOI, press, Calcutta		٠,
276	. Dr.(Smt.) Jeevan Lata		· '}	345	Dr.S.R.Bhattacharya	301,F1030,4-1		à
1	Shrivastov	wa CGHS, Hyderabad	CGHS, Hyderaba	1		C. Hosp. Dhanbad	cous. Patna	,,,,
277	. Dr. 'S. Vijay Kumar		1	1	Dr. Chandra Kant Verma	C. HOSD . Dilaibile.		
1	· · · · · · · · · · · · · · · · · · ·	Reg.Off. HAFW, H	yddo-	346.	DI. On Blaza		D&T.	/
278			yddo-	347	Dr. Ashok Kumar Chatterj	jee APHO, Calcuita	P&T.	4.
3		Police Academy Hyderabac		347	Dr. Ashok Kumar Chatterj Dr. T.K. Banerjee	jee APHO, Calcuita -do-	P & T.	4.
3	Dr. M.V.R. Reddy	m.Police Academy		347.	Dr. Ashok Kumar Chatterj Dr. T.K. Banerjee	jee APHO, Calcuita	P & T. COHS, Kanpur -do-	۷.
278 1: 279	Dr. M.V.R. Reddy	M.Police Academy Hyderabac	d , _do_	347 · · · · · · · · · · · · · · · · · · ·	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjée Dr. Paraswa Nath Das	jee APHO, Calcuita -do-	P & T. COMS, Kanpur -do- Delhi Admn.	4.
278 1: 279	Dr. M.V.R. Ruddy Dr. P.R. Rao Dr. H. Ramamurty	H.Police Academy Hyderabad CGHS, Hyderabad -do-	d , -do- -do- -do-	347 · · · · · · · · · · · · · · · · · · ·	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjée Dr. Paraswa Nath Das Dr. (Smt.) Henuka Hathur	ee APHO, Calcutta -do- CSHS, Calcutta K.S.C. Hosp.	P & T. COHS, Kanpur -do-	4.
278 279 280	Dr. M.V.R. REGGY Dr. P.R. Raio Dr. H. Ramamurty Dr. C.G.S. Raju	M.Police Academy Hyderabac CGHS, Hyderabad -do- -do-	-do- -do- -do-	347. 343. 349. 350.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri	colis, Calcutta Colis, Calcutta K.S.C. Hosp. CHIW Orgn	P & T. CGHS, Kanpur -do- Delhi Admn. P & T.	<u>.</u>
278 279, 280, 281, 282,	Dr. M.V.R. Reddy Dr. M.R. Rac Dr. M. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan	H.Police Academy Hyderabac CGHS, Hyderabad -dododo-	-do- -do- -do- -do- -do-	347. 343. 349. 350.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjée Dr. Paraswa Nath Das Dr. (Smt.) Henuka Hathur	colis, Calcutta Colis, Calcutta K.S.C. Hosp. CHIW Orgn	P & T. COMS, Kanpur -do- Delhi Admn.	4.
278 279 280 281 282 283	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram	H.Police Academy Hyderabac CGHS, Hyderabad -dodododo-	-do- -do- -do- -do- -do- -do-	347. 343. 349. 350.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing	calcuita -do- CGIS, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun	P & T. CGMS, Kanpur -do- Delhi Admn. P & T. P & T	4.
278 279 280 281 282 283 284	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi	H.Police Academy Hyderabac CGHS, Hyderabad -dododododo-	-do- -do- -do- -do- -do-	347. 343. 349. 350.	Dr. Ashok Kumar Chatter; Dr. T.K. Benerjee Dr. Paraswe Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing	colis, Calcutta K.S.C. Hosp. CHIW Orgn Surveyor Gen. Dehradun COHS. Calcutta	P & T. CHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur	4.
278 279 280 281 282 283 284 285	Dr. M.V.R. Reddy Dr. P.R. Rato Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao	M.Folice Academy Hyderabad CGHS, Hyderabad -dododododo- R.M.O. Hyderabad	-do- -do- -do- -do- -do- -do-	347. 343. 349. 350. 351. 352.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon	colls, Calcutta Colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp.	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kanpur Delhi Admn.	4.
278 279 280 281 282 283 284 285 286	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi	H.Police Academy Hyderabad CGHS, Hyderabad -dododododo- R.M.O. Hyderabad	-do- -do- -do- -do- -do- -do- -do-	347. 349. 350. 351. 352. 353. 353.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon	colis, Calcutta colis, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CUHS, Calcutta HMC & SK Hosp. Arunachal Prad.	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T	<u></u>
278 279 280 281 282 283 284 285	Dr. M.V.R. Reddy Dr. P.R. Rato Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao	H.Police Academy Hyderabad CGHS, Hyderabad -dododododo- R.M.O. Hyderabad	d ,	347. 349. 350. 351. 352. 353. 354. 355.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon	colis, Calcutta Colis, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati	P & T. COHS, Kanpur -do- Delhi Admn. P & T. COHS, Kanpur . Delhi Admn P & T . P & T	
278 279 280 281 282 283 284 285 286	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty	M.Folice Academy Hyderabad CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -do-	d ,	347. 349. 350. 351. 352. 353. 354. 355. 356.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukon	colis, Calcutta Colis, Calcutta K.S.C. Hosp. CMLW Orgn Surveyor Gen. Dehradun Colls, Calcutta IMMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S.	P & T. COMS, Kanpur -do- Delhi Admn. P & T. COHS, Kanpur Delhi Admn. P & T Delhi Admn.	
278 279 280 281 282 283 284 285 286 287	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar	M.Folice Academy Hyderabad CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -do-	d , -dodododododododo-	347. 243. 349. 350. 351. 352. 353. 354. 355. 356. 357.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tanden Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha	collis, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CHIS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.C.H.S. PHO, Madras	P & T. COHS, Kanpur -do- Delhi Admn. P & T. COHS, Kanpur Delhi Admn. P & T P & T P & T P & T P & T Admn.	
278 279 280 281 282 283 284 285 286 287 280	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Badhakrishan	colis, Calcutta Colis, Calcutta K.S.C. Hosp. CMLW Orgn Surveyor Gen. Dehradun Colls, Calcutta IMMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S.	P & T. CGHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur	
278 279 280 281 282 283 284 285 286 287 289	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dododo-	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Badhakrishan Dr. N.C. Kar	colls, Calcutta Colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta	P & T. CHS, Kanpur -do- Delhi Admn. P & T. CHS, Kunpur Delhi Admn. P & T Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Negpur	
278 279 280 281 282 283 284 285 286 287 280 289	Dr. M.V.R. Reddy Dr. P.R. Rato Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododo-	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360.	Dr. Ashok Kumar Chatter; Dr. T.K. Benerjee Dr. Paraswe Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phuken Dr. P.C. Sinha Dr. S. Bedhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahaj	college APHO, Calcutta do Colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CHLW Orgn.	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kanpur Delhi Admm. P & T P & T Delhi Admm. APHO, Madras. COHS, Jaipur COHS, Nagpur	
278 279 280 281 282 283 284 285 286 287 289 200 291	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dododododododo- CGHS , Jaimr -do- CGHS , Kanpur -dododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Singl Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. J.R. Phukan Dr. P.C. Sinha Dr. S. Rydhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh	colls, Calcutta -do Colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admm. P & T P & T Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patnà CGHS, Nagpur	
278 279 280 281 282 283 284 285 286 287 289 299 291 292	Dr. M.V.R. Reddy Dr. P.R. Rate Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sudha Singhal	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.H.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Badhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha	colis, Calcutta colis, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admm. P & T P & T Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patnà CGHS, Nagpur	
278 279 280 281 282 283 284 285 286 287 289 290 291 292	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dododododododo- CGHS , Jaimr -dododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan	colls, Calcutta colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CUIIS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta patra CMLW Orgn. CCHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admm. P & T P & T Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad	
278 279 280 281 282 283 284 285 286 287 289 299 291 292 293 294 294	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao MeCithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Juhbri Dp. R.P. Pandey Dr. J.K. Cain	H.Police Academy Hyderabac CGHS, Hyderabad -dodododo- R.H.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Redhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. N.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Doy	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kanpur Delhi Admm. P & T Delhi Admm. APHO, Madras. COHS, Jaipur COHS, Negpur RHO, Patnà COHS, Nagpur COHS, Allahabad PHO, Bombay	
278 279 280 281 282 283 284 285 286 287 299 299 299 291 292 293 294 295 294	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Juhbri Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta	M.Folice Academy Hyderabad CGHS, Hyderabad -dodododo- R.M.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dododododododo- CGHS , Jaimr -dododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr.(Smt.) Swasti Mahag Dr.(Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta	colls, Calcutta Colls, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun Colls, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. COHS, Jaipur COHS, Nappur RHO, Patna COHS, Nappur COHS, Nalpur COHS, Allahabad PHO, Bombay 1. P.H.O, Cochin.	
278 279 280 281 282 283 284 285 286 287 299 299 299 299 291 292 293 294 295 294 295 296	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Gain Dr. S.C. Dutta Dr. S.C. Dutta	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	d , -dododododododo- CGHS , Jaimr -do- CGHS , Kanpur -dododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363. 364. 363. 364. 364. 365.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr.(Smt.) Swasti Mahag Dr.(Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S. PHO, Madras CGHS, Calcutta patra CMLW Orgn. CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CHS,	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CCHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. CGHS, Hyderabad). L.
278 279 280 281 282 283 284 285 286 287 290 291 292 293 294 295 294 295 296 297 298	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Cain Dr. S.C. Dutta Dr. K.N. Crivagt va Dr. (Snt.) Satyabhama Dev	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 364. 365.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr.(Smt.) Swasti Mahag Dr.(Smt.) S. Ghosh Dr. R.C. Sinha Dr. C. Sinha Dr. Br. Sinha Dr. Br. Sinha Dr. R.C. Sinha Dr. Br. Sinha Dr. S. Ghosh Dr. R.C. Sinha Dr. Comt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Guota Dr.(Smt.) L. Mongpiur	jee APHO, Calcuita do CSHS, Calcuitte K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CSHS, Calcuitta HMC & SK Hosp. Arunachal Prad. P. & T Gauhati Dte.G.H.S. PHO, Madras CSHS, Calcuitta CSHS, CALCUITA CSHS, CA	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Nappur CGHS, Nappur RHO, Patna CGHS, Nappur CHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. CGHS, Hyderabad 1. CGHS, Allahabad). L.
278 279 280 281 282 283 284 285 286 287 299 299 299 299 291 292 293 294 295 294 295 296	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Gain Dr. S.C. Dutta Dr. S.C. Dutta	M.Folice Academy Hyderabac CGHS, Hyderabad -dodododo- R.II.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Renuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tanden Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Badhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan; Dr. Dr. H.N. Dey Dr. S.M. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amia Das Dr. Dr. Tulsi Dev Datt	jee APHO, Calcuita do CGIS, Calcuita K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CGIS, Calcuita HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras GGHS, Calcuita CGHS, CAlcu	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CCHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. CGHS, Hyderabad). L.
278 279 280 281 282 283 284 285 286 287 290 291 292 293 294 295 294 295 296 297 298	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Cain Dr. S.C. Dutta Dr. K.N. Crivagt va Dr. (Snt.) Satyabhama Dev	R.Folice Academy Hyderabac CGHS, Hyderabad -dodododo- R.H.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 361. 362. 363. 364. 365. 366. 367. 368.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Renuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tanden Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Badhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan; Dr. Dr. H.N. Dey Dr. S.M. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amia Das Dr. Dr. Tulsi Dev Datt	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S. PHO, Madras CGHS, Calcutta patra CMLW Orgn. CGHS, Calcutta cGHS, Calcutta patra CMLW Orgn. ALIH & HH, Calcutta cdo- ALIH & HH, Calcutta condition or condition of conditio	P & T. COHS, Kanpur -do- Delhi Admn. P & T. COHS, Kunpur P & T. Delhi Admm. P & T. Delhi Admm. APHO, Madras. COHS, Jaipur COHS, Nagpur RHO, Patna COHS, Allahabad PHO, Bombay P.H.O, Cochin. COHS, Hyderabad COHS, Allahabad COHS, Allahabad	l. 1
278 279 280 281 282 283 284 285 286 287 299 291 292 293 294 295 296 297 298 298	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Gain Dr. S.C. Dutta Dr. K.N. Crivast va Dr. (Snt.) Satyabhama Dev Dr. J.K. Ray	R.Folice Academy Hyderabac CGHS, Hyderabad -dodododo- R.H.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukan Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr.(Smt.) L. Mongpiur Dr.(Smt.) L. Mongpiur Dr.(Smt.) L. Mongpiur Dr.(Smt.) Amla Das Dr. Dr. Tulsi Dev Datt Dr. Begendra Mohan Maz	Gee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur	l. 1
278 279 280 281 282 283 284 285 286 287 299 291 292 293 294 295 296 297 298 299 300	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao MeCithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Gain Dr. S.C. Dutta Dr. K.N. Crivast va Dr. (Ent.) Satyabhama Dev Dr. J.K. Ray Dr. J.K. Ray Dr. J.K. Ray Dr. U.C. Mahmadra Dr. Renvir Bawa	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 363. 364. 365. 366. 367. 368. 369.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.R. Phukon Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. Br. Sinha Dr. Br. Bradhakrishan Dr. Osh.) Lalrintluan; Dr. Dr. H.N. Dey Dr. S.W. Sen Guota Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amla Das Dr. Dr. Tulsi Dev Datt Dr. Begendro Mohan Maz Dr. A.M. Mukhopadhyay	Gee APHO, Calcutta do CGHS, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta GHO, Bombay Arunachal Prad. do PHO, Bombay Arunachal Prad. do AIJH & PH, Calcutta Calcutta Calcutta Calcutta Calcutta CGHS, CALC	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur	l. 1
278 279 280 281 282 283 284 285 286 287 299 291 292 293 294 295 296 297 298 299 300 301	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. R.P. Jauhari Dr. J.K. Jain Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivast iva Dr. J.K. Ray Dr. U.C. Makendra Dr. Renvir Bawa Dr. B.L. Kanchan	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369. 369. 369. 370.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukon Dr. P.C. Sinha Dr. S. Bradhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahap Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amla Das Dr. (Smt.) Amla Das Dr. Dr. Tulsi Dev Datt Dr. Begendre Mohan Maz Dr. A.M. Mukhopedhyay Dr. Sukunar Biowus	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta and -do- PHO, Bombay Arunachal Praddo- AIJH & PH, Calcutta CGHS, CALCUTT	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admn. P & T Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur	l. 1
278 279 280 281 282 283 284 285 286 287 299 299 291 292 293 294 295 296 300 301 302 303	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. R.P. Jauhari Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivast Iva Dr. J.K. Ray Dr. J.K. Ray Dr. J.K. Ray Dr. J.K. Ray Dr. U.C. Makendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -do- CGHS, Kanpur -dododododododod	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369. 369. 369. 370.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Redhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahay Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amila Das Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopadhyay Dr. Sukumar Biswus Dr. Barbaskar	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admm. P & T Delhi Admm. P & T Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur	l. 1
278 279 280 281 282 283 284 285 286 287 299 291 292 293 294 295 297 298 299 300 301 302 303 303 304	Dr. M.V.R. Raddy Dr. P.R. Rado Dr. H. Samamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sudha Singhal DD. R.P. Pendey Dr. J.K. Jain Dr. S.C. Dutta Dr. S.C. Dutta Dr. J.K. Ray Dr. B.L. Kanchan Dr. B.S. Jain Dr. (Smt.) Vasantha Chell	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369. 369. 369. 369. 370.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Redhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahay Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amila Das Dr. (Smt.) Amila Das Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopedhyay Dr. Sukumar Biswes Dr. H.R. Barlaskar Dr. (Smt.) S. Sahancy	jee APHO, Calcutta -do- CGHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Cal. P & T F.W.T.C.Domba	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kanpur Delhi Admn. P & T Delhi Admn. P & T Delhi Admn. APHO, Madras. COHS, Jaipur COHS, Nagpur RHO, Patna COHS, Nagpur COHS, Allahabad PHO, Bombay P.H.O, Cochin. COHS, Hyderabad COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Pune P & T y AIDPMER, Bombay	ı. i
278 279 280 281 282 283 284 285 286 287 299 291 292 293 294 295 295 297 298 299 300 301 302 303 305 305	Dr. M.V.R. Raddy Dr. P.R. Rado Dr. H. Samamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Juhbri Dr. G. J. W. Jain Dr. J. K. Jain Dr. J. K. Jain Dr. S.C. Dutta Dr. J. K. Bay Dr. J. K. Ray Dr. J. K. Ray Dr. J. R. Ray Dr. J. Ray Dr. B. J. Ranchan Dr. B. Jain Dr. (Smt.) Vasantha Chell Dr. E. Jayarama	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 361. 362. 363. 364. 365. 364. 365. 367. 368. 369. 370.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tanden Dr. S.K. Tanden Dr. L.N. Phukon Dr. P.C. Sinha Dr. S. Radhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahan Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.W. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) Anla Das Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopedhyay Dr. Sukumar Biowus Dr. H.B. Barlaskar Dr. (Smt.) S. Sahaney Dr. P.K. Mohanty	jee APHO, Calcutta -do- CGIS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGIS, Calcutta IHMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, CALCUT	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur CGHS, Nagpur CGHS, Nalpur CGHS, Nalpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur	ı. i
278 279 280 281 282 283 284 285 286 287 299 290 291 292 293 294 295 297 298 299 300 301 302 303 305 306	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Samamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. Sudhir Chandra Dr. R.P. Juhari Dr. Sudhir Chandra Dr. R.P. Juhari Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta Dr. J.K. Jain Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (Smt.) Visantha Chell Dr. E. Jayarama Dr. M.S. Noor Mohamad	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 361. 362. 363. 364. 365. 364. 365. 367. 368. 369. 370.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Redhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahay Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Amila Das Dr. (Smt.) Amila Das Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopedhyay Dr. Sukumar Biswes Dr. H.R. Barlaskar Dr. (Smt.) S. Sahancy	Gee APHO, Calcutta do CSHS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CSHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhat1 Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CHS, Calcutta CHS, Calcutta 100- PHO, Bombay Arunachal Prad. do AIJH & PH, Calcutta IOMLF Orgn: CGHS, Calcutta CGIS, Calcutta CGIS, Calcutta CO AIJH & PH, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CHS, CALCUTTA CH	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad PHO, Bombay PHO, Bombay LOGHS, Hyderabad CGHS, Hyderabad CGHS, Hyderabad CGHS, Hyderabad CGHS, Pune P & T Y AIPMER, Bombay PHO, Visakhapa on P & T	ı. i
278 279 280 281 282 283 284 285 286 287 299 290 291 292 293 294 295 297 298 299 300 301 302 303 305 306 307	Dr. M.V.R. Reddy Dr. P.R. Rac Dr. H. Ramamurty. Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Juhori Dr. R.P. Juhori Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Srivagt wa Dr. J.K. Ray Dr. J.K. Ray Dr. U.C. Mahendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (Smt.) Visantha Chell Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 361. 362. 363. 364. 365. 364. 365. 367. 368. 369. 370.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tanden Dr. S.K. Tanden Dr. S.B. Acharjee Dr. L.N. Phukon Dr. P.C. Sinha Dr. S. Radhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahamar. Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.W. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) Anla Das Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopedhyay Dr. Súkunav Biowus Dr. H.R. Barisekar Dr. (Smt.) S. Sahaney Dr. (Smt.) S. Sahaney Dr. P.K. Mohanty Dr. (Smt.) Manjula Bha	Jee APHO, Calcutta -do- CGIS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGIS, Calcutta IHMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CHLW Orgn. CGHS, Calcutta CALCUTTA CHOMP TOTAL CGHS, Cal. P & T F.W.T.C.Domba IO MLWF tnagar On deputtiti C.A.T.Indór (D/Atomic En	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T CGHS, Kanpur Delhi Admn. P & T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur CHS, Allahabad CGHS, Jaipur CHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Jaipur COHS, Allahabad CGHS, Jaipur COHS, Allahabad CGHS, Jaipur COHS, Allahabad CGHS, Jaipur COHS, Allahabad Delhi Admn. CGHS, Pune P & T y Alipher, Bomba PHO, Visakhapa on P & T	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 294 295 297 298 297 300 301 302 303 304 305 306 307 308	Dr. M.V.R. Ruddy Dr. P.R. Rao Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Rao Medithi Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. G.M. Jain Dr. J.K. Jain Dr. J.K. Jain Dr. J.K. Jain Dr. J.K. Ray Dr. J.K. Ray Dr. J.K. Ray Dr. U.C. Makendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (Smt.) Visantha Chell Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.R. Chourikar Dr. B.R. Chourikar	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 361. 362. 363. 364. 365. 364. 365. 367. 368. 369. 370.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. J.R. Phukan Dr. J.R. Phukan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.M. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Lahintluan Dr. Dr. Tulsi Dev Datt Dr. Begendra Mohan Maz Dr. A.M. Mukhopadhyay Dr. Sukumar Blawus Dr. H.R. Barlagkar Dr. (Smt.) S. Sahaney Dr. P.K. Mohanty Dr. (Smt.) Manjula Bha	GE APHO, Calcuita do CGIS, Calcuita K.S.C. Hosp. CHIW Orgn Surveyor Gen. Dehradun CGIS, Calcuita HMC & SK Hosp. Arunachal Prad. P & T Gauhati Die.G.H.S. PHO, Madras CGHS, Calcuita CGHS, Calcuita CGHS, Calcuita CGHS, Calcuita do AIJH & HH, Calcuita AIJH & HH, Calcuita S.J. Hosp. CGHS, Cal. P & T F.W.T.C.Domba 10.MLWF thagar Gn deputati C.A.T.Indor (D/Atomic En FRI, Dehradun T. FIL, Dehradun T. COMMANDER COM	P & T. COHS, Kanpur -do- Delhi Admn. P & T. P & T COHS, Kunpur Delhi Admn. P & T Delhi Admn. APHO, Madras. COHS, Jaipur COHS, Nagpur RHO, Patna COHS, Nagpur COHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. COHS, Hyderabad 1. COHS, Allahabad COHS, Jaipur COHS, Visakhapa On P & T P & T Corry) P & T	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 293 294 295 297 298 297 298 300 301 302 303 305 306 307 308 309	Dr. M.V.R. Ruddy Dr. P.R. Rao Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.K. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. Renvir Bawa Dr. B.L. Kaochan Dr. B.S. Jain Dr. (Smt.) Vasantha Chell Dr. E. Juyarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. G.K. Sinha Dr. K.P. Singh	M.Folice Academy Hyderabac CGHS, Hyderabad -dododododo- CGHS, Kanpur -dodododododododo	-dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369. 370. 371. 372. 373. 374. 374. 375. 377. 378. 379.	Dr. Ashok Kumar Chatter; Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Bedhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahay Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. Dr. H.N. Dey Dr. S.W. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) San Gunta Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopadhyay Dr. Sukumar Biswus Dr. H.R. Barlaskar Dr. (Smt.) S. Sahancy Dr. (Smt.) S. Sahancy Dr. (Smt.) Manjula Bha	General Apho, Calcutta -do- Colis, Calcutta K.S.C. Hosp. Chilw Orgn h Surveyor Gen. Dehradun Colls, Calcutta IMMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras Cohs, Calcutta Cohs,	P&T. COHS, Kanpur -do- Delhi Admn. P&T. P&T COHS, Kunpur Delhi Admn. P&T P&T Delhi Admn. APHO, Madras. COHS, Jaipur COHS, Nagpur RHO, Patna COHS, Nagpur COHS, Allahabad PHO, Bombay P.H.O, Cochin. COHS, Hyderabad COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Allahabad COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Jaipur COHS, Allahabad COHS, Jaipur COHS, Allahabad Delhi Admn. COHS, Pune P&T y AIPMER, Bomba PHO, Visakhapa on P&T Corry) P&T Delhi Admn.	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 294 295 297 298 297 300 301 302 303 304 305 306 307 308	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. R.P. Jain Dr. B.L. Kaochan Dr. B.S. Jain Dr. S. Jain Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.R. Singh Dr. B.R. Singh Dr. B.K. Singh	R.Police Academy Hyderabac CGHS, Hyderabad -dododododo- R.H.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 349. 350. 351. 352. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 363. 364. 365. 366. 367. 368. 369. 370.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. S. Bradhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahap Dr. S. Bradhakrishan Dr. N.C. Kar Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. Br. Sinha Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. Sikunar Biowus Dr. Bikunar Biowus Dr. H.R. Barkar Dr. Sikunar Biowus Dr. M. Sarkar Dr. (Smt.) Manjula Bhar Dr. (Smt.) Manjula Bhar Dr. (Smt.) Sarla Khkkar Dr. M. Sarkar Dr. Gulshan Rai Sethi	Gee APHO, Calcutta do CGHS, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta do AIJH & HH, Cal al lomif Orgn. CGHS, Cal. P & T F.W.T.C.Domba LOMLWF tnagar Gn deputati C.A.T.Indor (D/Atomic En FRIL Berradun Dr. RML Hosp. Curv. of Indi Dehradun Lehradun	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur . Delhi Admm. P & T. Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. CGHS, Hyderabad 1. CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Pune P & T y AIIPMER, Bomba P & T Delhi Admn. P & T Delhi Admn. P & T	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 293 294 295 297 298 297 298 300 301 302 303 305 306 307 308 309	Dr. M.V.R. Ruddy Dr. P.R. Rao Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.K. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. Renvir Bawa Dr. B.L. Kaochan Dr. B.S. Jain Dr. (Smt.) Vasantha Chell Dr. E. Juyarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. G.K. Sinha Dr. K.P. Singh	H.Police Academy Hyderabac CGHS, Hyderabad -dododododo- R.II.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 369. 370. 371. 372. 373. 374. 374. 375. 377. 378. 379.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswe Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. P.C. Sinha Dr. S. Brdhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahay Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. Br. C. Sinha Dr. Dr. H.N. Dey Dr. S.N. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) Sen Gunta Dr. Dr. Tulsi Dev Datt Dr. Kegendra Mohan Maz Dr. A.M. Mukhopadhyay Dr. Sukumav Biowus Dr. H.R. Barkakar Dr. (Smt.) S. Sahancy Dr. P.K. Mohanty Dr. (Smt.) Manjula Bhar Dr. (Smt.) Sarkar Dr. (Smt.) Sarkar Dr. Gulshan Rai Sethi Dr. Lexmi Narain Das	Gee APHO, Calcutta do CGHS, Calcutta K.S.C. Hosp. CHLW Orgn Surveyor Gen. Dehradun CGHS, Calcutta HMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta do AIJH & HH, Cal al lomif Orgn. CGHS, Cal. P & T F.W.T.C.Domba LOMLWF tnagar Gn deputati C.A.T.Indor (D/Atomic En FRIL Berradun Dr. RML Hosp. Curv. of Indi Dehradun Lehradun	P & T. COHS, Kanpur -do- Delhi Admn. P & T. CGHS, Kanpur . Delhi Admm. P & T. Delhi Admm. APHO, Madras. CGHS, Jaipur CGHS, Nagpur RHO, Patna CGHS, Nagpur CGHS, Allahabad PHO, Bombay 1. P.H.O, Cochin. CGHS, Hyderabad 1. CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Pune P & T y AIIPMER, Bomba P & T Delhi Admn. P & T Delhi Admn. P & T	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 293 294 295 297 298 297 298 300 301 302 303 305 306 307 308 309	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. R.P. Jain Dr. B.L. Kaochan Dr. B.S. Jain Dr. S. Jain Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.R. Singh Dr. B.R. Singh Dr. B.K. Singh	H.Police Academy Hyderabac CGHS, Hyderabad -dododododo- R.II.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 349. 350. 351. 352. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 376. 377. 378. 379.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr. (Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukon Dr. P.C. Sinha Dr. S. Badhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahag Dr. (Smt.) S. Ghosh Dr. R.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.M. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) La Mahag Dr. Dr. Tulsi Dev Datt Dr. Begendru Mohan Maz Dr. A.M. Mukhopedhyay Dr. Sukunav Biowus Dr. H.R. Barisekar Dr. (Smt.) S. Sahancy Dr. (Smt.) Sarla Kakka: Dr. M. Sarkar Dr. (Smt.) Sarla Kakka: Dr. M. Sarkar Dr. Gulshan Rai Sethi Dr. Lexmi Narain Das Dr. Aiov Kumar	Jee APHO, Calcutta -do- CGIS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGIS, Calcutta IMMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CHATT, Dehradun CHATT, Dhamba	P&T. COHS, Kanpur -do- Delhi Admn. P&T. P&T CGHS, Kanpur Delhi Admn. P&T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad Delhi Admn. CGHS, Pune P&T y AIPMER, Bomba PHO, Visakhapa on P&T Delhi Admn. P&T Delhi Admn. P&T Delhi Admn.	ı. i
278 279 280 281 282 283 284 285 286 287 291 292 293 293 294 295 297 298 297 298 300 301 302 303 305 306 307 308 309	Dr. M.V.R. Ruddy Dr. P.R. Rac Dr. H. Ramamurty Dr. C.G.S. Raju Dr. B. Narasimhan Dr. M. Kanji Ram Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (Smt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. J.R. Ray Dr. U.C. Mahendra Dr. R.P. Jain Dr. B.L. Kaochan Dr. B.S. Jain Dr. S. Jain Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.R. Singh Dr. B.R. Singh Dr. B.K. Singh	H.Police Academy Hyderabac CGHS, Hyderabad -dododododo- R.II.O. Hyderabad CGHS, Jaipur -dodododododododo	d , -dodododododododo-	347. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 377. 378. 379.	Dr. Ashok Kumar Chatter, Dr. T.K. Banerjee Dr. Paraswa Nath Das Dr.(Smt.) Henuka Hathur Dr. Prakas Kumar Lahiri Dr. (Smt.) Pramila Sing Dr. K.S. Sikdar Dr. S.K. Tandon Dr. S.B. Acharjee Dr. L.N. Phukan Dr. S. Badhakrishan Dr. N.C. Kar Dr. (Smt.) Swasti Mahan Dr. N.C. Kar Dr. (Smt.) S. Ghosh Dr. N.C. Sinha Dr. (Smt.) Lalrintluan Dr. Dr. H.N. Dey Dr. S.M. Sen Gunta Dr. (Smt.) L. Mongpiur Dr. (Smt.) L. Mongpiur Dr. (Smt.) Lahintluan Dr. Dr. Tulsi Dev Datt Dr. Begendra Mohan Maz Dr. A.M. Mukhopadhyay Dr. Sukunar Biowas Dr. H.M. Barhaskar Dr. (Smt.) S. Sahancy Dr. P.K. Mohanty Dr. (Smt.) Manjula Bhar Dr. (Smt.) Manjula Bhar Dr. (Smt.) Sarla Kakka Dr. M. Sarkar Dr. Gulshan Rai Sethi Dr. Lexmi Narain Das	Jee APHO, Calcutta -do- CGIS, Calcutta K.S.C. Hosp. CHLW Orgn h Surveyor Gen. Dehradun CGIS, Calcutta IMMC & SK Hosp. Arunachal Prad. P & T Gauhati Dte.G.H.S. PHO, Madras CGHS, Calcutta CHATT, Dehradun CHATT, Dhamba	P&T. COHS, Kanpur -do- Delhi Admn. P&T. P&T CGHS, Kanpur Delhi Admn. P&T Delhi Admn. APHO, Madras. CGHS, Jaipur CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad PHO, Bombay P.H.O, Cochin. CGHS, Hyderabad CGHS, Jaipur CGHS, Allahabad Delhi Admn. CGHS, Pune P&T y AIPMER, Bomba PHO, Visakhapa on P&T Delhi Admn. P&T Delhi Admn. P&T Delhi Admn.	ı. i

17/

7

.

1



No.A. 32012/3/87-CHS.II

Government of India

Ministry of Health & Family Welfare

New Delhi, dated the 16'th Sept.87

To,

All participating Units/
Organisations of CHS.

(Except DGHS, Postal Services, Board, Ministry of Labour, Delhi Admn., Assam Rifles, A& N. Admn.

Ministry of Urban Development and Ministry of Finance.

sir,

I am directed to say that it may be recalled that Doctors Association had submitted a memorandum of demands to the Govt. before going on strike on the 20 th July, 1987. One of the demands of the General Duty Officers was that they should have minimum three time bound promotions in the first 15 years of service. In this context and in order to remove stagnation in the Grade of Senior Medical Officer of the CHS, it has been proposed that a Senior Medical Officer with a total of 12 years of regular service in Group 'A' and who has rendered 2 years of service as Senior Medical Officer on regular basis may be considered for promotion to the grade of Chief Medical Officer in the Scale of Rs.3700-5000 on the basis of Seniority -cum- fitness. This promotion will be on' Functional basis, involving upgradation of upto 500 posts of Senior Medical Officers to the grade of Chief Medical Officers for the service as a whole.

2. Before this Ministry goes ahead with the proposal, it is requested that this Ministry may please be informed of the number of functional posts of Chief Medical Officers which are likely to be available in your Department/Organisation indicating the names of the Hospitals/dispensaries/Regional Offices etc. and the number of posts of Chief Medical Officers required in these organisations/institutions etc. with the functional justifications, latesy by 30 th September 1987. This will involve upgradation of the existing posts of Senior Medical Officers to those of Chief Medical Officers.

Yours faithfully,

Sd/-(RAVI DATT) UNDER SECRETARY TO THE GOVT. OF INDIA

Annexure IL



Dated 18.3.88

From:

Dr. R.R. Kishore
Medical Officer Incharge,
O.G.H.S., Dispensary No.5,
70 Avas- Vikas, Mall Avenue,
Tucknow.

To

The Secretary,
Ministry of Health and Family Welfare
Government of India,
Nirman-Bhawan,
NEW DEIHI.

Kind Attention- Shri S. V. Subramanyan, Joint Secretary

Subject:

Representation against order No. A 32012/1/88-CHS-II dated 14.3.88 from the Minstry of Health and F.W., Government of India regarding promotion of Senior Medical Officers to the post of Chief Medical Officer

Sir,

I am a Senior Class - I Scale Officer of Central Health Service since 1.1.1982 listed at Sl. No.696 in order of Seniority in the Civil list.

The Ministry of H ealth and Family Welfare, Govt. of India vide their order mentioned above have circulated a list of 389 C.G.H.S. officers promoting them from the post of Senior Medical Officer (Rs.3000-4500) to the post of Chief Medical Officer (Rs.3700 -5000). These promotions have been made in pursuance to the assurance given by the Government to G.H.S. Officers at the time of their agitation in July, 1987 for a time bound promotion according to which a C H S officer with total 12 years of service including five years in the Sr. Medical Officer's scale was to be promoted to the Chief Medical Officers scale and as such the criterion for promotion has not been "Selection."

I have been very seriously prejuidiced by the above mentioned order as my name does not figure in the list of promotees though many officers much Junior to me are included as is evident by the following list.

Sl. Name of the No. Officer	Sol.No. in the promotion list		SeniorityNo. as per Civil List	
1. Vishwa Nath Prasad Sriv	astava	381	697	
2. Ripu Daman Verma		389	758	
. A.K. Awasthi		383	715	

Cont..... 3/-





S1. Name of the Officer	Sl.No.in the promotion list	Seniority No as-per Civil list.
4. T.C.Malik	382	702
5. Smt. Sudha Singhal	293	703
6. R.P. Jauhari	29 2	706
7. Smt. Karuna Sood	1 53	6 98
8. Suranjit Deb	1 54	704
9. Samarendra Deb	15 5	709
10. Dr. (Km.) K.K. Veni	156	7 11
11. V.K. Saxena	157	7 14
12- Smt. Suniti Bhargava	1 58	7 16
13. Km. Uma Mathur	159	7 18
14. T.K. Kanji Ial	1 60 ⁻	719
15. Smt. Manju Gupta	161	7 22
16. Baleshwar Singh	162	725
17. Smt. Manju Rani Somwal	163	7 30
18. T.K. Talukdar	164	732
19. Shama Prasad Chatterji	165	734
20. Sobhan Sarkar 21. Smt. Satya Bhama Deyi	16 6 2 98	737 736
22. Shashi Bhushan Das	167	738
	168	739
23. S.C. Pradhan	169	741
24. Smt. Meera Srivastava 25. Smt. Iqbal Kaur Judge	17 1	744
26. Smt. Sunanda Malhotra	170	742
27. Smt. Shashi Saini	172	745
28. M.C. Nath	173	750
29. G.L. Kak	174	754
30. Bikash Bagehi	175	7 59

For the sake of ready reference I am submitting my service history as follows:

On the recommendations of U.P.S.C. Iwas appointed as Medical Officer on regular basis w.e.f. 20.3.71 under Ministry of Health and F.W.. Government of India and letter on after screaning I was placed in the Jr. Class. I Scale of CHS (700-1300) w.e.f. 1.1.1973 vide Ministry of Health and F.W., order No. A-11014/16/84-CHS II dated 28.8.84 (Annexure-I).

I was allowed to Cross E/B. in the Jr. Class Scale (700-1300) w.e.f. due date i.c. 1.8.1978 vide Ministry of Health and F.W. order No.29018/7/84-CHS V dated January, 1985 (Annexure-II).

I was promoted to the Senior Class Scale of CHS (1100-1600) from due date i.e. 1.1.1982 under Ministry of Health and Family Welfare order No. A 11014/2/84-CHS-II dated 30.1.85 (Amnexure -III).

Nothing adverse has been Communicated to mefor the period after issuing of above said various orders of promotion and Crossing of E.B. including the orders of promotion to & Senior Class I- Scale, i.e. since 30.1.85 till date.

1317





It is clear by the above account that there is absolutely no reason why I should not be placed in the Scale of Chief Medical Officers when Officers much junior to me have been granted that scale. In case the necessary orders are not issued immediately I may suffer an irrepairable and permanent damage to my career and I may have to work under my juniors and subordinates besides a recurrent financial loss.

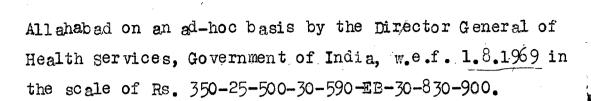
I therefore, request you to kindly consider my case and take necessary action to issue the orders of my promotion to the post of Chief Medical Officer.

Encls: As above.

Yours faithfully,

(DR.R.R. KISHORE)





- That on the recommendations of Union Public Service Commission the applicant was appointed as General Duty Medical Officer, Grade II of the Central Health Services by the Secretary Ministry of Health and family Planning, Government of India, w.e.f. 20.3.1971 in the Scale of Rs. 350-25-500-30-590-EB-30-830-900 and was posted as Junior Medical Officer in the Central Government Health Scheme, Allahabad. This scale was same as Class I Scale of the Central Services.
- That on the date of regular appointment i.e. 20.3.1971 the applicant was getting a basic pay of Rs. 375/- P.M. as the had already earned one increment by serving on that post for more than one year as an ad-hoc appointee. Accordingly his pay was fixed at Rs. 375/- p.m. and since then he had been getting annual increments regularly.
- Medical Officer in Central Government Health Scheme,
 Allahabad till 30th September 1978 and his controlling
 Authority was the Opposite party No. 2, the Chief
 Medical Officer, Central Government Health Scheme,
 Allahabad. The applicant was transferred to the Civil
 Aviation training Centre, Bamrauli, Allahabad where he
 took charge on 30th September 1978 (afternoon) as
 Medical Officer-in-Charge of the Civil Aviation
 Training Centre Hospital and where he is still working
 in the same capacity. The applicant's present controlling Authority is Opposite Party No. I, The Principal
 Civil Aviation Training Centre Bamrauli.
- 5. That the III Pay Commission recommended that in the Central Health Services there should be no grade II scale and all the Officers should be placed in

802/5/19

Class I service, having two scales, Junior Class I and Senior Class I. The Scale of Pay of Junior Class I was fixed at Rs. 700-40-900-FB-40-1100-50-1300. This Recommendation was accepted by the Opposite Party No.3. w.e.f. 1.1.1973. A copy of the Office Memo No. A45012/1-74-CHS. II dated 5.4.1975, as Annexure II. At the same time the pay scale of Class II Central services was also revised and it was enhanced to Rs. 650-to-1200 w.e.f. 1.1.1973.

- That since the acceptance of the recommendations of I II rd pay Commission all the fresh appointments in Central Health Services were made in Class I Scale. No appointment was made in Class II as it ceased to exist.
- Memorandum (Annexure 'I') it has been learned that the list of all the Officers was submitted to Union public Service Commission and the Assessment Committee Those who were not found fit for Class I Scale (Jr.) were put in a seperate list and they were given a Class II Scale of Rs. 650/- to 1200/- and further it was ordered that theer cases will be reviewed annually. The applicant's name was not mentioned in the list of those who were not found, fit for Class I Scale. In any case no one was to get the pay scale less than Rs. 650 1200.
- No. 12026/7/78 -CHS. I Government of India, Ministry of Health and Family Welfare (Department of Knows Health) Ministry, New Delhi, dated 21st June 1978 by the Opposite Party No. 3 to all the participating organisations including Central Government Health Scheme. In this circular it was stated that "After implementation of recommendations of Third Pay Commission, there are no Class II posts in the Central Health Services and

8 179 m

at Rs. 700-1300 in the Junior Class I scale of pay". The Heads of the organisations were directed to take necessary action immediately, "To have the scales shown at Rs. 700-1300 (Class I), if not already done. This will also avoid hardship to the Medical Officers in getting pay in the revised scale". A correct copy of the circular is Annexure 'II'.

Junior Class I scale of Pay w.e.f. 1.1.1973 and the orders were communicated to him by opposite party No. 2, the Chief Medical Officer Central Government Health Scheme, Allahabad, On 28.9.1978 and since then the applicant has been getting his salary in Class I Pay Scale. A correct copy of the order is Annexure III.

10. That the applicant was issued a chargesheet under the Rule 14 of C.C.S. (C.C.A) Rule 1965 by the Secretary, Ministry of Health and Family Planning in November, 1975 and the enquiry was conducted. On 23rd November 1978 the secretary, Ministry of Health and Family welfare issued an order awarding the applicant a "Penalty of reduction to a lower stage., by two stages, in the time scale of Pay of Rs. 350-25-500-300-590-EB-30-830-35-900 (Pre-revised) for two years". The order of penalty also mentioned, "Accordingly, this penalty of reduction to a lower stage of Rs. 530 in the above mentioned scale for two years is imposed hereby on Dr. R.R.Kishere. orders will come into force from the date of issue of this order". In the case of the applicant there was no question of Grade II at all, either old or new as he was in Class I service on the date of order of penalty. A Correct copy of the order of Penalty is

Salane Anne Anne i IV

Cailsh

AS

been passed assuming wrong facts which were non-existant In Class II it mentions "Scale of Pay of Rs. 350-900", while the the Scale of Pay was raised to 650-1200.

Moreover, applicant was in Class I Service and not in Class II, in both respects i.e. Class and Pay Scale the order assumed conditions, ceased to exist long before the order. The mistake is further apparent from the facts that the designation and Place of work has been mentioned wrongly. In the order of penalty it has been described as:-

"Dr. R.R.Kishore, Junior Medical Officer, Central Government Health Scheme, 7-Liddle Road, Allahabad (U.P)".

Although the applicant had been transferred and took charge on 30.9.1978 (Afternoon) as Medical Officer Incharge, Civil Aviation Training Centre Hospital in Civial Aviation Training Centre Bamrauli, Allahabad It appears that the authority concerned did not take care to ascertain the position of the applicant in service at the time of passing the order of penalty.

against the above mentioned order of penalty on 6.1.1979 to the president of India which is still pending. Out of Several grounds in the Appeal, two of the grounds were (1) That the order of penalty was in-executable because the applicant was not getting any pay in the scale of Rs. 350-900 as he was placed in the Junior Class I Scale of Rs. 700-1300 w.e.f. 1.1.1973 much before the order of Penalty. (2) That the Secretary was not competent to impose a major penalty on the applicant as he was a Class I Officer whose appointing Authority is President of India.

8821979

Contaha

,

order dated 24th April 1979 on the applicant for enforcing the penalty in a peculiar and arbitary manner. He has directed to cancel applicant's pay scale in Junior Class I reverting him back to Grade II pay Scale which ceased to exist x. w.e.f. 1.1.1973. In this manner the applicant is being reverted from Class I to Class II Post and secondly in Class II Post he is being reverted to old pay scale non-existant w.e.f. 1.1.1973. Both of the things are non existant w.e.f. 1.1.1973 as there are no Class II Posts in Central Health Services and there is no such Class II scale in Central Services as directed to be given to the applicant. A correct copy of the order is Annexure 'V'.

That the Annexure 'V' appears to have been 14. issued on the basis of instructions contained in letter No. 10-5/75-E/C.G.H.S. (AD) \$2025 dated 16 April 1979 from the Chief Medical Officer, Central Government Health Scheme, Allahabad, Opposite Party No. 2. and some intimation by Opposite Party No. 3 as is referred in Annexure 1 on receipt of Annexure 'IV' the applicant requested Opposite Party No. I to supply him the copies of these two letters. A correct copy of the application containing the said request is Annexure VI: No copy was supplied to the applicant and a reply which is not at all relevant was given by Opposite Party No. I. A correct copy of the reply is Annexure VIII The applicant again moved an application before Opposite Party No. I requesting him tonsupply the copies of the two documents but he was not supplied with any copies. A correct copy of the application is The applicant requested and moved application to all the Higher Authorities including Opposite party No. 3 and ran from pillar to post but he was not told any reasons for reverting him back nto the Pre-revised and lower pay scale and Class of Servic

802/5/19

C Bulsha

said illegal order the amount which was paid to the applicant in Class I Scale has been directed to be recovered and the future Salary will also be paid according to that pre-revised Class II Scale. The applicant made representations to the Opposite Parties with copy to the President of India vide Ammexure 'VI and 'VIII' not to enforce this illegal and arbitrary order as mentioned in Amnexure 'V' by Opposite Party No. I but all his requests are going unheeded.

to Class II is a very big punishment. Every appointment in Central Health Services to day is being made in Class I Cadre and hence the applicant's Juniors and subordinates may become his Boss. Various previlages assignments, deputations and promotional avenues may be adversely affected. An irrepairable loss will be caused to the applicant if the order contained in Annexure 'V' is enforced.

GROUNDS

Poor as the

1.

3.

Because the order contained in Memo No. dated 24.4.1979 are arbitrary and without jurisdiction.

Because there is no order for reverting the applicant by the appointing Authority i.e. The President of India. Nor any proceedings were initiated for it.

Because there is no basis in existance for reverting the applicant in a grade and Class which ceased to exist w.e.f. 1.1.1

Con 2/5/794.

Because the order is highly unjust,

5.

6.

discriminatory and against all canous of justice.

Because the applicant was entitled to the grade in Class I which is being given even to the fresh appointments and also to much Junior Officers.

Because the order is in contravention of Art. 16 of the Constitution of India and it has been passed without issuing any notice to show dause and without affording any opportunity of being heard and contravenes Art. 311 of the Constituion of India. Even the Copies of the orders referred to in the Memorandum were not supplied.

prayer

It is, therefore, prayed that this Court may please is sue an order, direction or writ in the nature of mandamus commanding the opposite parties not to give effect to the order contained in Annexure 'H' declaring it void and ineffective and further directing the Opposite Parties to continue paying him Class I Scale, or grant such other relief which may be deemed fit and proper under the circumstances.

rumstances.

Skhlatarys 21/3/25 /1 00 N. 2065 ? 1 Counsel for the Petitioner.

21-5-1979

Collisha

ANNEXURE 'I'

Copy of 0.M.No. A.45012/1/74-CHS. II Dated 5.4.75 from Ministry of Health and F.P. (Department of Health), New Delhi.

Subject: - Recommendation of Third Pay Commission

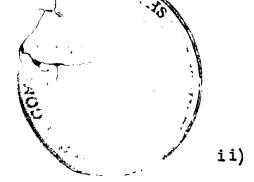
Flacement of regular General Duty Officers

Grade I and Grade II of the Central Health

Service in the revised Scales of Pay.

The undersigned is directed to say that the ruestion of placement of Officers belonging to regular General Duty Officers Grade I and General Duty Officers Order II of the Central Health Service in the revised scales of pay of the Service in the light of the recommendation of the Third Central pay Commission has been under consideration of the Government of India. After careful consideration, the President is pleased to decide as follows:

i)



All General Duty Officers Grade III, in position on 1.1.1973 who expressed the factor of the Class I Junior goo-ec scale of Rs. 700-40-1100-50-1300, subject to screening.

All General Duty Officers Grade II in position on 1.1.1973 who are not found fit for appointment to Class I Junior Scale should be given the Class II Scale of Rs. 650-30-700-35-810-EB-35-880-40-1100-EB-4L-1200. Their cases for inclusion in Class I of the Central Health Service will be reviewed annually.

87579 111)

All General Duty Officers Grade I with more than 5 years of service in that

grade on 1.1.1973 should be placed in the class I senior Scale of Rs. 1100-50-1600, after assessment of their suitability.

Provided that for the purpose of recoming 5 years of km service as General Duty Officers Grade I towards placement in senior Class I Scale, the regular service rendered beyond a period of five years in a post included in General Duty Officers Grade II or in any post which was equivalent to such post, immediately before the commencement of the C.H.S. (Amendment) Rules, 1956, shall be treated as equivalent to General Duty Officers Grade I service, subject to a maximum of 3 years.

provided further that where the case a General Duty Officer Grade I, is considered for the purposes of placement in Class I Senior Scale, the cases of all persons senior to such officers in the Grade of General Duty Officers Grade I shall also be considered, notwithstanding the fact that they may not have rendered five years of service in General Duty Officers Grade I on 1.1.1973.

iv)

All General Duty Officers Grade I with less than 5 years service in that grade on 1.1.1973 and not elegible for placement in the revised senior Class I scale according to critheria mentioned in Clause (iii) above should be placed in the revised Junior class I scale of Rs. 700-40-900-EB-40_1100-50-1300.

The pay of Genral Duty officers Grade I and General Duty Officers Grade II appointment to the revised scales of pay shall be fixed in accordance with the provision of Central Civil Service (Revised Pay) nules, 1973, as amended from time to time. Their N.F.A. as sanctioned in this Ministry's letters No.A. 45011/3/74 C.H.S.III dated 21.12.1974 and dated 22.3.1975.

T. C. Sd/- N.S.Bhatia. Under Secretary.

Carsha



ANNEXURE "II"

IMMEDIATE

No. A.12026/7/78. C.H.S. I. Government of India Ministry of Health and Family Welfare (Department of Health)

New Delhi: Dated the 21st June, 1978

To

Subject: - Revision of Pay Scale of Medical Officers.

It is seen from the several statements and returns being forwarded to this Ministry on the sanctioned and filed Posts in the various grades of the Central Health Service that some of the Posts of Medical Officers G.D.M.O. Grade II are Known having the scale of Pay Rs. 650-1200. As you are aware, after implementation of recommendations of Third Pay Commission, there are no Est class II posts in the C.H.S. and the scale of pay of G.D.MQOS. Grade II has been fixed at Rs. 700-1300 in the Junior Class is scale of pay.

It is requested that necessary action may be taken to have the scales shown at Rs. 700-1300, If not already done. This will also avoid hardship to the Medical Officers in getting pay in the revised scale.

Yours faithfully,

Sd/- K. Menugopal 20.6.78. Under ecretary.

Copy to C.H.S.V.

Challes 21/5/29

Sd/- Y.N.Sharma. Section Officer

For under Secretary.

ANNEXURE " II "

No. 10-5/75-CGHS/6098 Central Govt. Health Scheme, Allahabad, Dated 28,9.1978

ME IO

Subject: - Fixation of Pay of Dr. R.R.Kishore as on 1.1.1973.

Dr. R.R.Kishore, Medical Officer, C.G.H.S, Dispensary No. 2, Allahabad is hereby informed that his pay has been fixed Rs. 700/- (on 16.9.1978) in the Scale of Rs. 700-40-900-EB-40-1100-50-1300 w.e.f. 1.1.1973. His next increment date was 1.8.1973. raising his pay to Rs. 740/- p.m.

sd/- B.R.Routh Chief Medical Officer, C.G.H.S, Allahabad.

To

Dr. R.R.Kishore,

Medical Officer, C.G.H.S. Disp. No. 2,

Allahabad.

T.C.

ANNEXURE "IV"

REGISTERED /ARD.

C.No. 13011/4/75-Vig. Government of India, Ministry of Health and F.W.

New Delhi, Dated the 23rd November, 1978.

ORDER.

In this Ministry 's Memor andum No. C.13011/4/75 V&CM., dated the 28th November, 1975, Dr. R.R.Kishore, Junior Medical Officer, C.G.H.S., Allahabad, was called Upon under Rule 14 of the C.C.S. (C.C.A) Rules, 1965, to answer the following article of charge:-

"That the said Dr. R.R.Kishore while working as J.M.O., C.G.H.S., Allahabad, during the year 1973-74, failed to maintain absolute integrity and committed misconduct in as much as he submitted a false receipt on 16.9.1974, for house rent of Rs. 250/- purporting to have been issued by his landlord, Sri B.S.Srivastava and on the basis of said receipt drew Rs.719.85P as arrears of house rent allowance at enhanced rate for the period 1.11.1973 to 30.9.1974. He has, thus, contravened Rule 3 (1) (i) of the C.C.S.(Conduct) Rules, 1964".

desired to be heard in person. On 21.1.1976, Sri Jayakar P. Johnson, Commissioner of Departmental Enquiries, Central Vigilance Commission, New Delhi, was appointed as the enquiry authority who submitted his report on 27.10.1976, and held that the charge framed against Dr. Kishore t stands proved. As the enquiry was found to suffer from certain procedural irregularities, the case was remitted back for further enquiry to the same Inquiry Officer as per this Ministry's Order No. C. 13011/4/75-V&CM., dated the 19thm Feb. 1977. Later on, as it was found that Sri Johnson was to relinquish the charge of his office, Sri K.P.Chakraborty, another C.X.D. E. was appointed as the EM enquiring authority

802/15/29

16 at 5/19

, ,

COM

to conduct further inquiry and report as per Order
No. C. 13011/4/75-V&CM., dated the 17th/20th May, 1977
Sri Chakraborty, C.D.E. submitted his report on
18.10.1977., and 5 held that the charge framed against
Dr. R.R.Kishore has been proved. A copy of the
inquiry report is enclosed.

On a careful consideration of the inquiry 3. report aforeseid and the records of the inquiry, I find that the evidence on record goes to prove that Dr. R.R.Kishore drew arrear house rent allowance by fradulant means for gaining undue pecuniary benefits for himself. I therefore consider that the ends of justice will be met if the penalty of reduction to a lower stage, by two stages, in the time scale of pay of Rs. 350-25-500-30-590-EB-30-830-35-2900 (pre-revised) for two years is imposed on the Accordingly, this penalty of reduction to a Officer, lower stage of Rs. 530/- in the above-mentioned scale for two years is imposed hereby on Dr. R.R.Kishore. These orders will come into force from the date of issue of this order.

(Rajeshwar Prasad)
Secretary.

Copy to: -

Dr. R.R.Kishore,
Junior Medical Officer,
Central Government Health Scheme Dispensary,
7, Liddle Road,
Allahabad (U.P).

8 Abhillips 107 107 107 06517

1 Salsha

ANNEXURE IN V

GOVERNMENT OF INDIA CIVILA KVIATION DEPARTMENT

OFFICE OF THE PRINCIPAL: CIVIL AVIATION TRAINING CENTRE BAMRAULI: ALL AHABAD.

> No. EG/EST/13-170/48 Dated 24 Apr. 1979.

MEMOR AND UM

In accordance with the instturctions contained in letter No. 10-5/75-E/OGHs(AD)/2025 dated 16 Apr. 1979 from the Chief Medical Officer, C.G.H.S. Allahabad it has been intimated that orders regarding fixation of pay of Dr. R.R. Kishore, Medical Officer Incharge, C.A.T.C. Allahabad, in the Pay Scale of Rs. 700-1300% w.e.f. 1.1.1973 may be treated as cance. 11ed as per intimation by the Ministry of Health and Family welfare, Department of Health, letter No. A.1101/1/CHS(II) dated 21 Mar. 21 1979. It has also been intimated that Dr. R.R.Kishore has been zawarded a penality of reduction of two stages in the prerevised scale of Rs. 350-900 and accordingly his pay will be drawn as per the revised L.P.C. forwarded by the Chief Medical Officer, C.G.H.S. Allahabad, which shows the amount as follows -

@ Rs. 590.00 \ Pay @ Rs. 236.65 N.P.A. @ Rs. 135.00. P.D.A. @ Rs. 120.00 D. A. @ Rs. 228.00 A.D.A. Interim relief @ Rs. 260.00

The pay drawn previously in excess of the above rates will have to be recovered from Dr. Kishore.

The receipt of this Memo may please be ack nowledged.

Dr. R.R.Kishore. Medical Officer I/C. C.A.T.C. Hospital, Bamrauli, Allahabad.

sd /-M. M. Šimon Principal

ANNEXURE " VI"

URGENT/CONFIDENTIAL

From: -

Dr. R.R.Kishore, Medical Officer-in-Charge, C.A.T.C. Hospital, Bamrauli, Allahabad.

To

The Principal, Civil Aviation Training Centre, Bamrauli, Allahabad.

subject: - Reply to your Office Memo No. EG/EST/le-170/48, Dated 24th April 1979.

sir,

with reference to your above cited memo. received by me on 24th April 1979 I am to submit as below: -

In the aforesaid memorandum you have written 1. that vide letter No. 10-5/75E/CGHS (AD)/2025 dated 16th April, 1979, the Chief Medical Officer, C.G.H.S. Allahabad has intimated that the orders regarding fixation of my Pay in the pay scale of Rs. 700-1300 w.e.f. 1.1.1973 may be treated as cancelled. You have also mentioned about a letter No. A. 11014/1/78-C.H.S. (II) dated 21st March, 1979 from the Ministry of Health and Family Welfare, Department of Health in this behalf. You have not sent the copy of eny of these letters to me nor have I received any such letters from the Chief Wedical Officer, C.G.H.S., Allahabad or the Ministry of Health. I am unable to find out how and why my pay scale of Rs. 700-1300 has been "Treated as cancelled" I know no authority with the C.M.O to make any such cancellation. I request you to kindly supply me a copy of the letter from the C.M.O., C.G.H.S., Allahabad and the Ministry of Health and Family Welfare Immediately.

As far as the penalty in concerned, the penalty of reduction of two stages in the time scale of Rs. 350-900 was mentioned in the order No. 13011/4/75-Vig. dated 23.11.1978 from the secretary Ministry of Health and Family Welfare. I was not in the scale of Rs. 350-900 since before the order of penalty. I have already filed and appeal against the order to the president of India and that is pending. I will request you to inform the

authorities concerned that the order of penalty with regard to the reduction of two stages is inexecutable and cannot be enforced.

OP TO STATE OF THE PARTY OF THE

In the light of above facts I request and hope that you will very kindly refrain from enforcing you aforesaid order.

Yours faithfully

Dated 26th April, 1979.

Dr. R.R. Kishore.

Copy to:-

(Along with a copy of the instant memo.of the Principal, C.A.T.C, Bamrauli, Allahabad).

- 1. The President of India.
- 2. Secretary to the Govt. of India, Ministry of Health and Family Welfare, Nirmah Bhawan, Maulana Azad Road, New Delhi.

with request that the Principal, C.A.T.C. may kindly be directed not to enforce his instant order during the pendency of the Appeal dated, 6.1.1979 filed by the undersigned to the president of India against the order No. 13011/4/75-Vig. dated 23rd November, 1978 from the Secretary, Ministry of Health and Family Welfare and the undersigned may kindly be informed accordingly. The matter may kindly be treated as most urgent.

Further, it is submitted that the Appeal has been pending for about last four months and nothing has been heard so far in this connection. The undersigned has been suffering due to the delay. It is most humbly requested that the appeal may very kindly be decided it an early date.

Dated 26th, April , 1979.

Dr. R.R.Kishore.

To halsha



ANNEXURE "VII"

Civil Aviation Department
Office of the Principal: Civil Aviation Training Centre,
Bamrauli: - Allahabad.

No. EG/EST/13-1-70/60. 4th May, 1979.

ME MORANDUM

Reference his representation dated

26 Apr. 1979 (Copies endorsed to others concerned).

Dr. R.R.Kishore, Medical Officer I/C

C.A.T.C. Hospital, Bamrauli, is advised to either contact the Chief Medical Officer, C.G.H.S.Allahabad or the Ministry of Health and Family Welfare, New Delhi for the copies of the documents awarding penalty of reduction in pay by two stages in the pre-revised scale of Rs. 350-900 as this office

has no knowledge about the charges against him.

Sd/- M.M.Simon Principal.

Dr. R.R.Kishore.

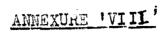
Medical Officer I/O.

C.A.T.A.C. Hospital.

Bamrauli, Allahabad.

8 Shellish to 21/3/25

T.C.



MOST URGENT HIST YROEDT/ CONFIDENTIAL

From: -

Dr. R.R.Kishore, Medical Officer-in-Charge, C.A.T.C., Hospital Bamrauli, Allahabad.

To

The principal, O.A.T.C; . Bamrauli, Allahabad.

Subject: - Cancellation of the Scale and awarding of penality to the undersigned.... Continuation to the letter dated 25th, April 1979 from the undersgined.

Sir,

with reference to your Memo No. EG/EST/13-170/60 dated 4th May 1979 and in continuation to my letter dated 26th Aprl. 1979, I am to say as follows:-

I had not requested you to supply me the 1. copies of the order of penalty or the charges as I already know about it (Refer Paga 2 of my letter dated 26 Aprl. 1979 to you). I had requested you to supply me the copies of the documents on the basis of which you have decided to cancell my pay scale of Rs. 700-1300 These documents were referred to in your Memo No. EG/EST/ 13-170/48 dated 24 Aprl. 11979 and abviously they must be with you. otherwise how you have decided to cancell my present pay scale of 700-1300. You will appreciate that I am entitled to get these documents in order to know the reasons for cancelling my present I again request you to please supply me the copies of the letters No. 10-5/75-E/CGHS(AD)/2025 dated 16 Aprl. 1979 from C.M.O., C.G.H.S. Allahabad and letter No. A. 11014/1/78-C.H.S. (II) dated 21st Mar. 1979, from the Ministry of Health and Family Welfare Department of Health, New Delhi.

2. It may be submitted that the orders of my placement in revised pay scale as well as the L.P.C. were not provisional or conditional. They were final and irrevocable. A copy of these orders No. 10-5/75-CGHS/6098 dated 28.9.1978 from the Chief Medical Officer, C.G.H.S. Allahabd placing me in the revised pay scale of Rs. 700-1300., was enclosed along with my L.P.C. vide my letter dated 20th October 1978 to you.

Chalsha

Grown Could by

88 21/5/29

At present I am not working under the 5. C.M.O., C.G.H.S. Allahabad. I am a C.H.S. Officer and at present you are my controlling Authority. If at all there grises an occasion to cancell my pay scale of Rs. 700-1300, that can be done by the prescribed Authority after following the Prescribed procedure and the orders will be implemented through you, The C.M.O., C.G.H.S. Allahabad has got no authority to cancell my scale and does not come to in the picture. I have already contacted the approprite Authorities (Relief endorsements to the President of India and Secretary Ministry of Health and Family Welfare in my letter dated 26 Aprl. 1979 toyou) and their Orders are being awaited.

In the mean time I would again request you not to enrorce your orders of cancellations of my pay scale of Rs. 700-1300.

Yours faithfully,

Dr. R.R. Kishore.

Dated 5th May, 1979 Copy to: -

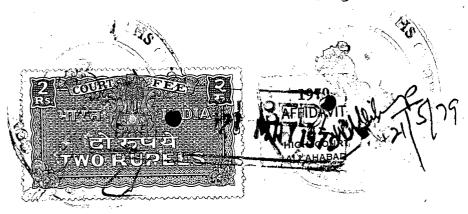
1. The president of India.

2. Secretary, Ministry of Health and family Welfare, Nirman Bhawan Maulana Azad Road, New Delhi.

Dr. R.R.Kishore.

107 21/5/29 - CN10-20657

The Control



Whist I

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Affidavit

In

Civil Misc. Writ No. 3178 of 1979.

District Allahabad.

Principal, Civila Aviation Training Central Government Centre, Bamrauli Allahabad and others.....Opp. Parties

Affidavit of Dr. Rishi Raj Kishors aged about 35 years son of late Sri Brij Raj Kishore resident of House No. 49/93, Mahatma Gandhi Marg, District Allahabad.

The deponent abovenamed do hereby solemnly affirm and state as follows:-

- 1. That he is petitioner in the above noted case and is fully acquainted with the fact deposed to below.
- That the contents of para 1 of this affidavit and that of paras 1, 2, 3, 4, 5, 7, 9, 11, 2, 13, 14, 15 and 16 of the Writ petition are true to my personal knowledge and that of paras

Constant Subtraction 721 97

5, 6, kg, 8, 10, of the Writ Petition are based on perusal of records, which I believe to be true. No part of it is false and nothing material has been concealed. So help me God.

Challsha

I, Ram Sewak, Clerk to Smt. Ramo Devi Gupta, Advocate, do hereby declare that the person making this affidavit and alleging himself is to be Dr. R.R.Kishore is the same person who is known to me reconstructions affidavitation of the same person who is known to me reconstructions.

Ram Schoole

Solemnly affirmed before me on this 2/21-day of May, 1979 at 8-55 km O'Clock by the deponent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this affidavit which have been read over and explained to him.

Shall charps

2/5/29

107

Cho 20652

Outh Commissioner,

Jak na

IN THE HIGH COURT OF JUDICATURE AT ALL AHABAD.

INDEX

IN

CIVIL MISC. WRIT NO. 3478 OF 1979.

DISTRICT ALLAHABAD

Dr. Rishi Raj Kishore.................petitioner Versus Principal, C.A.T.C.Bamrauli and others...Opp. Parties. Sl.No. Page.

1.	writ Petition	
		1 to 12
نز	A 2000 S	7 00 75

Annexure 'I' O M.No. A-45012/1/14-C.H.S.II dated 5.4.75 from the Ministry of Health and F.P. (Deptt. of Health, New Belhi. 13-15

Annexure 'II' letter from Govt. of India, dated, 21 st June, 1978. 16

Amexure III! Memo irom C.M.O. Allahabad dated 28.9.1878. 17

Annx. 'IV' order dated 23.11.75 from secretary, Ministry of Health and Family welfare Govt. 5. 18-19

Annexure 'V' Memo dated 24.4.79 from Principal C.A.T.C. Bamrauli.

20-21

Annexure VI letter dated 20.4.79 from Dr. R.R. Kishore to principal C. A. T. C.Bamrauli.

.22-2

Annexure 'VII' Memo dated 4.5.1979 from the 8_ Principal C.A.T.C.Bamrauli.

an

Annexure 'VIII' letter dated 5.5.79 from Dr. R. R. Kishore to the Principal C. A. T. C. Bamrauli. 9.

10. Annexure IX Memo dated #6x4.6.79 No.EG/ EST /13170/78 from Principal C.A.T.C. Mamrauli.

98

11. Annexure 'X' Show Cause Notice No. 10-5/75-M/C.G.H.S. /AD/5009 from C.M.O. C.G.H.S. dated

12. Annexure 'XI' Reply dated 9.6.1979. from Dr. R.R. Kishore, to C.M.O. C.G.H.S. Alld.

391-3

13. Annexure 'XII' letter dated 20.12.79. from Dr. R.R.Kishore to The Secretary, Ministry of H & W. Govt. of India.

32-33

14. Africavit.

Lh

34-35

(Uma Varshney) Counsel for the Petitioner.

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Civil Misc. Writ No. 3478 of 1979

(Under Article 226 of the Constitution of India)

District Allahabad.

Ver sus

- Principal, Civil Aviation Training Centre, Bamrauli.
 Allahabad.
- 2. Chief Medical Officer, Central Government Health Scheme, 7-Liddle Road, Georgetown, Allahabad.

The Hon'ble the Chief Justice and his Companion Judges of the aforesaid Court.

The humble petition of the abovenamed applicant Most Respectfully Showeth. -

- That the applicant was appointed as Junior Medical Officer in Central Government Health Scheme.

 Allahabad on an ad-hoc basis by the Director General of Health Services, Government of India, w.e.f. 1.8.1969 in the Scale of Rs. 350-25-500-30-590-EB-30-830-900.
- 2. That on the recommendations of Union Public Service Commission the applicant was appointed as General Duty Medical Officer, Grade II of the Central Health

Richard Color of Colo

Services by the Secretary Ministry of Health and Tamily Planning, Government of India, w.e.f. 20.3.1971 in the Scale of Rs. 350-25-500-30-590-EB-30-830-900 and was posted as Junior Medical Officer in the Central Government Health Scheme, Allehabad. This scale was same as Class II Scale of the Central Services.

That on the date or regular appointmentie. 20.3.1971 the applicant was getting a basic pay of Rs. 375/- P.M. as he had already earned one increment by serving on that post for more than one year as an ad-hoc appointee. Accordingly his pay was fixed at Rs. 375/- p.m. and since then he had been getting annual increments regularly.

- Medical Officer in Central Government Health Scheme,
 Allahabad till 30th September 1978 and his controlling
 Authority was the opposite party No. 2, the Chier
 Medical Officer, Central Government Health Scheme,
 Allahabad. The Creative Applicant was transferred to the
 Oivil Aviation training Centre, Bamrauli, Allahabad where
 he took charge on 30th September 1978 (afternoon) as
 Medical Officer-in-Charge of the Civil Aviation
 Training Centre Hospital and where he is still working
 in the same capacity. The applicant's present controlling Authority is Opposite Party No. I, the principal
 Civil Aviation Training Centre Bamrauli.
- That the III Pay Commission recommended that in the Central Health Services there should be not grade II scale and all the officers should be placed in Class I services, having two scales, Junior Class I and Senior Class I. The Scale of Pay of Junior Class I was fixed at Rs. 700-40-900-EB-40-1100-50-1300. This Recommendation was accepted by the Opposite Party No. 3. w.e.f. 1.1.1973. A correct copy of the opposite party No. 3.

- That since the acceptance of the recommendations of IIIrd Pay Commission all the fresh appointments in Central Health Services were made in Class I Scale. No appointment was made in Class II as it ceased to exist.
- Memorandum (Annexure 'I') it has been learned that the list of all the Officers was submitted to Union Public Service Commission and the Assessment Committee Those who were not found fit for Class I Scale (Jr.) were put in seperate list and they were given a Class II Scale of Rs. 650/- to 1200/- and further it was ordered that their cases will be reviewed annually. The applicant's name was not mentioned in the list of those who were not found, fit for Class I Scale. In any case no one was to get the pay scale less than Rs. 650-1200.
- That the Orders were issued vide circular 8. No. 12026/7/78-CHs. (I)Government of India, Ministry of Health and Family, Welfare (Department of Health) New Delhi, dated 21st June 1978 by the Opposite Party No. 3 to all the participating organisations including Central Government Health Scheme. In this circular it was stated that "After implementation of recommendations or Third Pay Commission, there are no Class II posts in the Central Health Services and the scale of Pay of G.D.M. Os. II has been fixed at Rs. 700-1300% in the Junior Class I . Scale of pay". The Heads of the organisations were directed to take necessary action immediately. "To have the scales shown at Rs. 700-1300 (Class I), if not already done. This will also avoid hardship to the Medical Officers in getting

pay in the revised scale". A correct copy or the circular is annexure 'II'.

- That the applicant was placed in the Junior Class I Scale of Pay w.e.f. 1.1.1973 and the orders were communicated to him by opposite party No. 2, the Chief Medical Officer Central Government Health Scheme, Allahabad, on 28.9.1978 and since then the applicant has been getting his salary in Class I pay Scale. A correct copy of the Order is Annexure III.
- 10. That the applicant was issued a chargesheet under the rule 14 or c.c.s. (c.c.a) Rule 1965 by the Secretary, Ministry or Health and Family Planning in November, 1975 and the enquiry was conducted. On 23rd November 1978 the Secretary, Ministry of Health and Family welfare issued an order awarding the applicant a "Penalty of reduction to a lower stage, by two stages, in the time scale of pay of Rs. 350-25-500-30-590-EB-30-830-35-900 (Fre-revised) for two years". The order of penalty also mentioned, "Accordingly, this penalty of reduction to a 10 wer stage of Rs. 530 in the above mentioned scale afor two years is imposed hereby on Dr. R.R.Kishore. orders will come into force from the date of issue of this Order". In the case of the date of issue of In the case of the applicant there was this order". no question of Grade II at all, either old or new. as he was in Class I service on the date of order of penalty. A correct copy of the order of penalty is Annexure 'IV'.
- been passed assuming wrong racts which were non-existent In Class II it mentions "Scale of pay of Rs. 350-900" while the Scale of Pay was raised to 650-1200. Moreover, applicant was in Class I service and not in Class II, in both respects i.e. Class and pay Scale the order assumed conditions which ceased to exist long before the order.

The mistake is further apparent from the facts that the designation and Place of work has been mentioned wrongly. In the order or penalty it has been described as:-

"Dr. R.R.Kishore, Junior Medical Officer, Central Government Health Scheme, 7-Liddle Road, Allahabad (U.P).

Although the applicant had been transferred and took charge on 30.9.1978 (Afternoon) as Medical Officer Incharge, Civil Aviation Training Centre Hospital in Civil Aviation Training Centre Bamrauli, Allahabad. It appears that the authority concerned did not take care to ascertain the position of the applicant in service at the time or passing the order or penalty.

- against the above mentioned order of penalty on 6.1.1979 to the president or India which is still pending. Out of Serveral grounds in the Appeal, two of the grounds were (1) That the order of penalty was in-executable because the applicant was not getting any pay in the scale or Rs. 350-900 as he was placed in the Junior Class I Scale or Rs. 700-1300 w.e.t. 1.1.1973 wash much before the Order of penalty. (2) That the secretary was not competent to impose a major penalty on the applicant as he was a Class I Officer whose appointing Authority is President ofn India.
- order dated 24th April 1979 on the applicant for enforcing the penalty in a peculiar and arbitary manner. He has directed to cancel applicant's pay scale in Junior Class I reverting him back to Grade II Pay Scale which ceased to exist w.e.f. 1.1.1973. In this manner the applicant is being reverted from Class I to Class II post and Secondly in Class II Post he is being reverted to old pay Scale non existant w.e.f. 1.1.1973. Both or the things are non existant w.e.f. 1.1.1973 as there are no

Class II Posts in Central Health Services and there is no such Class II Scale in Central Services as directed to be given to the applicant. A correct copy of the order is Annexure 'V'.

- 14. That the Annexure 'V' appears to have been issued on the basis of instructions contained in letter No. 10-5/75-E/C.C.H.S. (AD) 2025 dated 16 April 1979 from the Chief Medical Officer, Central Government Health Scheme, Allahabad, Opposite Party No. 2, and some intimation by Opposite Party No. 3 as is referred in Annexure 'V' On receipt of Annexure V the applicant requested opposite Party No. I to supply him the copies of these two letters. A correct copy of the application containing the said request is Annexure 'VI'. No copy was supplied to the applicant and a reply which is not at all relevant was given by Opposite Party No. I. A correct copy or the reply is Annexure 'VIII' The applicant again moved an application before Opposite Party No. I requesting him to supply the copies or the two documents but he was not supplied with any copies. A correct copy of the application is Annexure 'VIII'. The applicant requested and moved application to all the Higher Authorities including application xioxelexing Opposite Party No. 3 and ran from pillar to post but he was not told any reasons for reverting him back to the Pre-revised and lower pay scale and Class of Service.
- That in order to give errect to the said illegal order the amount which was paid to the applicant in Class I Scale has been directed to be recovered and the future Salary will also be paid according to that pre-revised Class II Scale. The applicant made representations to the Opposite Parties with copy to the President of India vide Annexure 'VI' and 'VIII' not to enforce this illegal and arbitrary order as mentioned in Annexure 'VI' by opposite Party No. I but all that his requests are going unheaded.

That the order of reversion from Class I to Class II is a very big punishment. Every appointment in Central Health Services to day is being made in Class I Cadre and hence the applicant's Juniors and subordinates may become his Boss. Various previlyages aski gnments, deputations and promotional avenues may be adversely affected. An irrepairable loss will be coused to the Contained in Annexure 'V' is enforced.

That the aforesaid writ petition was filed in this Hon'ble Court on 21.5.1979 and it was argued in the presence of Sri J.N. Tewari, counsel for the opposite parties who sought adjournment to give a reply and it was ordered to be listed on 20.5.1979. On 20.5.1979 this Hon'ble Court after hearing both the parties was pleased to stay the operation of the order dated 24.4.1979 (Annexure V to the writ petition).

- 18. That after obtaining the stay order from this Hon ble Court certain further developments as consequence of which an application to amend the writ petition was filed.
- That after filing of the Writ petition the petitioner received the order dated 4.6.19/9 from the Principal, Civil Aviation Training Centre, Bamrauli purposting to withdraw the order dated 24.4.1979 (Annexure V to the Writ Petition). A true copy of the order dated 4.6.1979 is filled as Annexure IX to this affidavit.
- That the petitioner has also received a show cause notice dated 4.5.1979 from the Chief Medical Officer, C.G.H.S, Allahabad. A true copy of the said show cause notice dated 4.6.1979 is being filed as Annexure IX: to this affidavit.
- That the alleged show cause notice does not disclose any grounds for reducing the grade and class of the service of the applicant. The notice relies upon some

orders from the Ministry of the Health and Family Welfare, (Department of Health) No. 11014/1/78/CHS. II dated 21.3.79 as referred to in it. The petitioner has not been communicated this order as well and he is unaware of the contents therein! Therefore the applicant was not in a position to meet if there was anything against him, in his reply. The applicant immediately after the receipt of the show cause Notice sent a reply on 9.6.1979 inter-alia showinghis inability to give a proper and full reply in the absence of the said order. A true copy of the said reply is annexure XI. Inspite of this the applicant has not been informed any of the grounds for the reduction of his grade and Class, nor even the copy of the said order, of the Ministry has been supplied to him.

- It has been issued just to by-pass the stay order granted by the High Court and is only a snow and a pretence to get over the inescapable position or the Opposite Parties in the Writ Petition.
- by the Chief Medical Officer, C.G.H.S, Allahabad. The said show cause notice is completely without jurisdiction as the aforesaid Chief Medical Officer is neither the petitioner's appointing authority nor controlling authority As such he has no jurisdiction to issue the show cause notice to the petitioner.
- That it is further submitted that no order for reducing or reverting the petitioner from Class I to Pre-revised and non-existent Class II Scale and grade for an indefinite period was received by the Petitioner, as such also the allegation made in the show cause notice that the said show cause notice is the result of the Judgment of disciplinary proceedings against him is false.

revised Class II Scale is major penalty for which definite precedure is given in CCS(CCA) Rules but the same is not being done in the case and as such the show cause notice has been illegally passed.

- That the penalty alleged in the snow cause Notice is that of reduction to the scale of Rs. 350-900 which has ceased to exist with effect from 1.1.1973, and thus the alleged penalty of reversion to a non-existent scale can also not be imposed on the petitioner.
- That in the groresaid show cause notice it is max proposed that the money paid as excess may be recovered from the pay and allowances beginning from October, 1978 to april 1979 i.e. it has to be recovered with retrospective effect. In effect the reduction takes effect from 1.1.1973. The Petitioner was paid and is entitled tonget all the salary of that period for which he had already discharged his duties to the entire satisfaction of the superior of ricers and as such it will be against the Principles of natural Justice and fair play to recover the aforesaid amount.
- That under the aforesaid circumstances the show cause notice is liable to be set aside.
- That according to the Government order dated 5.4.1975 and the order or June 1978 of undersecretary, Ministry of Health and ramily welfare and the order of the Chief Medical Officer dated 28.9.1978 the applicant was to be given salary in the scale of Rs. 700-1300 instead of the pre-revised scale of Rs. 350-900 w.e.f. 1.1.1973. This entated a difference of ARs. 9,000/- which ought to have been paid to the applicant in view of the revised scale with retrospective effect for the period from 1.1.1973 to 30.9.1978. From 1.10.1978 the applicant is being paid salary in the scale of Rs. 700%-1300 in accordance with the G.O. dated 5.4.1975.

- That inspite of demands by the applicant to the Chief Medical Officer C.G.H.S. Allahabad for payment of the aforesaid arrears no payment has been made to him and the said arrears are being illegally withheld. Even the reminders given by the applicant to the Chief Medical Officer had not effect. The letters demanding the aforesaid arrears agiven to the Chief Medical Officer and several reminders were sent to the Ministry of Health and Family Welfare also but no action has been taken and they do not even give a reply or reasons why the arrears are being withheld. The applicant is suffering heavily on account of the arrears not being paid to him in these days of economic hardships.
- 31. That the applicant learnt from Ministry of Health that his name washsent along with others before Union public Service Commission and the Assessment Committee for screening on the issue of G.O. dated. 5.4.1975 (Annex. 'I' to the Writ Petition) and he was declared fit to be given scale of Class I i.e. Rs. 700 to 1300 hence his name was not included in the list of rejected candidates and he could not be given pay in Class II Scale i.e. 650- to 1200. He has been making representations since May 1979, but the authorities concerned are not taking any decision in matter of amous, applicant reels, due to mistake in Order or penalty and no orricer wants to own the responsibility, although when the applicant meets them, they admit that there is no reason for not giving him Class I Scale. of Last letter dated 20.12.1979 is Annexure 'XII'.
- That the applicant is not being considered for promotion to the Senior Class I Scale of Rs.1100 to 1600, nor being allowed to Cross efficiency ber, which otherwise he would nave crossed on 1.8.1977. nor his appeal is being decided, although several reminders ever times. On all these matters authorities are setting silent.

GROUNDS

- 1. Because the order contained in Memo No. dated 24.4.79 are arbitrary and without Juradiction.
- 2. Because there is no order for reverting the applicant by the appointing Authority i.e. The president of India. Nor any proceedings were initiated for it.
- Because there is no basis in existence for reverting the applicant in a grade and Class which ceased to exist w.e.f. 1.1.1973.
- 4. Because the order is highly unjust, discriminatory and against all canous of Justice.
- 5. Because the applicant was entitled to the grade in Class I which is being given even to the fresh appointments and also to reach Junior Officers.
- Because the order is in contravention of Art. 16 of the Constitution of India and it has been passed without issuing any notice to snow cause and without affording any Opportunity of being heard and contravenes Art. 311 of the Constitution of India.

 Even. the copies of the orders referred to in the Memorandum were not supplied.
- 7. Because the snow cause notice dated 4.6.1979 has been issued without jurisdiction is as much as the Chief Medical Officer is not the controlling or appointing Authority of the Petitioner. As such the same is liable to be set aside.
- 8. Because in the show cause notice the Petitioner is goingnto be awarded a major penalty for which he had never been given any show cause notice.
- 9. Because the recovery is to be made from the pay and allowances of the petitioner from October, 1978 to April, 1979 for which the Petitioner had already discharged his duties and as such the said amount cannot be recovered from him.

- Because the order in effect reduced the pay scale with effect from 1.1.1973, which is arbitrary and illegal.
- Because notice is invalid. It does not disclose any grounds, nor the letter dated 21.3.1979, relied in it has been supplied.
- Because the arrears of Salary due to the applicant on account of the revised pay scale retropsectively w.e.f. 1.1.1973 are being illegally withheld.

Prayer

It is, therefore, prayed that this Court may please issue an order, direction or writ in the nature of mandamus and/or certiorari commanding the Opposite Parties not to give effect to the orders contained in Annexure 'V' declaring void and ineffective and further directing the Opposite Parties to continue paying him Class I Scale, or grant such other relief which may be deemed fit and proper under the circumstances.

That a Writ in the nature of mandamus may be issued commanding the Opposite Parties to pay the a rears of salary in view of the revised pay scale from 1.1.1973 to 30.9.1978.

In the existing prayer following be added after the words "grd proper under the circumstances".

That a writ in the nature of certiorari or like writ or direction may be issued to quash the show cause notice dated 4.6.1979 (Annexure I to this affidavit).

That a writ in the nature of mandamus may be issued to command the opposite parties to treat the petitioner as Class I Officer for all purposes and not to reduce from the post of Medical Officer Junior Class I Scale (Rs. 700-1300)-

h. Varehun

(Smt. Uma Vershney)
Counsel for the petitioner.

Tome Copy,
Rospia

ANNEXURE ! I'

Copy of O.M. No. A. 45012/1/74-CHS. II Dated 5.4.75 from Ministry of Health and T.P. (Department of Health). New Delhi.

Subject:- Recommendation of Third pay Commission
Flacement of regular General Duty Officers
GradeI and Grade II of the Central Health
Sercice in the revised Scale of Pay.

The undersigned is directed to say that the question of placement of Officers belonging to regular General Duty Officer Grade I and General Duty Officers Order II of the Central Heath Service in the Might of the recommendation of the Third General pay Commission has been under consideration of the Government of India. After careful consideration, the President is pleased to decide as follows:-

- i) A 11 General Duty Officers GradeII, in postion on 1.1.1973 should be placed in the Class I Junior Scale of Rs. 700-40-900-E.B.-1100-50 -1300, subject to sreening.
- all General Duty Officers Grade II in position on 1.1.1973 who are not found fit for appointment to Class I Junior Scale should be given the Class II Scale of S. 650-30-700-35-810-EB-35-880-40-1100-EB-4L-1200. Their cases for inclusion in Class I for the Gentral of the Gentral Heleth Service will be revised annually.
- A 11 General Duty Officers GradeI with more than5 years of sertice in that

Gran

grade on 1.1.1973 should be placed in the class I senior scale of Rs. 1100-50-1600, after assessment of their suitability.

Provided that for he purpose of reconing

5 years of sercice as General Duty Officers Grade I

towards placement in senior Class I Scale, the regular
service rendered beyond a period of five years in a post
included in General Duty Officers Grade II off, in any

post which was equivalent to such post, immediately
before the commencement of the G.H.S. (Amendment) Rules,
1956, shall be treated as equivalent to General Duty
Officers Grade I service, subject to a maximum of 3 years.

a General Duty Officer Grade I, is considered for the purposes of placement in Class I senior Scale, the cases of all persons senior to such officers in the Grade of General Duty Officers Grade I shall also be considered, Notwithstanding thefact that they may not have rendered five years of service in General Duty Officers Grade I shall also

All General Duty Officers Grade I with
less than 5 years service in that grade on
1.1.1973 and not elegible for placement
in the revised senior Class I scale
according to criteria mentioned in Clause
(iii) above should be placed in the revised
Junior cass I scale of Rs. 700-40-900-EB-40-

1100-050-1300.

2. The pay of General Duty officers Grade I and General Duty Officers Grade II appointment to the revised scales of pay shallbe fixed in accordance with the provision of Central Civil Service (Revised pay)

Rules, 1973, as amended from time to time. Their N.P.A. as sanctioned in this Ministry's letters No. A. 45011/3/74 C.H.S. III Dated 21.12.1974 and dated 22.3.1975.

Sd/- N.S. Bhatie. Under Secretary.

ANWEXURE "II"

IMMEDIATE

No. A. 12026/7/78. C.H.S. I.

Government of Inida
Ministry of Health and Family Welfare
(Department of Health)

New Melhi. Dated the 21st June, 1978

To

Subject: - Revision of pay scale of Medical Officers. Sir.

It is seen from the several statements and returns being forwarded to this Ministry on the sanctioned and filled posts in the various grades of the Central Health Service that some of the posts of Medical Officers G.D.M.C. Grade II are shown having the scale of pay Rs. 650-1200. As your are aware, after implementation of recommendations of Third pay Commission, there are no class II posts in the C.H.S. and the scale of pay of G.D. M.G. Grade II has been fixed at Rs. 700-1300 in the Junior Class is scale of pay.

It is requested that necessary action may be taken to have the scalses shown at Rs. 700-1300, And not already done. This will also avoid hardship to the Medical Officers in getting pay in the revised scale.

Yours faithfully,

Sd/- K. Venugopal
Under Secretary, 20.6.78

Copy to C.H.S.V.

Sd/- Y.N. Sharma.

Section Officer

For under Secretary.

ANNEXURE "III"

No. 10-5-75 CCHS/6098 Central Govt. Health Scheme, Allahabad, Dated 2819.1978

м нМО

Subject: Fixation of pay of \mathbb{D}_r . R.R. Kishore as on 1.1.1973.

Dr. R.N., Kishore, Medical Officer, C.G.H.S.

Dispensary No. 2, Allahabad is hereby informed that his pay has been fixed Rs. 700/- (on 16.9.1978) in the scale of Rs. 700-40-900 EB-40-1100-50-1300 w.e.f.

1.1.1973. His next increment dated was 1.8.1973

raising his pay to Rs. 740/- P.M.

Sdp- B.R. Routh

Chief Medical Officer, C.S.H.S, Allahabad.

R.R. Kishore,

To

Officer, C.G.H.S. Disp. No. 2,

ANNEXURE "IV"

REGISTERED/A.D.

G.No. 13011/4/75-Vig.
Government of India,

Ministry of Health and F.W.

New Delhi, Dated the 23rd November, 1978.

ORDER

In this Ministry's memorandum No. C.13011/4/75-V&CM., dated the 28th November, 1975, Dr. R.R. Kishore, Junior Medical Officer, G.G.H.S.m. Allahabad, was called upon under Rule 14 of the C.G.S. (G.C.A) Rules, 1965, to answer the following article of charge:-

"That the said Dr. R.R. Kishore while working as J.M.O., C.G.H.S., Allahabad, during the year 1973-74, failed to maintain absolute integrity and committed misconduct in as much as he submitted a false receipt on 16.9.1974, for house rent of Rs. 250/- purporting to have been issued by his landlord, SriB.S. Srivastava and on the basis of said receipt drew Rs. 719.85 as arrears of house rent allowance at enhanced rate for the period 1.11.1973 to 30.9.1974. He has, thus, contravened Rule 3(1)(1) of the C.G.S. (Conduct) Rules, 1964".

desired to be heard in person. On 21.1.1976, Sri Jayakar P.Johnson, Commissioner of Departmental Emquires, Central Vigilance Commission, New Delhi, was appointed as the enquiry authority who submitted his report on 27.10.1976, and held that he charge framed against Dr. Kishore stands proved. As the enquiry was found to suffer from certain procedural irregularities, the case was remitted back for further enquiry to the same Inquiry Officer as per this Ministry's Officer No. C. 13011/4/75-V& CM., dated the 19th Feb. 1977. Later on, as it was found that Sri Johnson was to

relinquish the charge of his office, Sri K.P. Chakraborty, another C.E.D.E. was appointed as the enquiring sutherity

A.

to conduct further inquiry and report as per Order

No. C. 13011/4/75_V&CM., dated the 17th/20th May, 1977 Sri Chakraborty, C.D.E. submitted his report on 18.10.1977,., and held that the charge framed against Dr.R.E. Kishore has been proved. A copy of the inquiry report is endlosed.

3. On a careful consideration of the inquiry report aforesaid and the records of the inquiry, I find that the evidence on record goes to prove that Dr. R.R. Kishere drew arrear house rent allowance by fradulant means for gaining undue pecuniary benefits for himself. I therefore consider that the ends of justice will be met if the penalty of reduction to a lower stage, by two stages, in the time scale of pay of Rs. 350_25-500-30-590-EB-30-830-35-900 (pre-revised) for two years is imposed on the officer. Accordingly, this penalty of reduction to a lower stage of Rs. 530/- in the above -mentioned scale for two years is imposed hereby on Dr. R.R. Kishore. These orders will come into chorce from the date of issue of this order.

(Rajeshwar Prasad)
Secretary.

Cop to;-

Dr. R.R.Kishore,
Junior Medical Officer,

Central Government Health Scheme Dispensary,

7, Liddle Road;

Allahabad(U.P.)

A NNEXURE Y

CONFIDENTAL

GOVERNMNT OF INDIA

CIVILA VIATION DEPARTMENT

OFFICE OF THE PRINCIPAL: CIVIL AVIXATION TRAINING

CENTRE BAMRAULI: ALLAHABAD

No. EQ/ EST/ 13-170/48 Dated 24 Apr. 1979

MEMORANDUM

In accordance with the intentions instructions contained in letter No. 10-5-/75%/CGHS(AD)/ 2025 dated 16 Apr, 1979rom the chief Meddical Officer, C.G.H.S. Allahabad it has been intimated that orders regarding fixation of pay of Dr. R.R. Kishore, Medical Officer Inchage, C.A.TO. Allahabad, in the pzy scale of Rs. 700-1300 w.e.f. 1.1.1973 may be treated as cancell ed as per intimation by the Ministry of Health and Family welfare, Departmentof Helth, letter No. A.1101/1/CHS(II) dated 21 Mr. 1979. It has also been intimated that Dr. R.R. Kishore has been awarded a penality of reduction of two stages in the prerevised scale of Rs. 350-900 and accordingly his pay will be drawn as per the revised L.P.C. forwarded by the chief Midical Officer C.G, H.S. Allahabad, which shows the amount as Follows:-

@ Rs. 590.00 Рау @ Rs. 236.65 N.P.A. F.D.A @ Rs. 135-00

@@ Rs. 120.00

@228.00 A.D.A

D • A •

Interim relief @ 60.00

The pay drawn previosly in excess of the tes will have to be recovered from Dr. Kishore of this Memo, may please be

((2))

Dr. R.R. Kishore.

Medical OfficerI/C.

C.A. T.C. Hospital,

Bamrauli, Allahabad.

Sd/- M.M. Simon

Principal

ANN EXURE_"_VI" _UBCY EN TY CONFIDEN TAAL

From: -

Dr. R.R. Kishore,
Medical Officer-in-charge
G.A.T.C. Bamrauli,

Allahabad

To

The Principal,

Civil Aviation Training Centre, Bamrauli, Allahabad.

Subject:- Reply to your Office Memo No. EG/EST/13-170/48, Dated 24th April 1979.

Sir, With reference to your above cited memo.

received by me on 24th April 1979 I am to submit as kakkx below:-

1. In the aforesaid memorandum you have written that wide letter No. 10-5-75E/CGHS(AD)/2025 dated 16th

April, 1979 the chief Medical Officer, C.G.H.S. Allahabad has intimated that the orders regarding fixation of my Pay in the pay scale of Rs. 700-1300 w.e.f. =.1.1973 myay be treated as cancelled. Your have also mmentioned about a letter No. A. 11014/1/78-C.H.S. (II) dated 21st March, 1979 from the Ministry of Health and Family Welfare, Tepartment of Health in this behalf. You have not sent the copy of any of these letters to me nor have I received any such letters from the Chief Medical Officer, C.G.H.S., Allahabad or the Ministry of Helath. I am unable to find. out how and why my pay scale of Rs. 700-1300 has been " Freated as cancelled" I know no authority with the C.M.O. to make any such cancellation. I request you to kindly supply me a copy of the letter from the C.M.O., C.G.H.S., Allahabad and the Ministry of Health and family welfare Immediately.

2. As far as the penalty in concerned, the penalty of reduction of two stages in the time/scale of Rs. 350-900 was mentioned in the order No. 13011/4/75-vis dated 23.11.1978 from the secretary Ministry of Health

(E)

and family Welfare. I was not in the scale or Rs. 350-900 since before the order of penalty. I have already filed an appeal against the order to the president of India and that is pending. I will request your to inform the authorities concerned that the order of penalty with regard to the reduction of two stages is inexecutable and cannot beenforced.

In the light of above facts I request and hope that you will very kindly refrain from enforcing your aforesaid order.

Dated 26th April, 1979.

Yours faithfully Dr. R.R.Kishore.

Copy to:-

(Alongwith a copy of the instant memo.of the Principal, C.A.T. C, Bamrauli, Allahabad).

1.2 The President of India.

Secretary to the Govt. of India, Ministry of Health and Family We fare, Nirman Bhawan, Maulana Azad Road, New Delhi.

may kindly be directed not to endorse his instant order during the pendency of the Appeal dated, 6.1.1979 filed by the undersigned to the President of India against the order No.13011/4/75-Vih. dated 23rd November, 1978 from the Secretary, Ministry of Health and Family Welfare and the undersigned may kindly be informed accordingly. The matter may kindly be treated as most urgent.

Fur ther, it is submitted that theappeal has been pedding for about last four months and nothing has been heard so far in this connection. The undersigned has been suffering due to the delay. It is most humbly requested that the appeal may very kindly be decided it an early date?

Dated 26th, April, 1979.

Dr. R.R. Kishore.

_ ANNEXURE "VII " _

Government of India

Civil Aviation Department
Office or the Principal. Civil Aviation Training Centre
Bamrauli:- Allahabad.

No. EG/EST/13-170/60 4th may, 1979.

MEMORAMDUM___

Reference his representation dated 26 Apr. 1979 (Copies endorced to others concerned).

Dr. R.R. Kishore, Medical OfficerI/C C.A.T.C. Hospital, Bamrauli, is advised to either contact the Chief Dedical Officer, C.G.H.S. Allahabad or the Ministry of Health and Family Welfare, New Delhi for the copies of the documents awarding penalty of reduction in pay by two stages in the pre-revised scale of Rs.350-900 as this office has no knowledge about the charges against him.

Sd/- M.M. Simon Principal.

Dr. R.R. Kishore.
Medical Officer I/G.
C.A.T.C. Hospital.
Mamrauli, Allahabad.

ANNEXURE VIII

From:-

To

Dr. R.R. Kishore,

Medical Officer-in Charge,

CGA. T.C., Bamrauli, Allahabad.

Principal, CATG, Bamrauli, Allahabad

Subject:- Cancellation of the Scale and awarding of penality to the undersigned-jecontinuation to the from the undersigned. Netternation and pril 1979 from the undersigned.

Sir, With reference to your memo No. EC/EStT/13170/60 dated 4th May 1979, and in continuation to my
letter daed 26th Aprl. 1979, I am to say as follows:-

- I had not requested you to supply me the copies of the order of penalty or the chargesas I already know about it (Refer Para 2 of my letter dated 26 Aprl. 1979 to you). I had requested you to supply me the copies of the documents on the basis of which you have decided to cancell my pay scale of Rs. 700-1300 These dicuments were referred to in your memo No. EG/EST/ 13-170/48 dated 24 Aprl. 1979 and abviously they must be with you, otherwise sthewise how you have decided to cancell my present pay scale of 700-1300. You will appreciate that I am entitled to get these documents in order to know the reasons for cancelling my present pay Scale, I again request you to please supply me the copies of the letters No. 10-5-75E/CGHS(AD)/2025 dated 16 Aprl. 1979 from C.M.O. C.G.H.S. Allahabad and letter No; A. 11014/1/78-G.H.S.(II dated 21st Mar. 1679, from the Ministry of Helth and Ramily Welfare Department of Health, New Delhi.
- 2. It may be submitted that the orders of my placement in revised pay scale as well as the L.P.C. were not provisional or conditional. They were final and irrevocable. A copy of these orders No. 10-5-75 GHS/6098 dated 23-9-1978 from the Chief Medical Officer, C.G.H.S. Allahabd placing me in the revised pay scale of Rs. 700-1300., was enclosed along with my I.P.C. vide my letter dated 20th October 1978 to You,

At presentI am not working under the C.M.O., C.G.H.S. Allahabad, I am a C.M.S. Officer and at present you are my controlling Autority

If at all there arises an occasion to cancell my pay scals of Rs. 700-1300, that can be done by the prescribed authority after following the Prescribed procedure and the orders will be implemented through you, The C.M.O., C.G.H.S. Allahabad has got no authority to cancell my scale and does not come to in the picture. I have already contacted the approprite Authorities (Refer endorsements to the President of India and Secretary Mi istry of Health and Family Welfare in my letter dated 26Aprl. 11979 to you, and their orders are being awaited.

In the mean time I would again request you not to enforce your orders of cancellations of my pay scale of Rs. 700-1300.

YOURS FAITHFUILY Dr. R.R. Kishore.

Dated 5th May, 1974 Copy to :-

1. The president of India.

2. Secretary, Ministry of Health and family Wefare, Nirman Shawan Maulana A zad Road, New Delhi.

Dr. R.R. Kishore.

ANNEXURE IX

CONFIDENTIAL

Government of India.
Civil Aviation Department

-Officer of the Principal: Civil Aviation Training

No • EG/EST/13 170/78 4 June 79 •

MEMORANDUM

Dr. R.R. Kishore, Medical Officer, CATC Mospital is hereby informed that this office order No. EG/EST/13-170/46 dated 24 Apr 79, is hereby withdrawn.

Sd/(M.M. Simon)

Principal.

Dr. R.R. Kishore

Midical Officer

C.ATC Hospital

Bamrauli

Allahabad- 211012.

ANNEXURE'X'

75-E/

NO-10-5/ACGHS/AD/5007 Government of India Central Govt. Health Scheme 7-Liddle Road, Allahaba d.

Dated, 4 June 1979.

SHOW CAUSE NOTICE

Dr. R.R. Kishore J.M.O., Q., C.A.T.C., Bamrauli Allahsbad to show c ause Within 7 days from feceipt of this letter why letter No. 10-5/75- E/CGHS/ Ad/ 6098 dated 28.9.78 issued by the undersigned informing that his pay has been fixed in the scale of Rs.700-1300 may not be cancelled on the strength of the Ministry of Health and Family Welfare (Deptt. of Health) letter No. 11014/1/78 CHS II, dated 21-3-79 imm which his pay have been continued on the scale of rs. 350_900 on the judgment on a disciplinary proceedings instituted against him and punishment so probounced. He may also show cause why the money extra paid as and allowances to him for a period for Cct 78 to Apail 79 may not be recovered.

(Dr. B.R. Routh) Chief Medical Officer C.G.H.S., "Ilahabad.

To

Dr. R.R. Kishore, through the Principal C, A.T.C. Bamrauli, allahabad.

Copy forwarded for information and necessary action to:-

- (1) The Principal, C.A.T.C, Bamrauli, Allahabad for necessary action on his part.
 - (2) Director General of Health Service, G.G.A,S. New Delhi.
 - (3) Personal file of Dr. R.R. Kishore.
 - (4) Dr. S.B. Roy Chowdhury, A.D.G., Head Quartre with copy of stay order and petition.

(Dr. B.R. Routh)

Annexure XI

(WITHOUT PREJUDICE TO MY WRIT PETITION No. 3476 of 1979 Dr. R.R. Kishore Versus Principal, G.AT.C. Bamruli, Allahabad and others pending in the Hon ble High Court)

From: Dr. R.R. Kishore,

Medical Officer-in-charge,
C.A.T.C, Bamrauli,

Allahabad

To: The Chief Medical Officer, G.C.H.S., 7 Liddle Road, Allahabad.

Sub:- Reply to your show Cause Notice No. 10-5/75-R/C.G.H.S./AD/5007 dated 4 june 1979 issued to under signed.

Sir,

I am suprised to receive the above menthoned show cause notice from you as you have got absolutly no concern or official relationship with me as I am not working under/ with you. In view of your unquestionable incompetency to issued the show cause notice to me I am not bound to submit an explanation. However, for the sake of your information I am submitting the following reply.

That no such order (No. 11014/1/78 CHS. II dated 21.3.79 from the Ministry of Health and family Welfare, (Deptt. of Health) as referred to in your Show Cause Notice has ever been received by me. Since I do not know the contents of this order, it is not possible for me to submit andy explanation. It may be added that I have been continuously

insisting to get this order over since I received memorandum dated 24.4.1979 from the Principal, G.A.T.C., Bamrauli, dllahabad, about cancellation of mu class I scale but I have theen supplied with it.

- That as per the show cause notice the penalty proposed is fithe result of a judgment after somedisciplinary proceedings against me. I am not aware of any such proceeding or the judgment. There has never been any order of penalty for reducing or reverting me from class I to pre-revised and nonexistant classII scale and grade for an indefinite period and no such order has ever been communicated to me.

 I am not even aware of the charge against me.
- That the penalty proposed in the show cause notice is reversion/reduction from class I scale to preverised class II scale for an indefinite period. This is a Major penalty and as such a servacause notice can only beissued by the appointing authority-wich in my case is the President of India-after following the statutory procedure. Your are not even my Controlling Authority and you have got no authority of jurisdiction to issue a show cause notice or to ask explanation from me.
- That you have proposed to impose a penalty of reduction to the scalse of Rs. 350-900 which ceased to exist with effect from 1.1.1973. Even if the penalty is imposed by the Competent Authority, i.e. the President of India, the penalty of peversion to a non-existant scale can never be imposed on me.
- That you have proposed to reduce my scalse we.f. 1.1.1973 on the basis of show cause notice is sued on 4.6.1979 i.e. you want to impose a penalty six and a half years retrospectively. This is rediculously undeasonable and is against the avowed principales of law and natural justice. Such an enchormousillegality can never be committed even if the punishment is imposed by the competent Authority.

That you have proposed to recover the money extra paid as pay and allowance for a percod from Oct. 78 to April, 79. This implies that you propose to impose the penalty w.e.f. 1.10.1978 i.e. with retrospective effects. As submitted in para 6, this is not president of Indiaxxxxxx possible even if the penalty had be n imposed by the Bresident of India. Further, I was paid the salary for the post which I was holding and had performed my duties to the satisfaction of my superior officers. I was not paid any extra money as charity.

That you have wrongly and purposively mentioned 8. my designation as J.M.O. (Junior Medical Officer) to justify a scale of Rs. 350-900. You know it that I am holding a Junior Class I post of "edical Officer and being senior tolthe other Medical Officer, I am working as medical Officerin-Charge of the C.A.T.C. Hospital, Bamrauli, Allahabad. The post of J.M.O. was a class II post and thus inspite of the stay order by the Hon's ble High Court you have treated me in class II post. Your this deliberate act is contempuous as well.

That it is clear that the instant show cause notice is a futile attempt to cover up the illegalities in the Memorandum No. EG/EST/13-170/48 dated 24.4.1979 from the Principal, C.A.T.C. andother orders about cancellation of my pay scale. May I tell you that such action on your part can not replace the basic requirement of statute and and natural justice before imposing a major penalty and ony and to the illegalities already committed. The show cause notice by you appears to have been prompted erroneously die to the order of stay in the Civil Misc. Writ No. 3478 of 1979 already pending in the High Court. Kindly therefore withdraw your show cause notice dated 4.6.1979 under reply with which is uncalled for and wholly without authority and jurisdiction and is a bid to stall the process of justice tome.

Sel/Yours Faithfully

Dt. June 9, 1979.

ANNEXURE 'XII'

From Dr. R.R.Kishore, M.B.B.S.
Medical Officer-in-Charge
C.A.T.C. Hospital, Bamrauli, Allahabad.

To
The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi (Deputy Secretary (Vigilance).

Subject: - Payment or arrears in the Revised Scale of Pay (700sir, 1300) from 1.1.73 to 30.9.70 to the undersigned.

In continuation to my letter dated 5.12.1979, on the subject noted above (copy enclosed) I am hereby to submit it as follows:—

1. That on the recommendations of the UPSC I was was appointed as G.D.M.O.(II) of the Central Health Services by the Secretary, Ministry or Health and Family Planning, Governments of India. w.e.r. 20th March, 1971 vide his appointment letter No. 12025/314/71-CHS-II dated 21st October, 1971 and was posted as Junior Medical Officer under the C.G.H.S. Allahabad.

- 2. That vide 0.M.No. A.45012/1/74 C.H.S. III, dated 5.4.75 from Ministry of Health and Family Planning (Department or Health), New Delhi regarding placement of regular general duty Officer's grade-I and Grade II of the Central Health Services, in the revised scale of pay it was decided that all the G.J.M.O.(II) who were appointed through U.P.S.C. and were in position on 1.1.1973 should be placed be placed in the Junior Class I. Ty. Scale of Rs. 700-40-900-EB-40-1100-50-50-1300, subject to screening with effect from 1.1.1973

 3. That even the fresh appointees through U.P.S.C. have been given the Revised Pay Scale of Rs. 700-1300.
- 4. That my name was sent to U.P.S.O. and Assessment Committee and after screening I was declared fit to be included in the scale of Rs. 700-1300.
- 5. That as per the order No. 10-5/75 CGHS/75/6098, dated 28th September, 19/8 from the Chief Medical Officer, C.G.H.S, Allahabad, my pay was fixed in the revised scale of Rs. 700_1300 w.e.f. 1.1.1973 at Rs. 700/- According I have been sgetting salary in the revised scale of pay from 1.10.1978 at Rs. 900/- p.m. after adding annual increments per year from 1.1.1973.
- 6. That I was awarded a penalty of reduction by two stages in the scale of Rs. 350-900 (Pre revised) on 23.11.1970 by the Secretary, Ministry of Health and F.W. after an enquiry conducted under rule 14 of C.C.S. (C.C.A.) Rules **** 1965.

7. That both, my scale as well as my designation and place of work were mentioned in the above order or penalty assuming wrong racts. The scale was mentioned as 350-900 while I was entitled to and already getting the salary in the scale of Rs. 700-1300 at the time or passing the above order of penalty. As regards designation and place of work, it was mentioned,

Dr. R.R. Kishore, Junior Medical Officer, C.G.H.S. Allah & ad.".

while I was working as a Medical Officer in C.A.T.C, Bamrauli since long before as I was transferred from C.G.H.S.Allanabad I was getting my salary in the s revised scale of Rs. 700-1300 by virtue of my being in continuous service since 20th March, 1971 and having been declared fit by the U.p.S.C.as well as the Assessment committee. There was clear an express orders fixing my salary in the revised scale by the C.M.O. C.G.H.S., Allahabad. These points were raised inter-alia in my appeal which I filed against the above mentioned order or penalty.

- 8. That the arrears of my salary in the revised scale of pay (700-1300) from 1.1.73 to 30.9.1970 have not been paid by the C.M.O., C.G.H.S., Allahabad though a bill has been submitted to him more than a year back, According to C.M.O., he has referred the matter to the Min. of Health and F.W. vide his letter No. 10-5/75/E/CGHS/AD/9073, wated 14.11.79. The particular section in the Ministry dealing with the matters partaining to my salary feels that there is some controversy regarding my scale and payment of arrears of salary to me because of imposition of penalty in the pre-revised scale of Rs. 350-900 and I am not being paid the above said arrears.
- 9. I request you to very kindly issued instructions to the concerned section to remove this controversy/confusion so that they may pay me the arrears of salary in the scale of the Rs. 700-1300 w.e.f. 1.1.1973 in viewor the fact that the scale of Rs. 350-200 wrongly mentioned in the order of penalty.

yours faithfully, Sd-(Dr. R.R.Kishore.)

Dated 20.12.1979.

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Af ficavit

In

Civil Misc. Writ No. 34780f 1979

District Allahabad.

Principal, Civil Aviation Training Central Government Centre, Bamrauli, Allahabad and others..... Cpp. Parties.

Africavit of Dr. Rishi Raj Kishore, aged about 35 years son of late Sri Brij Raj Kishore resident of House No. 49/93, Mahatma Gandhi Marg, District Allahabad.

The deponent abovenamed do hereby solemnly affirm and state as follows:-

- That he is petitioner in the abovenoted case and is fully acquainted with the fact deposed to below.
- That the contents of paral of this affidavit and that of paras 1, 2, 3, 4, 5, 6, 7, 9, 11, 12, 13, 14, 15 and 16

 of this affidavit are true to my personal knowledge, and that of paras 5, 6, 8, 10

 of the writ petition are based on perusal of records, which I believe to be true. No part of it is false and nothing material has been concealed. So help me God

I, Ram Sewak, Clerk to Smt. Ramo Devi Gupta, Advocate, do hereby declare that the person making this affidavit and alleging himself is to be Dr. R.R.Kishore is the same person who is known to me personally.

Solemnly affirmed before me on this day of May, 1979 at O'Clock by the deponent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this afficavit which have been read over and explained to him.

Oath Commissioner,





IN THE HIGH COURT OF JUDICATURIE AT ALLAHABAD SUPPLEMENTARYAFFIDAVIT

IN

CIVIL MISC. WIRT NO. 3478 of 1989

28-2-80

District Allahabad.

Principal, Civil Aviation Training Centre Bamrauli Allahabad and others......Opposite Parties.

Atticavit of Dr. Rishi Raj Kishore, aged about 37 years son of late Sri Brij Kishore, resident of House No. 49/93, Mahatma Gandhi Marg, District Allahabad.

The deponent abovenamed do hereby solemnly affirm and state as follows: -

- 1. That he is petitioner in the abovenoted case and is fully acquainted with the facts deposed to below.
- That the applicant is not being considered for promotion to the Senior Class I Scale of Rs. 1100 1600, nor being allowed to cross efficiently bar, which otherwise he would have crossed on 1.8.1977, nor his appeal is being decided, although several reminded ever times on all these matters authorities are sitting silent.

That I solemnly affirm that the contents of paras 1 and 2 of this afficavit are true to my personal knowledge, which I believe to be true. No part of it is false and nothing material has been concealed. So help me God.

38/3/80



I, Bhasweti Prasad Clerk to Smt. R.D. Gupta, Advocate, High Court, Allahabad, declare that the person making this affidavit and alleging higself is to be Sri R.R.Kishore is the same person who is known to me per sonally.

solemnly affirmed before me on this 20 th day of February, 1980, at 9.45 f.m. O'clock by theo deponent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this afficavit which have been read over and explained to him.

22/3/10 Oath commissioner, N.D. Chaveanh 1 inte 28-2-80

IN THE HON'BLE HIGH COURT OF JULICATURE AT

COULTER AFFIDAVIT

IN

CIVIL MISC. WRIT P ETITION NO. 3478 OF 1979

(Under Article 226 of the Constitution of India)

DISTRICT: ALLAHABAD

Dr. Rishi Raj Kishore

... Petitioner

Versus

Principal, Civil Aviation Training Centre

others.

· · · Respondents

Affidavit of -

Shri R.N. Tewari

aged about 44 years

son of Shri N.N. Tewari

Paralis 8/0 B8/534 Lori Colony N. Delli

Deponent

Contd...2/-

I, the deponent, abovenamed do hereby solemnly affirm and state on oath as under:

of Health and Family Welfare, Government of India,
New Delhi, and is authorised to file this counterafficavit on behalf of the respondents and as such
fully conversant with the facts of the case

deposed to below.

2.6 That the deponent has read the writ petition and the affidavit filed in support thereof and has fully understood its contents. The replies contained in this counter-affidavit are with reference to the various assertions contained in the writ petition.

- 3. That the contents of paragraphs 1 to 3 of the writ petition are admitted.
- 4. That in reply to the contents of paragraph 4 of the writ petition, it is stated that the Ministry of Health and Family Welfare, Government of India is the controlling authority of the Officers of the Central Health Service. The petitioner was posted by the aforesaid Ministry to work under the Central Government, Health Scheme, aAllahabad and Civil Aviation Training Centre, Bamrauli, Allahabad which are participating

Contd ... 3/-

Ry way

units of the Central Health Service.

That in reply to the contents of paragraph 5 of the writ petition, it is stated that the averments contained therein are not correct. True facts are that the Third Central Pay Commission, 1973 in Paras 7-8 of Chapter 16 of their Report recommended the gradual abolition of Class II Scale in the Central Health Service for which the minimum qualification is MBBS and that the the existing General Duty Officer Grade II should fixed in Class I Junior Scale after screening and those who are not so selected for the class I Junior scale should continue in class II and be allotted the standard Class II scale. The standard class II scale in lieu of pre-revised scale of ks.350-900 as recommended by the Pay Commission is Rs.650-1200. The Government of India issued orders in the Ministry of Health and Family Welfare O.M.No.A-45012/1/74-CHS-II dated 5.4.1975 laying down that the regular General Duty Officers Grade II in position on 1.1.1973 may be placed in the Class I Junior Scale Rs.700-1300 subject to screening and those not found fit for appointment to class I

Contd...4

Rin Cwars

Junior Scale should be given the class II scale

of Rs.650-1200/-. Their cases for inclusion in class I scale were also to be reviewed annually by the Central Health Service.

6. That the contents of paragraph 6 of the writ petition as stated therein are denied.

That in reply to the contents of paragraph of the writ petition, it is stated that the case of the petitioner alongwith other persons also considered by the screening committee there have been award of penalty of reduction at two stages in the scale of Rs.350-900 as a result of some disciplinary proceedings, the Competent Authority i.e. the Ministry of Health did not consider him to be a fit person to be placed in Class I Junior scale.

- 8. That the contents of paragraph 8 of the writ petition are admitted.
- 9. That in reply to the contents of paragraph 9 of the writ petition, it is stated that the Chief Medical Officer, Central Government Health Scheme, Allahabad was not the Competent Authority to place

Contd...5/-

2m Cuan

0

the petitioner in Junior Class I scale i.e.

Rs.700-1300/- and the order fixing the pay scale
of the petitioner by the Chief Medical Officer,
Allahabad was wholly void and without jurisdiction and the same could not confer any right on
the petitioner. It appears that the aforesaid
order fixing the pay scale of the petitioner

s passed by the Chief Medical Officer, Central
Government Health Scheme Allahabad without
looking the correct provision for fixation of
Moreso, the Ministry of Health and Family
elfare was the proper authority to fix the pay
scale of the petitioner or to place him in
Class I Junior scale from Class II to which
he was originally appointed.

of the writ petition, it is stated that it is true that the petitioner was awarded the penalty as alleged in para under reply and his case was considered by the Screening Committee in the year 1979 when the aforesaid punishment existed in his character roll and since the petitioner was never placed in Class I Junior scale by the Competent Authority, he was not entitled to the pay scale applicable to the class I Junior Scale.

Pan (warn

31

petition as stated therein are denied. The petitioner was never in class I service. The order imposing penalty was passed taking into account that the petitioner was entitled to pay in class II scale of Rs.350-900 which was the pay scale of the post on which the petitioner was initially appointed.

That in reply to the contents of para 12 of the first petition, it is stated that it is true that the titioner has preferred an appeal to the ident of India against the order of imposing penalty and the same is pending consideration.

- 13. That the contents of paragraph 13 of the writ petition are denied. The petitioner was never given class I Junior Scale, he always remained as class II Officer and as such the Question of reversion does not arise.
- 14. That the contents of paragraphs 14 and 15 of the writ petition are matters of records and need no reply.
- 15. That the contents of paragraph 16 of the writ petition are denied. No punishment has been inflicted upon the patitioner, in as much as, he was never in

Contd...7

Pun Cuan

class I. The petitioner joined the Central Health Service in Class II scale and continued in the same scale and on the basis of recommendations of the III Pay Commission, he has not been placed in class I Junior Scale by the Competent Authority and as such the allegations of the petitioner that he has been reverted is misconceived.

That the contents of paragraphs 17, 18, 19 20 of the writ petition are matters of record.

That the contents of paragraph 21 of the writted as stated therein are not admitted. In fect, the show cause notice is not an order of reversion. Since the pay of the petitioner was wrongly fixed by the Chief Medical Officer, Central Government Health Scheme, who was not a competent authority to do so and on the receipt of the information from the Ministry of Health and Family Welfare to the effect that the petitioner was never placed in class I Junior scale, the alleged letter was issued by the Chief Medical Officer to the petitioner.

18. That the contents of paragraph 22 of the writ petition as stated therein are denied.



19. That the contents of paragraph 25 of the writ petition need no reply.

the writ petition, it is stated that the petitioner was never placed in class I Junior Scale and the show cause notice does not amount to any reversion. The petitioner was never found suitable to be placed in class I scale by the Competent Authority i.e. the Ministry of Health and Family Welfare and he always continued in Class II from the date of his initial recruitment to this date. Since the Chief Medical Officer had illegally and unauthorisedly refixed the salary of the petitioner, the same was withdrawn on the direction of the Ministry of Health and Family Welfare who is the competent authority for placing a person from class II to class I in the Central Health Service.

- 21. That the contents of paragraph 25 of the writ petition are misconceived and are denied.
- 22. That the contents of paragraph 26 of the writ petition as stated therein are denied. It is stated that since the petitioner had drawn the higher salary to which he was not entitled the answering

Durwari

respondent have a legal right to recover the same from the petitioner and the said recovery does not amount to reduction in rank as the petitioner was always in class II and was never placed in class I Junior scale and the petitioner is not entitled to any salary of class I Junior scale.

- 23. That the contents of paragraph 28 of the writ petition need no reply.
- 24. That in reply to the contents of para 29 of the writ petition, it is stated that the petitioner was never entitled to the salary of Junior Class I scale.
- 25. That in reply to the contents of para 30 of the writ petition, it is stated that the petitioner is not entitled to any arrears, in as much as, he was never placed in class I Junior scale. Allegations to the contrary are wholly false and are denied.
- 26. That in reply to the contents of paragraph
 31 of the writ petition it is stated that the case
 of the petitioner was screened by the Screening
 Committee and since the factum of imposition of
 penalty on the petitioner was not available before

m Coari



the screening committee at the time of screening the case of the petitioner was forwarded to the Ninistry of Health and Family Welfare but since the petitioner dhad been awarded penalty in the past he was not considered to be fit for being placed in class I Junior scale.

- 27. That in reply to the contents of para 32 of the writ netition, it is stated that since the petitioner has not been placed so far in class I Junior scale, the question of his promotion to Class I senior scale does not arise and the question of crossing the efficiency bar is irrelevant, in as much as, the petitioner has never been placed so far in class I junior scale.
- 28. That the grounds taken by the petitioner do not disclose sny grounds for interference by this court under article 226 of the Constitution of India and the writ petition is liable to be dismissed with costs.
 - I, the deponent above named do hereby swear and verify that the contents of paragraphs 1 and 2 of this affidavit are true to my personal Contd...11

Run (was



Deponent

knowledge, that those of paragraphs 3 to 27 of this affidavit are based on the perusal of records and those of paragraph 28 of this affidavit are based on the legal advice, which the deponent believes to be true. Nothing contained herein is false, nor any material facts have been concealed therein. So help me God.

show N. Tewar & 81534 Look War ident.

has solenmly offermed to the State of the solend which that the contents of this affidavit which have been read over & explained to him are true and correct to his knowledge.

Oath Commissioner 577

IN THE HOW'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. APPLICATION NO. OF 1980 (Under Article 226 of the Constitution of India)

ON BRIALF OF -

Union of India & others

Applicants

IN

CIVIL MISC. WHIT PETITION NO. 3478 OF 1979 (Under Article 226 of the Gonstitution of India)

DISTRICT: ALLAHABAD

Dr. Hisbi Rej Kishore

Petitioner

Versus

Principal Civil Aviation Centre and others

Respondents

To

The HOW BLE the Chief Justice and His Other Companion Judges of the aforesaid Court:

The humble application on behalf of the above mamed applicants most respectfully showeth as under:-

1. That for the reasons disclosed in theaccompanying counter-affidavit, it is necessary and expedient in the interest of justice that this Hon'ble court may be pleased to vacate the ad interim order passed by this court in favour of the petitioner.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may be pleased to vacate the ad interim order passed by this court in favour of the petitioner.

(Anshuman Singh)

Sr. Standing Counsel Central Government

JUDICIAL PAPER IS OUT OF STOCK IN TREASURY

IN THE HOW BLE HIGH COULT OF JULICATULE AT

ALLAHABAD

COULTER AFFIDAVIT

IM

CIVIL MISC. WRIT P ETITION NO. 3478 OF 1979
(Under Article 226 of the Constitution of India)

DISTRICT: ALLAHABAD

Dr. Rishi Raj Kishore

... Petitioner

Versus

Principal, Civil Aviation Training Centre and others. Respondents



Affidavit of
Shri R.N. Tewari
aged about 44 years
son of Shri N.N. Tewari

Deponent

Contd...2/-

of Rs.650-1200/-. Their cases for inclusion in class I scale were also to be reviewed annually by the Central Health Service.

- 6. That the contents of paragraph 6 of the writ petition as stated therein are denied.
- 7. That in reply to the contents of paragraph 7 of the writ petition, it is stated that the case of the potitioner alongwith other persons was also considered by the Screening committee and the Union Public Service Commission but since there have been award of penalty of reduction at two stages in the scale of Rs.350-900 as a result of some disciplinary proceedings, the Competent competent i.e. the Ministry of Health did not has a fit person to be placed in lass I Junior Scale.
 - 8. That the contents of paragraph 8 of the writ petition are admitted.
 - 9. That in reply to the contents of paragraph 9 of the writ petition, it is stated that the Chief Medical Officer, Central Government Health Scheme, Allahabad was not the Competent Authority to place Contd...5/-

- 11. That the contents of paragraph ll of the writ petition as stated therein are denied. The petitioner was never in class I service. The order imposing penalty was passed taking into account that the petitioner was entitled to pay in class II scale of Rs.350-900 which was the pay scale of the post on which the petitioner wwas initially appointed.
- 12. That in reply to the contents of para 12 of the writ petition, it is stated that it is true that the petitioner has preferred an appeal to the President of India against the order of imposing penalty and the same is pending consideration.

That the contents of paragraph 13 of the write polition are denied. The politioner was never given the State, he always remained as class II ficer and as such the question of reversion does not arise.

- 14. That the contents of paragraphs 14 and 15 of the writ petition are matters of records and need no reply.
- 15. That the contents of paragraph 16 of the writ petition are denied. No punishment has been inflicted upon the petitioner, in as much as, he was never in Contd...7

I, the deponent, abovenamed do hereby solemnly affirm and state on oath as under:

- of Health and Family Welfare, Government of India, New Delhi, and is authorised to file this counterafficavit on behalf of the respondents and as such is fully conversant with the facts of the case deposed to below.
- 2. That the deponent has read the writ petition and the affidavit filed in support thereof and has fully understood its contents. The replies contained in this counter-affidavit are with reference to the various assertions contained in the writ petition.

That the contents of paragraphs 1 to 3 of the petition are admitted.

That in reply to the contents of paragraph 4 of the writ petition, it is stated that the Ministry of Health and Family Welfare, Government of India is the controlling authority of the Officers of the Central Health Service. The petitioner was posted by the aforesaid Ministry to work under the Central Government, Health Scheme, aAllahabad and Civil Aviation Training Centre, Bamrauli, Allahabad which are participating

Contd...3/-

units of the Central Health Service.

That in reply to the contents of paragraph 5 of the writ petition, it is stated that the averments contained therein are not correct. True facts are that the Third Central Pay Commission, 1973 in Paras 7-8 of Chapter 16 of their Report recommended the gradual abolition of Class II Scale in the Central Health Service for which the minimum qualification is MBBS and that the ther existing General Duty Officer Grade II should be fixed in Class I Junior Scale after screening and those who are not so selected for the class I Junior scale should continue in class II and be flotted the standard Class II scale. The standard lass II scale in lieu of pre-revised scale of s.350-900 as recommended by the Pay Commission is Rs.650-1200. The Government of India issued orders in the Ministry of Health and Family Welfare O.M.No.A-45012/1/74-CHS-II dated 5.4.1975 laying down that the regular General Duty Officers Grade II. in position on 1.1.1973 may be placed in the Class I Junior Scale Rs.700-1300 subject to screening and those not found fit for appointment to class I Junior Scale should be given the class II scale Contd...4

the petitioner in Junior Class I scale i.e.

Rs.700-1300/- and the order fixing the pay scale
of the petitioner by the Chief Medical Officer,
Allahabad was wholly void and without jurisdiction and the same could not confer any right on
the petitioner. It appears that the aforesaid
order fixing the pay scale of the petitioner
was passed by the Chief Medical Officer, Central
Government Health Scheme Allahabad without
locking the correct provision for fixation of
pay. Moreso, the Ministry of Health and Family
Welfare was the proper authority to fix the pay
scale of the petitioner or to place him in
Class I Junior scale from Class II to which
he was originally appointed.

of the writ petition, it is stated that it is true that the petitioner was awarded the penalty as alleged in para under reply and his case was considered by the Screening Committee in the year 1979 when the aforesaid punishment existed in his character roll and since the petitioner was never placed in Class I Junior scale by the Competent Authority, he was not entitled to the pay scale applicable to the class I Junior Scale.



- petition as stated therein are denied. The petitioner was never in class I service. The order imposing penalty was passed taking into account that the petitioner was entitled to pay in class II scale of Rs.350-900 which was the pay scale of the post on which the petitioner was initially appointed.
- 12. That in reply to the contents of para 12 of the writ petition, it is stated that it is true that the petitioner has preferred an appeal to the President of India against the order of imposing penalty and the same is pending consideration.
- That the contents of paragraph 13 of the writing ition are denied. The patitioner was never given the State of Junior Scale, he always remained as class II ficer and as such the question of reversion does not arise.
- 14. That the contents of paragraphs 14 and 15 of the writ petition are matters of records and need no reply.
- 15. That the contents of paragraph 16 of the writ petition are denied. No punishment has been inflicted upon the petitioner, in as much as, he was never in Contd...7

respondent have a legal right to recover the same from the petitioner and the said recovery does not amount to reduction in rank as the petitioner was always in class II and was never placed in class I Junior scale and the petitioner is not entitled to any salary of class I Junior scale.

- 23. That the contents of paragraph 28 of the writ petition need no reply.
- 24. That in reply to the contents of para 29 of the writ petition, it is stated that the petitioner was never entitled to the salary of Junior Class I scale.
- 25. That in reply to the contents of para 30 of the writ petition, it is stated that the petitioner is not entitled to any arrears, in as much as, he was never placed in class I Junior scale. Allegations to the contrary are wholly false and are denied.
- 26. That in reply to the contents of paragraph 31 of the writ petition it is stated that the case of the petitioner was screened by the Screening Committee and since the factum of imposition of penalty on the petitioner was not available before

class I. The petitioner joined the Central Health Service in Class II scale and continued in the same scale and on the basis of recommendations of the III Pay Commission, he has not been placed in class I Junior Scale by the Competent Authority and as such the allegations of the petitioner that he has been reverted is misconceived.

16. That the contents of paragraphs 17, 18, 19 and 20 of the writ petition are matters of record.

17. That the contents of paragraph 21 of the write petition as stated therein are not admitted. In fact, the show cause notice is not an order of reversion. Since the pay of the petitioner was strongly fixed by the Chief Medical Officer, Central overnment Health Scheme, who was not a competent authority to do so and on the receipt of the information from the Ministry of Health and Family Welfare to the effect that the petitioner was never placed in class I Junior scale, the alleged letter was issued by the Chief Medical Officer to the petitioner.

18. That the contents of paragraph 22 of the writ petition as stated therein are denied.

- 19. That the contents of paragraph 25 of the writ petition need no reply.
- That in reply to the contents of para 24 of 20. the writ petition, it is stated that the petitioner was never placed in class I Junior Scale and the show cause notice does not amount to any reversion. The petitioner was never found suitable to be placed in class I scale by the Competent Authority ise. the Ministry of Health and Family Welfare and he always continued in Class II from the date of his initial recruitment to this date. Since the Chief Medical Officer had illegally and unauthorisedly refixed the salary of the petitioner, the same was withdrawn on the direction of the Ministry of Health and Family Welfare who is the competent authority for placing person from class II to class I in the Central Health Service.
- 21. That the contents of paragraph 25 of the writ petition are misconceived and are denied.
- 22. That the contents of paragraph 26 of the writ petition as stated therein are denied. It is stated that since the petitioner had drawn the higher salary to which he was not entitled the answering

the screening committee at the time of screening the case of the petitioner was forwarded to the Ministry of Health and Family Welfare but since the petitioner dhad been awarded penalty in the past he was not considered to be fit for being placed in class I Junior scale.

27. That in reply to the contents of para 32 of the writ petition, it is stated that since the petitioner has not been placed so far in class I Junior scale, the question of his promotion to Class I senior scale does not arise and the question of crossing the efficiency bar is irrelevant, in as much as, the petitioner has never been placed so far in class I junior scale.

28. That the grounds taken by the petitioner do not disclose sny grounds for interference by this court under article 226 of the Constitution of India and the writ petition is liable to be dismissed with scosts.

I, the deponent above named do hereby swear and verify that the contents of paragraphs 1 and 2 of this affidavit are true to my personal Contd...11

- 11 -

ON STONE WAS AND STONE OF

knowledge, that those of paragraphs 3 to 27 of this affidavit are based on the perusal of records and those of paragraph 28 of this affidavit are based on the legal advice, which the deponent believes to be true. Nothing contained herein is false, nor any material facts have been concealed therein. So help me God.



Deponent

> Oath Commissioner, 5/2/8, High Court of Dally

file 24.2.82

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SUPPLEMENTARY COUNTER AFFIDAVIT

IN

CIVIL MISC. WRIT PETITION NO. 3478 OF 1979 (Under Article 226 of the Constitution of India)

DISTRICT : ALLAHABAD

Dr. Rishi Raj Kishore - - - - Petitioner.

Versus

The Union of India & others - - - - Respondents.



COUNTER AFFIDAVIT OF :

R.N. Teweri aged about 44 years son of Sri N.N. Teweri, Under Secretary to the Ministry of Health and Family Welfere, Department of Health, Government of India, New Delma.

(Deponent).

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under:

1. That the deponent is the Under Secretary to the Government of India, Ministry of Health and Family Welfere, Department of Health, Government of India, New Delhi and is authorised to file this supplementary counter-affidavit on behalf of the respondents and as such is fully conversant with the facts of the case deposed to hereinafter.

2. That in the aforesaid case a counter_affidavit has been filed on behalf of the answering respondents earlier but in the rejoinder_affidavit, the petitioner introduced certain new facts and as such the necessity arose for filing the supplementary counter_affidavit.

3. That the stay vacation application moved by the answering respondents came up for hearing before Hon'ble Mr. Justice M.N.Shukla on 9.11.1981 but after hearing the counsel for the parties, His Lordship has granted time to the respondents to file the supplementary counteraffidavit and as such the supplementary counteraffidavit is being filed in this case.

4. That the allegations raised by the petitioner in paragraph 5 of the rejoinder. affidavit are not correct. The provisions of x screening of Medical Officers for placement in the



Junior Class I Scale of Rs. 700-1300/- was not dispensed with as alleged in terms of the contents of the Orders dated 21.6.1978 (amnexure_2 to the writ petition) which is being misinterpreted by the petitioner. As a matter of fact the provision of screening for placement in Junior Chass I Scale was made by President vide Orders No.4-45012/1/74-CHS II, dated 5.4.1975 and as such the provision could only be withdran/ modified by the same authority viz. the President. The contents of the letter dated the 21st of June 1978 are merely clarification of the revised pay scale of Junior Class I. It is not correct that the Class II scale ceased to exist with effect from 1.1.1973. It is further stated that as a matter of fact on the recommendation of the 3rd Pay Commission two scales of pay wiz. Rs. 700-1300/- and Rs. 650-1200/- were prescribed in place of the pre-revised Class II scale of Rs. 350-900/- vide Notification No. GSR. 413(E) dated 7th of October, 1974 and the prescribed standard Class II scale of Rs. 650-1200/- continued to be allowed to those medical Officers who were not found suitable for placement in Class kk I scal of Rs. 700-1300/- by the Screening Committee. Action are some Westerdicton Noveshira II and deception of white 1944 is being encored because and marked as invexues in under the the supplementary countering fidevity It is stated that the possessi of qualifacation by any Medical Officer for placem

S. C. with J. With J. S. C. with J. S. C. with J. S. C. with J. S. C. with J. With J

of Rs. 700-1300/- are fully stated in paragraph 7 of the counter-affidavit.

not considered by the Ministry of Health and Family welfare i.e. the Cadre Controlling Authority to be fit Officer to be placed in Class I Junior Scale of Rs. 700-1300/- due to Vigilance case against him. It is also denied that the original provision of screening was abolished, inasmuch as, the said provision for screening is very much in existence even today.

That since the petitioner was not placed or appointed by the Competent Authority in the Junior Class I scale of Rs. 700-1300/- the pay ought not to have been fixed in that Grade by the Chief Medical Officer, Central Government, Health Scheme, Allahabad. It is also not correct that the petitioner is working at a higher post at Civilkan Aviation Training Centre Hospital but he is working as G.D.O. II Officer of the Central Health Scheme cadre to which he was originally appointed and has been performing the duties of the Medical Officer-Incharge of the Civil Aviation Training Centre Hospital by virtue of his length of service viz. a viz other Medical Officers at the Hospital. It is also relevant to state that the pay scale of the petitioner was wrongly fixed in the Junior Class I scale of Rs. 700-1300/- w.e.f.

1.1.1973 by a Authority who is not competent to do so. The averments raised by the petitioner in the rejoinder affidavit that the Ministry of Health and is not competent to decide the fitness of the petitioner's placement in the Junior Scale Class I is also denied.

the petitioner in paragraph 17 of the rejoinderaffidavit are also incorrect. The orders dated
9/10th of July 1981 (annexed as annexure Mail to
the rejoinder affidavit) do not speak of the fact
that the post of General Duty Officer Grade II and
the Post of Junior Scale I is the same. It is
further stated that the Officers Junior to the
applicants have been given Class I scale because
of their clean record, they were found suitable
by the screening committee. Since the Vigilence
case was pending against the petitioner, he was
kox
not found suitable.

placed in Junior Class 1 scale of Rs.700-1300/w.e.r. 1.1.1973 he was not entitled to withdraw
the aforesaid salary and he wrongly with withdrew
the salary from 1.1.1973, to April 1979 and the
answering respondents have every right to recover
of Haut who is personthe aforesaid amount from the petitioner.

9 c of mof Hand who has signed in the known to me, and who has signed in

I, the deponent abovenamed do hereby swear and verify that the contents of paragraph 1 & 2 of this supplementary counter-affidevit are true to my personal knowledge, that those of paragraphs 3, (partly) 4, 5, 6, 7, 8, 9, and and 10/of this counter-affidevit are based on the perusal of records received by perusal and information and those of paragraph 10 (partly) are based on the legal advice, which the deponent believes to be true.

Nothing contained herein is false, nor any material facts have been concealed therein.

CFR TYFIED mut the dev

that William the devouce Set stay

Store the of the other transfer welfore to help me God.

It was a before me at the contents of this affidavit which have been read over & explained to him are true and correct to his knowledge.

(Deponent).

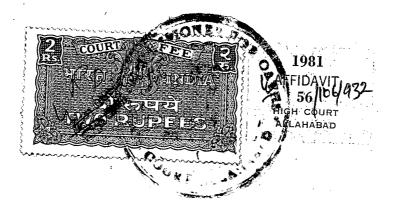
Oath Court of Times

Solemnly affirmed before me this of December, 1981 by the deponent at

Rin Comá

I have satisfied myself by examining the deponent that he fully understands the contents of this affidavit which has been read/over and explained by the deponent himself.

OATH COMMISSIONER/NOTARY



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

REJOINDER AFFIDAVIT

file

IN

CIVIL MISC. WRIT PETITION NO. 3478 of 1979

12.10.81

DISTRICT ALLAHABAD

Dr . Rishi Raj Kishore. Petitioner

VERSUS

Principal, Civil Aviation Faining Centre,
Allahabad and others.
Respondents.

Affidavit of Dr. Rishi Raj Kishore, aged about 37 years Son of Late Sri Brij Raj Kishore resident of House No. 49/93 Mahatma Gandhi Marg, District Allahabada

Deponent

I, the deponent above-named, do hereby solemnly affirm and state as under:-

- 1. That the deponent is the petitioner in the aforesaid writ petition and as such is fully acquainted with the facts deposed to below.
- 2. That the deponent has gone through the counter-affidavit of Sri R.N. Tiwari in the aforesaid case and has fully understood the contents e of the same.
- 3(a). That in reply to the contents of paragraph No. 5 of the counter affidavit, the contents of paragraph No. 5 of the writ petition are reaffirmed



Red Coty.

Plerirema

John

For A-Such.

12/10/6/

618h.

as correct. The deponent of counter affidavit has a so admitted in toto the allegations in paragraph 5 as alleged by the petitioner. The provision of screening for placement in ClassI Scale was dispensed with vide G.O. dated 21.6.1978 (Annexure II to the writ petition) according to which all the General Duty Medical Officers Grade II were to be given Junior Class I Scale as Class II Scale ceased to exist w.e.f. 1.1.1973 as a final step towards gradual abolition of Class II Scale as admitted in paray 5 and 8 of the counter affidavit. 型ven those officers who were not M.B.B.S. and were merely lincentiates and as such according to the statement of deponent in paragraph 5 of the coun ter affidavit were not basically qualified for General Duty Medical Officer Grade II or Junior Class I scale were placed in Junior Class I Scale, although they were appointed and were getting a lower pay scale than the applicant before conversion of the Class II Scale into Class I. The names of few such Officers are as under:-

- 1. Dr. D.I. Chakrawarti, Medical Officer, C.G.H, S. Allahabad.
- 2. Dr. Vijay Kumar Sengupta.
- 3. Dr. Ramesh Chandra Sinha.
- 4. Dr. Bhawani Prasad Rao and others.
- 3(b). That it may, however, be mentioned that Central Health Services Officer were asked to give their option vide order dated 12.5.1975 from the Director General of Health Services, New Delhi and the officers were asked to send their option direct to the Accountant General concerned in the prescribed proforma. The petitioner had



submitted the said option form for the revised scale of Rs. 700 1300.

That it is further explained that according to the G.O. (Annexure I to the writ petition) for the placement of the regular General Duty Medical Officer Grade II in Junior Class I scale the officer should be in position as a regular General Duty Medical Officer on 1.1.1973. As per Annexure (I), the officers not found fit after the screening were to be given a revised class II scale of Rs. 650. 1200 and their cases were to be reviewed annually for placement in junior class I scale.



- That in case it is presumed that she petitioner was not given junior Class I scale there must have been two actions on the part of the Ministry of Health.

 (1) Placement of the petitioner in the class II scale of Rs. 650_1200 with effect from 1.1.73. (2) Review of his case every year from 1975 onwards i.e. seven times by now and his rejection throughout. None of the two conditions exist and the reason is that the petitioner was given Junior Class I scale with effect from 1.1.1973, as he was found fit on screening.
- 4. That the contents of paragraph No. 6 of the counter -affidavit are denied, and contents of paragraph 6 of the writ petition are re-affirmed as correct. Annexure'II' to the writ petition itself shows that the opposite parties have falsely denied the allegations of the petitioner made in paragraph 6 of the writ petition. All the fresh appointments of General Duty Medical Officers (M.B.B.S.) have been made in Junior

Class I scale after the issue of G.O., Annexure (I) to the writ petition, The Officer working under the petitioner (Dr. J.P.S. Pipil) has been recruited in classI Scale.

5. That the contents of paragraph No. 7 of the counter affidavit are incorrect. The petitioner's name was considered by the Screening Committee and the U.P.S.C. and he was approved for the Junior Class I scale. This has not been denied by the opposite party No. 3 in the counter_aff idavit. Once the screening Committee and the U.P.S.C. approved the petitioner for placement in Junior Class I scale the Ministry of Health was not comp/etent to deny that to the petitioner. The petitioner was actually placed in Junior Class I scale by opposite party No. 3. Further, after Annexure II to the writ petition the question of deciding fitness did not arise as the original provision of screening (vide Annexure 'I') was abolished and every officer was to be given junior class I scale as the class II posts ceased to exist in Central Helath Services.

With regard to the plea of penalty it is submitted that it was awarded on 23.11.78 and the decision for placing the petitioner in Class I scale was to be taken much earlier i.e. 1.1.73. According to the order of penalty dated 23.11.78 from the Secretary, Ministry of Health the only penalty ordered was reduction to a lower stage by two stages for two years. There was no order that the petitioner should be reduced in rank i.e. from Junior Class I to Class



II (pre-revised scale). If the Junior Class I scale which the petitioner has been getting w.e.f. 1.1.1973 by virtue Kof his approval by U.P.S.C. and assessment committee, as well as the G.O. dated 21.6.78 (Annexure 'II8) is taken back from him, this will imply punishing him thrice, once by reduction from Class I to Class II, secondly by not allowing him to draw even the revised class II scale of Rs. 650-1200 and thirdly by reducing him by two stages in this lower, premevised, non existent class II scale. This will not only cause the financial loss to the petitioner but will make him junior to the officers who are much junior to him and in fact the petitioner will become junior to every officer who will be appointed in Central Health Services in future. No reply has been given to the fact that the petitioner's name was not mentioned in the list of those officers who were not found fit for class I scale.

That in reply to paragraph 9 of the counter-6. affidavit it is stated that the contents are misconceived and not admitted. Opposite party No. 3 has tried to confuse between placement and fixation of the scale. The Chief Medical Officer has merely fixed the pay scal te and has not placed the petitioner in classI scale which was already done by the opposite party No. 3. In view of the order dated 5.4.75(Annaure'T) and 21.6.78 (Annexure II) and the fact that the petitioner was declared fit after screening there was absolutely no meason for not giving the class I scale to the petitioner. The Chief Medical Officer vide his show cause notice dated 4.6.1979 (Annexure X) to the writ petition has clearly said that the petitioner's scale is to be cancelled due to imposition of a



penalty against him in the scalse of Rs. 350_900 under instructions from the Ministry of Health and Family Welfare. Thus the Chief Medical Officer confirms that the petitioner's class I scale is to be cancelled as a consequence of the penalty which was imposed in the lower scale and he has been directed to do so by the Ministry of Health. The Chief Medical Officer does not say that the scale is to be cancelled as the petitioner was not entitled for it or it was wrongly given to him. This is contrary to the statement of the opposite party as contained in para 9 of the counter-affidavit.

In every case the orders of the Ministry are complied by certain competent authorities and in the instant case the Chief Medical Officer has been complying their orders, firstly by fixing the pay of the petitioner and secondly by cancelling the pay of the petitioner. As is evident by the service book of the petitioner, two senior officers viz. Kr. K.M. Palit and Dr . B.K. Routh, the successive Chief Medical Officers have recorded the fact of fixation of pay in junior Class I scale and not only that they have given him annual increment every year raising his pay to Rs. 900/on 1.8.77. Dr. B.K. Routh has also recorded the fact that the pay scale of the patitioner is being cancelled under specific instructions from the Ministry of Health as a penalty in the pre-revised scale has been imposed on the petitioner. These senior Officer canot be expected to fix the petitioner's salary against the rules and without any rhyme and reason.

The petitioner was never informed by the Ministry of Health that he was being wrongly paid his salary

CO HIGH AD HIS THE

No.

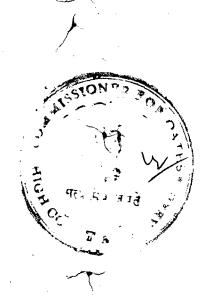
in class I scare since 1.1.1973 and tt was only through this counter affidavit that he has learnt about this plea which is an after thought and is malafide. Even if it is presumed that the salary was wrongly fixed by the Chief Mieical Officer how and why the petitioner was working at a higher post of Medical Officer Incharge of the C.A.T.C. Hospital since the day of his posting there is e. 30.9.78 (A/N) as it was not in the hands of the Chief Medical Officer. The petitioner has all along been holding a post which is class I and the Class I Officers have been working under him and he has been writing their confidential reports and sanctioning their casual leaves and has been doing the entire administrative business which he could not have done had he not been treated as a Class I officer. Rather, he would have worked under the other Medical Officer who has been recruited as a class I officer. He has been dischargin following duties:-

- (i) Writing confidential report of Class I Office
- (ii) Granting casu/al leave to Class I officer.
- (iii) Writing Confidential reports of the staff working under him.
- (iv) Framing budget estimates of C A T C Hospital.
- (v) Making annual indents.
- (vi) Doing entire administration of the Hospital.



Once the petitioner has discharged a duty, he is answerable for his action for ever. Now that life long responsibilities and liabilities can be returned. Further, the petitioner was never informed that he would never be given the current scale (Junior ClassI) and would be continued in the old, prerevisid, and non-existant class II scale, otherwise he would have decided his further course of career and it might be that he would have decided not to continue in this service.

7. That the contents of paragraph 10 of the counter affidavit are not correct as the petitioner was getting class I scale at the time of imposition of penalty. The allegation made in counter_affidavit that the petitioner's name was considered by the screening committee in the year 1979 is also not correct. This is contradictory to the statement of opposite party No. 3 in paragraph 7 and 26 of the counter affidavit. There is no explanation as to why the petitioner's case was considered in 1979 by the screening Committee when the scale was to be given from 1.1.1973 and why he was not considered by the Screening Committee for seven long years. Even if the version of the apposite parties is presumed to be correct then how a "punishment" which "existed in his character roll" in 1979 can snatch something which was due to the petitioner we e.f. 1973. The fact that the petitioner was getting a Class I scale sine 1.1.1973 can be confirmed from his service book, which may be produced by the opposite parties at the time of hearing. Moreover, there was no question of ning Committee after G.O. dated 21.6.1978 (Ann



and as such also the statement of the deponent is incorrect. Further, the Ministry of Health is not the competent authority to xdecide the fitness of an officer for inclusion into class I scale. The fitness was to be decided by the Screening Committee and the U.P.S.C. and in case of petitioner his name was approved for class I scales by these authorities.

- That contents of para 11 of the counter 8. affidavit are not correct and are denied. The fact that the petitioner was in classI is apparent from the Service Book and Civil List besides his duties and functions as a class I officer . No explanation has been given for wrong designation and the place of working in the order of penalty. Also no explanation has been given for mentioning the petitioner's scale as Rs. 350-900 which was not existent as already admitted by the opposite parties in para 5 of the counter affidavit. At the time of passing the order of penalty, not only the petitioner was getting the salary in Class I scale but he was working as Medical Officer_in-Charge of C.A.T.C. Hospital, the class I fofficer, Junior to him were working under him as Medical Officer.
- 9. That in reply to the contents of para 12 of the counter affidavit it is submitted that the appeal of the petitioner is not being decided deliberately though it was filed on 6.1.1979.
- -10. That the contents of para 13 and 15 of the counter affidavit are incorrect and are denied. The



Zh

petitioner has not only been getting hissalary in Class I scale but all along he has been working as a Class I officer in as much as he has been even writing the confidential reports of Glass I officers and granting them casual leave.

- That the contents of para 17 of the counter affidavit are denied and those of pargraph No. 21 of the writ petition are re-affirmed as correct. Nowhere it was mentioned that the petitioner was never placed in class I scale. The order of opposite party No. 3 refers to the order of penalty alone as the reason for taking back the class I scale.
- 12. That in reply to the contents of paragraph 18 of the counter-affidavit, contents of paragraph 22 of the wit petition are re-affirmed as correct.
- 13. That the contents of paras 20 and 21 of the counter_affidavit are denied and a reply has already -been given earlier as such they are not repeated again.
- counter_affidavit are incorrect and are denied. The petitioner was paid salary for the duties discharged by him and nothing extra was paid to him and as such the question of recovery does not arise. The petitioner has been rightly getting his pay in Class I scale.

 Annexure X to the writ petition (show cause notice) refers to the order of penalty as the ground on which the petitioner was to be reverted back to the old Class II scale. No other communication containing the order



as stated by the opposite party in the counter-affidavit that the petitionr was never placed in class I and therefore he be reverted to old Class II scale has been ever received by him. This plea has been made for the first time in the counter-affidavit when they found that their stand had no force.

That the contents of paragraphNo. 24 and 25 15. of the counter aaffidavit are incorrect and are denied. The petitioner has been getting an annual increment of Rs. 40/- every year from 1.1.73 which is evident by his service book and there was no order of penalty to stop the increment which he had already earned. As stated earlier the plea that the petitioner was not entitled to Junior Class I scale has been raised for the first time in counter affidavit. The petitioner woote several letters demanding arrears of salary from 1.1.1973 to 20.9.78. In reply to those letters it was never stated by the opposite party No. 2 or 3 that the petitioner would not be paid the arrears as he was never placed in Class I scalee. The order for taking back the salary was passed after the appeal of the petitioner reached in the hands of opposite party No. 3 and when they found it impossible to sustain the order of penalty.

That the contents of paragraph No. 36 of the counter-affidavit are incorrect and are contradictory to para (10) of the counter affidavit. The applicant has taken a possitive case that the was declared fit after screening by the screening committee and this has not been denied by the deponent.

The state of the s

C.Sr.

the counter_affidavit are incorrect and are denied.

The applicant is a Class I Officer as further apparent by the fact that the post of General Duty Officer

Grade II and the post of Junior Class I is the same as is evident by the order No. A.11014/1/80-C.H, 3.

II dated 9/10th July, 1981 from the Ministry of Health and Family Welfare regarding the promotion of 15G.D.O.

Grade II Officers to Senior Class I scale of Rs. 1100-1600. A correct copy of the order is Annexure R.A.(I).

Further, the Ministry of Health and Family Welfare published a list of all the Junior Class I Officers in the Centr 1 Health Sergice. This list includes 1445 Junior Class I officers in total, and the petitioner Sname is included in this list at serial No. 161. As per this list the officers who are much junior to the petitioner and even those who are only licentiates (not M.B.B.S.) have been given Class I scale. This list will be produced during the hearing.

of Health vide their order dated 9/10th July 1981

(Annexure, R.A.I) promoted 15 Junior Class I officers

(G.D.O. GradeII) to the genior Class I scale of

Rs. 1100-1600. Several of the officers in this list

are junior to the petitioner and as such a gross

injustice has been done to the petitioner. Further,

the petitioner was to cross theefficiency bar on 1.8.1977

i.e. about 5 years back which is not being allowed to

cross and the officers much junior to him have been

allowed to cross theefficiency bar. Thus the petitioner

has been suffering huge mental and material loss. The

petitioner was to cross the efficiency bar on 1.8.1977. As per the contents of para 27 of the counter affidavit the only objection against crossing the efficiency bar is that the petitioner has not been given the junior class I scale and not that he was declared unfit for crossing the efficiency bar.

of the counter affidavit raise legal issues hence they are not replied by means of an affidavit. However the deponent has been advised that the contentions raised therein are incorrect and that the writ petition is liable to be allowed with costs.

20. That the application of opposite party no.3 is liable to be rejected in the interest of justice.

I, the deponent abovenamed do hereby verify that the contents of para no. 1,2,3(b), 3(d) 4,5,6,7,9, 10,11,12,13,14,15,16,17,18 of this affidavit are true to my personal knowledge those of paras nos. 3(a),3(c) of this affidavit are based on perusal of record and those of paras no. 19,20 of this affidavit are based on legal advice which all I believe to be true that no part of it is false,



and nothing material has been concealed.

So help me God. Deponent ga. a.

I, Bamsewak, Clerk to Sri Sripat Marain Singh , Advocate, Migh Court , Allahabad do hereby declare that the person making this affidavit and alleging himself to be Sri Dr. Pishi Raj Kishore, is the same person and is known to me rran personally.

Clerk Sew-k

Clerk 29.9.8/

Solemnly affirm before me on this 29 day 8.30 P.M. AMPIN. by the of September, 1981at deponent who has been identified by the aforesaid clerk.

I have satisfied myself by examining the deponent that he hasunder stood the contents of this affidavit which has been read over and explained to the deponent byme.

OATH COMMISSIONER

6/106/932



Annexure, R. A. (I)

No A . 11014/1/80CHS.II

Wovernmentof India

Minsitry of Health and Family welfare
(Department of Health)

New Delhi dated the 9th july 1981

- 1. The Chaef Medical officer 4. Director General P&T.

 Central ovt. Health Scheme, Dak Tar Bhayan

 8-Deplarade East, Parliment street,

 Calcutta. New Delhi,
- 2. The secretary (Health &FW) 5. Director, Central Risse Government of Arunachal pradesh, Research Inotitute, Cuttack. Itangar.
- 3. Ministry of labour New Delhi.
- 6. The Director, Hational Malari and Eradicati programme, 22 Sham
 Nath Marg, Delhi.

Subject; - Promotion/placement of officers from junior class I Scale of Rs.700-1300 to Senior Class I scale of Rs.1100-1600of the Central Health Service.

In continuation of this mirsitry 's better of even number dated 19.9.80 on the subject mentioned above, I am directed to say that the president is pleased to place the 15officers of the Central Helath Service in the senior class I scale of pay of Rs.1100- 1600 of the Central Helath service with effect from the dates indicated against their names in annexure. The president in further pleased to decide that the officers mentioned at Sr. no 1 and 3 viz Dr.(Smt) Sita Ghosh and Mr.N.N. Chatterjee of the will stand transferred with immediate effect to Delhi administrat tion Delhi inpublic interest Their placement in the senior Class I scale of Rs. 1100-1600public interest. Their placement in the Senior chass I scale of Rs.1100-1600 will take effect

only if they join their duties under the Delhi Administrat; ion with in a period of 6 months or till the DPC meets next

whichever is later failing which it will be presumed that they are not interested in their placement in the higher scale of E.1100-1600. They will in that case will be treated as junior Class I officers.

2. These officers will also be entitled to N.P.A.at the follow: ing rates;-

1to 3 stages,

Rs.250/-

4to 5stages

Rs.300/-

6to 7 stages

Rs. 350/-

8 to 9 stages

Rs. 4:00/-

10to 11 stages

Rs.450/-

3. The pay of officers in the list attached placed in the senior Class Iscale of Rs.1100/1600 shall be regulated in the senior Class I scale of Rs.1100-1600 in accordance with the provisions of the Minsitry of Finance O.M.No F 12/21 /74/ICdated 14th November 1975 as extended by the ir O.M. of even number dated 4th Feb 1978, 11th Feb 1979, and 26th May, 1980.

4. These orders will not effect the seniority of those officers who have not been considered so far, for placement in the revised calss I senior scale with effect from 1.1.78, 1.1.79 and 1.1.80 The officers placed in the Senior Class I scale of Rs.1100-1600 are entitled to arrears of pay and allowances due and admissible to them from the date of placement shown against each of them arising out regarded to their pay in accordance with para 3 above

- 7. The officers who have been approved for placement in the Senier Class I scale with effect from 1.1.179 and 1.1180 will rank junnior to those who have been placed would be placed in the Senior Class I scale with effect from 1.1.1978.
- 6. The seniority of these oficers who have been placed in Senic r Class I scale with effect from the same date, their seniority in the higher grade will be regulated on the basis of seniority in the lower grade.

Yours faithfully, Sd/-(R.N.TEWARI) UND R SECRETARY

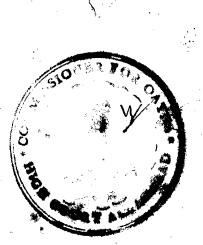
NoA.11014/3/80-CIB.II

Copy formarded for information and necessary action to the



- 1. The Secretary (M&PH)Delhi Administration Delhi. It is requested that the charge assumption reports in respect of the officer who have been posted under Delhi Administration may kindly be obtained and forwarded to this Minsitry.
- 2. The Dte G.H.S (CGRSii/CESI Sections)with 5 copies,
- 3. CHSIV Section with 5 spare copies.
- 4. C相S V Section with 5 spare copies.
- 5. The Medical superintendent Regional Hospital Tisri Distt.
 Girdhi (Bihar). Commissioner
- 6. Deputy Welfare // Mica Mines labour welfarefund organition Karma jhumaritalliya Distt Mazaribagh (Bihar).
- 7. Post master General North Eastern Gircle, shillong.
- 8. Copies to medical of icers concerned c/o Chief Medical office GGMS, 8 Esplanade East Calcutta.
- 9. Copies to Madical officers concerned c/o Secretary (P'&D)
 Arunachalpzadesh tanagar.
- 10. Copy to Dr.G.S. Mukharjee, Medical officer, Regional Hospital Tisri Distt.Girdhi (Bihar).
- 11. Copy to Dr.S. Mohanty, Central Rise Research Institute Cuttack
- 12. Copy to Dr.P.C.kalita c/o irector, National Malaria Fradic
- 13. Copy to Dr. (Smt) Lalrintlugagi c/o post Master Gen-eral nor Eastern Circle, Shillong.
- 14. The Director General of Tealth services Govt of Arunachal pradesh New Itangar.

Sd /-Illegible Under Secreatry



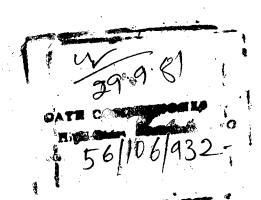
Annexure I

List of General Duty Officer, Grade II officers approved for placement in the senior Class I scale of Rs.1100-1600 with effect from the dates shown against their names.

SrNo. Name of the Offic	er Date of	Placement Name of the Institute.
1. Dr.(Smt)Sila Ghosh	1.1.1979	GGHS.Calcutta (Stang transferr to Delhi Admn.
2. Dr.G.K.Das	1.1.1980	GGHSCalcutta
3. Dr.M.N.Chatterjee	do	GGHS, Calcutta (stands transfe_rrto Delhi Admd.)
4. Dr.K.K.Das	do	Arunachal pradesh
5. Dr.B.P.Paul	do	GGHS Calcutta
6. Dr.S.N.Banrejee	do	GGHSCalcutta
7.Dr.G.S. Mukherjee	do	R.H.Tisri
8.Dr.A.C, Bhattacharjee	do	GGHS, Calcutta
9.Dr.Biswanth Datta	đo	do
10.D _r .(Smt)Lalrintlugngi	do	P&TN.E.Circle
11.DR.S.Mohanty	do	C.R.R.I.Cuttack
12.Dr.P.K.Phukan	do	Arunchal pradesh
13. Dr.A.V. aul	do	đo
14. Dr.R.C.Gohain	do	đo
15. Dr.P.C.kalita	do	N.M.E.I.

TRUE COPY.











IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALBAHABAD

SUPPLEMENTARY REJOINDER AFFIDAVIT

IN

Civil Misc. WRIT PETITION NO. 3478 OF 1979

24.2.82

DISTRIOT : ALLAHABAD

Dr. Rishi Raj Kishore ----- Petitioner

Versus

Principal, Civil Aviation Training Centre, Allahabad and Others ----- Respondents

en de la companya de

Affidavit of Dr. Rishi Raj
Kishore aged about 37 Years,
son of Late Shri Brij Raj Kishore,
resident of house No. 49/93,
M.G. Marg, Allahabad.

(Beponent)

I the deponent abovenamed do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the petitioner in the aforesaid case and as such is fully acquainted with the facts deposed to below.
- 2. That the deponent has gone through the Supplementary Counter Affidavit of Shri R.N. Tewari and he has fully understood its contents.

Alaborated 32

1.2.22 2.2.22

3. That in reply to paragraph 4 of the Supplementary counter Affidavit it is stated that the contents of the order dated 21.6.1978 (Annexure -II to the writ petition) have been admitted as such there is no controversy regarding the abolition of class II scale in Central Health Service as well as provision of screening for placement in Junior Class I scale. As contained in the order (Annexure II) the Class II scale ceased to exist in Central Health Service and every medical Officer was to be placed in Junior Class I Scale. Hence the provision of screening automatically stands abolished. Further, even if it is presumed that class II scale continued to exist in Central Health Service, this scale as stated by the O.P. No.q in pare 4 of the supplimentary counter affidavit was to be given to only those officers who were not found fit for Junior Class I scale by the Screening Committee. Since the very begining the petitioner has takena positive case that he was declared fit for Junior Class I Scale by the screening Committee and this has not been disputed by the opposite parties. Since the petitioner was declared fit by the screening committee for placement in Junior Class I scale, the question of his remaining in class II scale does not arise. Regarding the necessary qualifications for placement in Junior Class I scale the deponant of supplimentary counter affidavit has himself stated in paragraph (5) of the counteraffidavit that

Shall will 82

7 2.3°

the Minimum qualification for this scale was M.B.B.S. and as such his statement in supplimentary counteraffidavit is contradictory to his statement in counter affidavit.

- That in paragraph (5) of the Supplementary Affidavit it has been admitted that those officers who were not found fit for Junior Class I scale, should have been given the Class II Scale of Rs. 650-1200 but no reasons have been given as to why the applicant was not given this scale in case he was not found fit for junior class I scale. Also, no reasons have been given as to why the petitioner's case was not reviewed every year in case he was not found fit for placement in Junior Class I scale as laid down by the order dated 5.4.75 (Annex. I > to the writ petition). The only reason for this is that the applicant was declared fit by the screening Committee and was placed in Junior Class I scale and as such the question of going through any of the two processes did not arise in this case and that is the reason why the Opposite Party No. 3 has chosen to maintain absolute silence on these vital issues.
- 5. That in reply to paragraph No. (6) of the supplimentary counter affidavit it is stated that the question of deciding fitness does not arise after issue of order dated 21.6.78 (Annexure II) as every Central Health Service Officer has to be given Junior Class I Scale. Even the fresh appointments are being made in Junior Class I

TOO SHIER

scale and not in class II scale. The applicant was declared fit for class I Scale by the U.P.S.C. as well as Screening Committe constituted by the Ministry of Health for this purpose which has not been disputed by the deponant in counter affidavit and supplementary counter affidavit am as such the question of not giving that scale to him does not arise. It will be illegal on the part of Ministry of Health and Family Welfare to discriminate amongst their officers. The plea of the opposite party that the petitioner was not given Junior Class I Scale due to vigilance case against him is not correct as the vigilance case had started in November 1975 and the scale was to be given from 1.1.1973. The vigilance case came to an end in November 1978 and no penalty of reduction in rank from class I scale to Class II scale was awarded, against him. As such denying the Junior Class I scale to the petitioner for which he has been declared fit by the U.P.S.C. and screening committee because of a vigilance case against him will mean imposing a penalty against the petitioner which has never beeen awarded to him. Not only that it will also mean enforcing the penalty from a date (1-1-73) when even the charge was not levelled, what to talk of conducting the enquiry and proving it. This will be a gross illegality as only that much penalty can be imposed against the petitioner which has been specified in the order of penalty and also the penalty can be effective only from the date which has been specified in the order of

Co Blibble 11/82

7 V 22

of penalty. The amount and duration of penalty can not be more than what is specified in the order of penalty.

- That teply to paragraph No. (7) of the Supplementary counter Affidavit it is stated that these are two Medical Officers at CATC Hospital, Bamrauli including the petitioner. The other medical officer is a Junior Class I Officer in the scale of Rs. 700 - 1300. If the petitioner is treated as a class II officer then how is it possible that he has been working as the Medical Officer-In-Charge of the hospital. The opposite party's pleas that the petitioner is working as the In-charge of hospital by virtue of length of his service viz. a viz. other Medical Officer is not correct in case they treat the petitioner as a class II Officer as a class I Officer cannot work under a class II Officer however senior the class II Officer may be. This proves that the Opposite Party has been treating the petitioner as a class I Officer throughout. The opposite Party's pleas that the pay of the petitioner was fixed in Junior Class I Scale by an Authority who is not competent to do so is also is the Chief Medical Officer who has fixed his pay and it is he who has fixed the pay of every Medical Officer working under him as he was fully competent to do so under the rules.
- 7. That in reply to paragraph (8) of the Supplementary
 Counter Affidavit it is stated that the statement of Opposite
 Party is misconceived. The applicant is not claiming Junior

Shalland 192



Class I scale on the pleas of writing confidential reports and granting casual leaves etc. This point was raised in the rejoinder affidavit to prove that not only the applicant is getting salary in Junior Class I Scale but also he has always been discharging the duties of a class I Officer in as much as he was asked to write the Confidential reports of even the Junior Class I Officers working under him. This was not possible if he was a class II officer.

That the contents of paragraph No. (9) of Supplementary counter Affidavit are denied. The statement of the deponent in supplementary counter affidavit is contradictory to the order dated 2/10th July 1981 (Annexure R.A. I to the rejoinder affidavit) which has been signed by Sri R.N. Tewari, Under Secretary, himself. In the text of this order the officers promoted have been notified as Junior Class I while in the Annexure to this order they have been notified as General Duty Officer Grade II. As stated by the Oppositie Party the pendency of vigilance case cannot be the reason for denying the promotion to the petitioner as no vigilence case was pending against him when the promotions in question were made;, i.e. in July 1981. wto senior class I scale a At the time of promotion, the petitioner's name should have been considered alongwith other officers and before promoting any of his Juniors to a higher rank he should have been communicated the reason for not promoting him and given full opportunity to explain his case. This was not done which is in violation to rules as well as principle of natural justice.

Li Didlication

J. War

In fact this amounts to imposing another major penalty against him as the petitioner is being made to work under his juniors. It may be submitted that so far nothing adverse has been communicated to the petitioner, his annual confidential reports or his efficiency.

That the comments of paragraph No. (10) of Supplementary Counter Affidavit are incorrect and are denied. The petitioner was given class I scale from 1.1.1973 as is evident from several documents. As mentioned in the rejoinder affidavit (pare..17) the petitioner's name is included at serial No. 161 in the civil list of the Junior Class I Officers of the Central Health Service published by the Ministry of Health, Thich has not been denied in the supplimentary counteraffidavit Trther, all the authorities in the Ministry of Health in their communications to the petitioner have addressed him as a Junior Class I Officer. This has been done even by Shri R.N. Tiwari himself, the deponant of the counter and the supplimentary counter affidavits. As such the statement deponent in counter affidavit and supplimentary counter affidavits. As such the statement of the deponent in counter affidavit and Supplimentary counteraffidavit is false and motivated to justify his illegal actions. The correct copy of these communications is being attached as

138 21/182

1. W

I, the deponent above ramed do hereby verify that the contents of paragraph No. 1, 2 of this affadavit are true to my personal knowledge, those of paragraphs No. 3,4,5,6,7,8,9 of this affadavit are based on perusal of records and those of paragraphs No. of this affidavit are based on legal advice which I believe to be true.

Nothing contained herein is false, and nothing material has been concealed.

So help me God

(Deponent)

I, Ram Sewak, Clerk to Shri Sripat Narain Singh, Advocate, High Court, Allahabad do hereby declare that the person making this affidavit and alleging himself to be Dr. Rishi Raj Kishore, is the same person and is known to me personally. Clerk Sp. 21.2.82

Solemnly affirmed before me on this Q/4-day of Februry 1982 at 11-15 A.M./P.M. by the deponent who has been identified by the aforesaid clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to the deponent by me.

ANNEXURE No. SRA-1

No. A.22012/1/82/CHS-II

Government of India

Ministry of Health and Family Welfare

(Department of Health)

New Delhit, Dated the 12 Jan 82,

To

Dr. R.R. Kishore, 49/93, M.G. Marge, Allahabad.

Sabject: - Request for transfer from Dr. R.R. Kishore, Junior Class I Scale of Central Health Service.

With reference to your letter dated 22.12.1981 on the subject mentioned above, I am directed to say that your request for transfer from Bamrauli to C.G.H.S., Allahabad has been carefully considered in this Ministry but it is regretted that it has not been found feasible to accede to your request.

Yours faithfully,

Line Confri

Si Bhallah

ANNEXURE NO. SRA-2

DOCTOR R R KISHORE
49/93 MAHATAMA GANDHI MARG
ALLAHABAD

ON COMPLETION OF STUDY LEAVE REPORT FOR DUTY TO MANAGER GOVERNMENT OF INDIA PRESS SIMLA, IMMEDIATELY.

HEALTHIND

Not to be telegraphed

(R.N. TEWARI) UNDER SECRETARY

No. A22012/1/82-CHS-II

Copy by post in confirmation to Dr. R.R. Kishore, Jr. Class I Scale Medical Officer, 49/93, Mahatama Gamhi Marg, Allahabad. He is hereby directed to report for duty to the mager, Govt. of India Press, Simla, immediately.

Copy to the Principal, C.A.T.C., Bamrauli.(Allahabad)

The Manager, Govt. of India Press, Simla. It is requested
the above named Medical Officer may be allowed to join as soon
as he reports for duty and his assumption charge report in
triplicate in respect of the concerned Medical Officer may
please be sent to this Ministry in due course.

Sd/- xxxxxxxxxxxx

(R.N. Tewari)

Under Secretary to the Govt. of India.

Pure corport

15 438

1985

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

SUPPLEMENTARY

COUNTER AFFIDAVIT

IN

CIVIL MISC. WRIT BETITION NO 3478 OF 1985 (Under Art. 226 of the Constitution of India)

Dr. R. R. Kishore

Recived Cocky

The Singhelesto

See B.P. Spiciolise

Accele Principal, Civil Aviation Training

Centre, Bambrauli, Allahabad and

others

o thers

Affidavitof K.L.Bhatia, aged about 57 years, son of Sri J.M. Bhatia, Under Secretary, Ministry of Health and Family Welfare Niman Bhawan. New Delhi.

- : DEPONENT : -

I, the deponent named above, do hereby solemnly affirm and state as follows:-

That the deponent is posted as
Under Secretary, Ministry of Health and Family
Welfare, Nirman Bhawan, New Delhi and, as such
he is fully acquainted with the facts of the case
deposed to below:

That the deponent has been authorised to file the present supplementary counter affidavit on behalf of the respondents in this case.

That the deponent has read the contents of the supplementary affidavit filed by by the petitioner and has fully understood their contents.

4. That the contents of paragraphs 1 and 2 of the affidavit need no reply by means of the present affidavit.

5. That the contents of paragraph 1 (Page 2) of the supplementary affidavit are not admitted as stated therein.

That the contents of paragraph 2

1800)



6.

of the supplementary affidavit are matters of record and, as such, are admitted.

of the supplementary affidavit are not admitted. It is submitted that penalty of reduction to a lower stage, by two stages, in the time scale of Rs. 350-25-500-30-590-EB-30-830-35-900 for a period of two years, was imposed on the petitioner vide respondent Nos' 3 and 4 order No. C. 13011/4/75-Vig. dated 23rd of November, 1978 (Annexure 'V' to the writ petition).

cancelled by the respondent No.3 vide its order No.C.13011/4/75-Vig. & E.M.R. dated 20th of February, 1985. As such there is no question of appeal against the said order. The petitioner has also been informed in clear terms that his appeal is not entertainable under the circumstances. The allegations made by the petitioner that his appeal has not yet been disposed off, are not correct. A true copy of the order dated 20th of February, 1982 passed by respondent No.3 is being filed herewith and marked as Annexure C.A.1 to this affidvit.

ANNEXURE '1'

That the contents of paragraph 3 of the supplementary affidavit are not admitted. It is submitted that as per respondents records the petitioner was appointed as General Duty Officer Grade II of the Central Health Service on regular basis with effect from 20th of March, 1971. His service under Central Health Service will, therefore, reckon from that date.

10. That it is further submitted that the ad-hoc service rendered by the petitioner from 1st of August, 1969 to 20th of March, 1971 is not countable for the purposes of seniority under Central Health Service.

That the contents of paragraph 4 11. of the supplementary affidavit are not admitted. It is submitted that the relevant part of Rule 8 of the Central Health Scheme Rules, (as amended in 1966) reads as follows:

> vacancies in the General Duty Officers' Grade-I shall be filled

filled by promotion of persons holding posts in the General Duty Officers, Grade II (Graduate Officers) or in any post which was equivalent to such post, immediately before the commencement of Central Helth Scheme (Amendment) Rules, 1966, who have rendered, whether before or after such commencement, not less than five years of service, by selection on the recommendation shall be made on the basis of the records of service of such officers and a qualifying test. Provided no qualifying test shall be held in the case of officers who have been appointed on the recommendation of the Commission to category E or in any equivalent post in the service as in existance immediately before the commencement of the Central Health Service (Amendment) Rules, 1966

COURT A SOUTH

That the grade of M.D.O. grade

II has been redesignated as Medical Officers and that

of G.D.O. I as Senior Medical Officer. It is

stated that the Central Health Scheme Rules, 1963

efor

(as amended in 1966) have been repealed by Cengral Health Scheme Rules, 1982 and in accordance with the Cengral Health Scheme Rules, 1982 promotion to the post of of Senior Medical Officer is to be made on the basis of seniority cum-fitness failing which by direct recruitment. It is stated that the promotionis to be made from amongst the Medical Officers in General Duth Cadre with five years' regular service in the grade.

seen that promotion to the post of G.D.O. Grade-I up to 12th of November, 1982 was on the basis of selection and after coming into force of Central Health Scheme Rules, 1982 with effect from 13th of November, 1982. Promotion to the post of G.D.O. Grade I (redesignated as Senior Medical Officer) was on the basis of seniority-cum-fitness.

That the petitioner has



14.

Grade-I from 1st of January, 1978 or earlier.

At that time Cengral Health Scheme Rules, 1966

were in force. As such thepetitioner's

contention that the post of G.D.O. Grade-I

are non-selection posts, is not correct.

Moreover promotion as G.D.O. Grade-I is not

automatic after completion of five years'

of service in G.D.O. Grade-II.

that the number of candidates actually promoted will deponent on the number of vacancies available in G.D.O. Grade-I. As such mere completion of five years of service as G.D.O. Grade II does not bestow any right for promotion on a G.D.O. Grade-II officers.

of the supplementary affidavit are denied.

It is wrong to say that the officers junior to the petitioner have been placed in

& BRC

ONERRO

Senior Class I scale with effect from the 1st of January, 1978. The two persons named by the petitioner viz. Dr. (Km.) Namaram Sumeti Devi (listed at serial No. 8 of the Civil List) and Dr. K.S.Sikadhar (listed at Serial No. 16 of the Civil List) are quite senior to the petitioner. The petitioner's place in the civil list is at serial No. 136.

That it is submitted that the petitioners' contention is that the dates of appointment of Dr. (Km.) Sumeti Devi and Dr. K.S. Sikdhar is 1st of January, 1972 and 1st of May, 1972 respectively is not correct.

The correct dates of their appointment as G.D.O. Grade II are 16th of September, 1966 and 2rd of May, 1968 respectively.

ONER FOR ONE F

18. That the dates whown in the civil list against the names of these two doctors under column 5 of the civil list are the dates of their confirmation as General Duty Officer Grade II. Even the date of confirmation

LEXE.

of Dr. (Km.) Sumeti Devi (1.1.1972)
is not correctly given due to typographical
error. Her correct date of confirmation
is 1st of May, 1972.

the petitioner vide his representation dated 10th of October, 1984b esides raising other matters, requested this Ministry to place him in senior class-I scale as he became due for such placement w.e.f. 1st of January, 1978 as per his statement) The request of the petitioner was considered and orders of his placement in senior class-I scale with effect from 1st of January, 1982 were issued vide order No. A-11014/2/82-CHS.II dated 30th of January, 1985, a copy of which has already been filed as Annexure '1' to the supplementary affidavit.

20. That the contents of paragraph 6 of the supplementary affidavit are emphatically denied. It is stated

elke?

ONER ROSON ATTRIBUTE

that the petitioner's placement in senior class-I scale w.e.f. 1.1.1982 is not based on any principle and disregards the principles laid down by Hon'ble the Supreme Court. It is also denied that his placement will result into serious damage to his career. No person junior and subordinate to the petitioner has been placed in senior class-I from a date earlier than the petitioners. It is also denied that thepetitioners placement is senior class-I w.e.f. 1.1.82 will adversely affect his future chances of promotion and will cause him a recurring loss of pay, as alleged.

21. That the contents of paragraph 7 of the supplementary affidavit are not admitted. It is denied that the petitioner is entitled for placement in senior class I scale wee.f. 1.1.78 or any earlier date. None of the juniors of the petitioner has been promoted to senior class-I scale from a date earlier than the petitioner.

22. That the contents of paragraph 8
of the writ petition are emphatically denied.
wrong to say
It is stated/that the order dated 30th of
January, 1985 of the respondent No.1 (Annexure



I to the supplementary affidavit) is vilative of Article 14 and 16 of the Constitution of India. The petitioner has no claim for placement in Senior Class. I scale w.e.f. 1.1.78 or earlier.

23. That in view of the submissions made above the petitioner has no case for his placement in senior class-I scale from a date earlierthan 1.1.1982.

That the application filed by the 24. petitioner is devoid of any merit and is liable to be dismissed.

I, the deponent named above, do hereby solemnly affirm and swear that the con tents of paragraphs 1 5 1

of this affidavit are true to my personal knowledge, that the contents of paragraphs 4 624

of this affid wit are based on record; that

the contents of paragraphs

of this affidavit are based on legal advice which all I believe to be true; that nothing material has been concealed and no part of it is false.

So help me God.

DEPONENT. 13 (5 | 8)

I, Ashok Mohiley, Advocate, High Court,
Allahabad declare that the person making this
affidavit and alleging himself to be Sri K.L.
Bhatia is the same person and is personally known
to me.

SOLEMNLY affirmed before me on this [3 th day of 1985 at 6 35 A.M./P.M by the deponent who has been identified as above.

I have satisfied myself by examining the deponent that he has fully understood the contents of this affidavit.

OATH COMMISSIONER.

OTH DIMISSIOVER
HIGH COURT ALLAHABAD
S. No. 95/495
Data 13/5/00

Mai



IN THE HIGH COURT OF JUDIO

ANNEXURE 6.4.A.1

IN

COUNTER AFFIDAVIT

IN

CIVIL MISC. WRIT PETITION NO. OF 1985

(Under Art. 226 of the Constitution of India)

Dr.R.R.Kishere Petitioner

Versus

Principal, Civil Aviation Training Centre, Bamhrauli, Allahabad and others

Registered A/D

No .C . 13011/4/75-Vig. & EMR

Govt. of India

Ministry of Health and Family Welfare

New Delmi 20th Feb. 1985

BLE

.. Respondents.

ORDER

ORDER

In this Ministry's Order No.C 13011/4/75-Vig. dated 23rd of November, 1978

penalty of reduction to a lower stage, by

two stages, in the time scale of Rs. 350-25500-30-EB-590-EB-30-830-35-900 for a

period of two years, was imposed on

Dr. R.R.Ki shore, the then Junior Medical

Officer, CCHS, Allehabad. Subsequently,

the following facts have come to light:

dated 28.9.78, issued by the C.M.G., CGHS,
Allahabad, Dr. R.R.Kishore, was please placed
in Junior Class I scale of Hs.700-1300
w.e.f. 1.1.1973. The said order was issued
by the C.M.O., C.G.H.S. Allahabad erroneously
and unauthorisedly as he was not the
competent authority to do so.

detected Dr. R.R.Kishore was working in the Civil Aviation Training Centre, Bambrauli The Principal of the Training Centre, therefore, cancelled the said Memorandum

ARC



vide Memorandum No. PG/EET/13-170/46 dated 24.4.1979, fixing again Dr. Kishore's pay at Rs. 590- plus NPA in the pay scale of Rs-350-900

Dr. R. Rishore filed a writ petition in the Allahabad High Court against the memorandum dated 24.4.1979 and obtained stay order of the High Court and continued to draw pay in the time scale of Rs.700-1300/-

The entitlement of Dr R.R.Kishore for placement in the junior class I scale of Rs.700-1300 from a retrospective effect was considered by this Ministry and by an order No A-11014/16/84-CHS II considered by this Ministry and by an order No.A-11074/16/84-CHS-II considered by this Ministry and by an order No A11014/16/84-CHS II dated 28.8.1984, he was placed in the revised Junior Class I scale of Rs.700-1300 w.e.f. 1.1.1973.

thus revealed that It was

Dr. R.R.Kishore started enjoying a Class I



status w.e.f. 28.9.1978 on account of the Memorandum dated 28.8.1978 issued by the C.M.O. M X.G.H.S., Allahabad. Consequently, the Secretary Ministry of Health and F.W. ceased to be the disciplinary authority in his case from that date onwards, as President became the appointing and hence the disciplinary authority in respect of Class I officers, as per rule 8 of the CCS (CCA) Rules. 1965. Hence the stages of preceedings gone into by an authority other than the President wee.f. 28.9.1978 and the order dated 23.11.1978 passed were beyond jurisdiction and were, therefore, inoperative. The proceedings beyond 28.9.1978 are required to be cancelled and the proceedings beyond the stage reached on 28.9.1978 has to be taken up by the appropriate disciplinary authority, for finalisation.

Accordingly, the undersigned hereby cancells the aid proceedings beyond 28.9.1978 gone into including the order No.C 13011/4/75 Vig. dt. 23.11.1978

Sd/-

(SERIA GEEWAL)

Secretary to the Govt.of India Dr.R.R.Kishore,
Medical Officer (Junior Class-I)
C/O Chief Medical Officer,
CGHS, 9-A, Rana Pratap Road,
Lucknow.



OATH COMMISSIONER
HIGH COURT ALLAHABAD
S No. 95/495
Eato 13/5/85

X

Court fee remitted vide Notification No. M-1015/I-602(1) Dated August 5, 1946 published in U, P. Gazette Dated Augst 10, 1946 Part I, page 277.

IN THE HIGH COURT JUDICATURE AT ALLAHABAD. No 3478 of 19**79** Petitioner/ _Appellant/ Applicant/ VERSUS I, ASHOK NOHILEY Additional Standing Counsel for the Government of India (except Income Tax and Railways) at the High court of Judicature at Allahabad, appear on behalf of: The Government of India/Union of India/Central Government (except Income Tax and Railways) and Respondent (s)/Opposite Party (parties) Nos..... who is/are the Petitioner/Appellant/Applicant/Respondent/ Opposite Party in the aforesaid case.

Dated:

ASHOK MOHILEY

Additional Standing Counsel
Government of India
High Court, Allahabad.

SUPPLEMENTARY COUNTER AFFIDAVIT

IN

CIVIL MISC. WRIT PETITION NO. 3478 OF 1979 (Under Article 226 of the Constitution of India)

DISTRICT: ALLAHABAD

Dr. Rishi Raj Kishore_____ Petitioner.

Versus

The Union of India & others____ Respondents.

COUNTER AFFIDAVIT OF:

R.N. Tewari aged about 44 years
son: of Sri N.N. Tewari, Under
Secretary to the Ministry of
Health and Family Welfare,
Department of Health, Government
of India, New Delhi.

(De ponent)

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under:

Printerous

Secretary to the Government of India, Ministry of Health and Family Welfare, Department of Health, Government of India, New Delhi and is authorised to file this supplementary counter-affidavit on behalf of the respondents and as such is fully conversant with the facts of the case deposed to hereinafter.

2. That in the aforesaid case a counter-affidavit has been filed on behalf of the answering respondents earlier but in the rejoinder-affidavit, the petitioner introduced certain new facts and as such the necessity arose for filing the supplementary counter-affidavit.

3. That the stay vacation application moved by the answering respondents came up for hearing before Hon'ble Mr. Justice M.N.Shukla on 9.11.1981 but after hearing the counsel for the parties, His Londship has granted time to the respondents to file the supplementary counteraffidavit and as such the supplementary counteraffidavit is being filed in this case.

4. That the allegations raised by the petitioner in paragraph 5 of the rejoinder-affidavit are not correct. The provisions of screening of Medical Officers for placement in the

Parm Gran

Junior Class I Scale of Rs.700-1300/- was not dispensed with as alleged in terms of the contents of the Orders dated 21.6.1978 (annexure-2 to the writ petition) which is being misinter prated by the petitioner. As a matter of fact the provision of screening for placement in Junior Class I Scale was made by President vide Orders No.A-45012/1/74-CHS II, dated 5.4.1975 and as such the provision could only be withdrawn/modified by the authority viz. the Prsident. The contents of the letter dated the 21st of June 1978 are merely dated clarification of the revised pay scale of Junior Class I. It is not correct that the Class III scale ceased to exist with effect from 1.1.1973. further stated that as a matter of fact on the recommendation of the 3rd Pay Commission two scales of pay viz. Rs.700-1300/- and Rs.650-1200/- were prescribed in place of the pre-revised Class II scale of Rs.350-900/- vide Notification No.GSR.413(E) dated 7th of October, 1974 and the prescribed standard Class II scale of Rs.650-1200/-continued to be allowed to those medical Officers who wer not found suitable for placement in Class I sca of Rs.700-1300/- by the Screening Committee. Woodpotthe Notification No. CSR. 443(H) detect MosCotober, 1974 is being annexed herewith an

W marked as ANNEXURE: SCA-1 to this supplementar Woodnter affidavit. It is stated that the poof qualification by any Medical Officer for in the Junior ClassI Scale of Rs.700-1300/- is not prescribed as a condition or criteria and as such the point regarding the placement of licentiates medical Officers in the Junior Class I scale of Rs.650-1200/- raised by the petitioner is irrelevant. As a matter of fact to disprove the contention of the petitioner it may be clarified that even on date there are quite a few G.D.O. Grade II Officers, who have not been place in Junior Class I due to one reason or other and are continuing to draw pay in the scale of Rs.650-1200/-

5. That the contents of paragraph 3 (d) of the rejoinder-affidavit as stated therein by the petitioner are denied. The facts are that there was no question of considering the petitioner for placement in Class II scale of Rs.650-1200/with effect from 1-1-1973. According to the Ministry of Health and Family Welfare (Department of Health) Office Memo dated 5-4-1975 the Medical Officers who are not found fit for placement/appointment to Class I Junior Scale of Rs.700-1300/- should have been given the prescribed Junior Class II scale of Rs.650-1200/- which is the replacement scale of the pre-revised Class II Scale of Rs. 350-900 as they were initially appointed to Class II posts. The applicant should have claimed this scale of pay from his Accounts Office or his administrative Officer which he did not do so deliberately. facts with regard to the placement/appointment of the applicant in the Junior Class I scale

Runt

of Rs.700-1300 are fully stated in paragraph 7 of the counter-affidavit.

- net considered by the Ministry of Health and Family Welfare i.e. the Cadre Controlling Authority to be fit Officer to be placed in Class I Junior Scale of Rs.700-1300/- due to Vigilance case against him. It is also denied that the original provision of screening was abolished, inasmuch as, the said provision for screening is very much in existance even today.
- That since the petitioner was not 7. placed or appointed by the Competent Authority in the Junior Class I scale of Rs.700-1300/- the pay ought not to have been fixed in that Grade by the Chief Medical Officer, Central Government Health Scheme, Allahabad. It is also not correct that the petitioner is working at a higher post at Civil Aviation Training Centre Hospital but he is working as G.D.O. II Officer of Central Health Scheme cadre to which he was originally appointed and has been performing the duties of the Medical Officer-Incharge of the Civil Aviation Training Centre Hospital by virtue of his length of service viz. a viz other Medical Officers at a the Hospital. It is also relevant to state that the pay scaleoof the petitioner was wrongly fixed in the Junior Class I scale of Rs.700-1300/. w.e.f.

Pro Cran.

1.1.1973 by a Authority who is not competent to do so. The averments raised by the petitioner the rejoinder-affidavit that the Ministry of Heais not competent to decide the fitness of the petitioner's placement in the Junior Scale Class is also denied.

- 8. That the petitioner was never appointed/placed in the Junior Class I Scale of Rs.700 to Rs.1300/- by the Competent Authority and as such the cannot claim this scale on the plea of writing Confidential Reports and granting casual leave etc.
- the petitioner in paragraph 17 of the rejoinderaffidavit are also incorrect. The orders dated
 9/10th of July, 1981 (annexed as annexure-RA-1 to
 the rejoinder-affidavit) do not speak of the fact
 that the post of General Duty Officer Grade II and
 the post of Junior Scale I is the same. It is for
 further stated that the Officers Junior to the
 applicants have been given Class I scale because
 of their clean record, they were found suitable
 by the screening Committee. Since the Vigilance
 case was pending against the petitioner, he was
 not found suitable by the Screening committee.
- 10. That since the petitioner was never

Rus Grans

placed in Junior Class I scale of Rs.700-1300/w.e.f. 1.1.1973 he was not entitled to withdraw the aforesaid salary and he wrongly withdraw the salary from 1.1.1973, to April 1979 and the answering respondents have every right to recover the aforesaid amount from the petitioner.

I, the deponent abovenamed do hereby swear and verify that the contents of paragraph 1 & 2 of this supplementary counter-affidavit are true to my personal knowledge, that those of paragraphs 3, 4, 5, 6, 7, 8, 9, and 10 (Partly) of this counter-affid are based on the perusal of records received by perusal and information and those of paragraph 10 (partly) are based on the legal advice, which the deponent believes to be true.

mot Home Meriss. A ble personal nor any material facts have been concealed therein. non her strong in Land

So help me God.

(Deponent)

Solemnly affirmed before me this Ista. day of December, 1981 by the deponent at

true and correct to his knowledg

Traissioner 0.128

COULTER AFFIDAVIT

IM

CIVIL MISC. WRIT P ETITION NO. 3478 OF 1979
(Under Article 226 of the Constitution of India)

DISTRICT: ALLAHABAD

Dr. Rishi Raj Kishore

. Petitioner

Versus

Principal, Civil Aviation Training Centre and others. ... Respondents

Affidavit of
Shri R.N. Tewari
aged about 44 years
son of Shri N.N. Tewari

Deponent

- I, the deponent, abovenamed do hereby solemnly affirm and state on oath as under:
- 1. That the deponent is Under Secretary, Ministry of Health and Family Welfare, Government of India, New Delhi, and is authorised to file this counterafficavit on behalf of the respondents and as such is fully conversant with the facts of the case deposed to below.
- 2. That the deponent has read the writ petition and the affidavit filed in support thereof and has fully understood its contents. The replies contained in this counter-affidavit are with reference to the various assertions contained in the writ petition.
- 3. That the contents of paragraphs 1 to 3 of the writ petition are admitted.
- 4. That in reply to the contents of paragraph 4 of the writ petition, it is stated that the Ministry of Health and Family Welfare, Government of India is the controlling authority of the Officers of the Central Health Service. The petitioner was posted by the aforesaid Ministry to work under the Central Government, Health Scheme, aAllahabad and Civil Aviation Training Centre, Bamrauli, Allahabad which are participating

Conta ... 3/-

units of the Central Health Service.

That in reply to the contents of paragraph 5 of the write petition, it is stated that the averments dontained therein are not correct. True facts are that the Third Central Pay Commission, 1973 in Paras 7-8 of Chapter 16 of their Report recommended the gradual abolition of Class II Scale in the Central Health Service for which the minimum qualification is MBBS and that the then existing General Duty Officer Grade II should be fixed in Class I Junior Scale after screening and those who are not so selected for the class I Junior scale should continue in class II and be allotted the standard Class II scale. The standard class II scale in lieu of pre-revised scale of Rs.350-900 as recommended by the Pay Commission is Rs.650-1200. The Government of India issued orders in the Ministry of Health and Family Welfare O.M.No.A-45012/1/74-CHS-II dated 5.4.1975 laying down that the regular General Duty Officers Grade II in position on 1.1.1973 may be placed in the Class I Junior Scale Rs.700-1300 subject to screening and those not found fit for appointment to class I Junior Scale should be given the class II scale

Contd...4

of Rs.650-1200/-. Their cases for inclusion in class I scale were also to be reviewed annually by the Central Health Service.

- 6. That the contents of paragraph 6 of the writ petition as stated therein are denied.
- 7. That in reply to the contents of paragraph 7 of the writ petition, it is stated that the case of the petitioner alongwith other persons was also considered by the Screening committee and the Union Public Service Commission but since there have been award of penalty of reduction at two stages in the scale of Rs.350-900 as a result of some diseciplinary proceedings, the Competent Authority i.e. the Ministry of Health did not consider him to be a fit person to be placed in Class I Junior Scale.
- 8. That the contents of paragraph 8 of the writ petition are admitted.
- 9. That in reply to the contents of paragraph 9 of the writ petition, it is stated that the Chief Medical Officer, Central Government Health Scheme, Allahabad was not the Competent Authority to place Contd...5/-

Rs.700-1300/- and the order fixing the pay scale of the petitioner by the Chief Medical Officer, Allamabad was wholly void and without jurisdiction and the same could not confer any right on the petitioner. It appears that the aforesaid order fixing the pay scale of the petitioner was passed by the Chief Medical Officer, Central Government Health Schome Allamabad without looking the correct provision for fixation of pay. Moreso, the Ministry of Health and Family Welfare was the proper authority to fix the pay scale of the petitioner or to place him in Class I Junior scale from Class II to which he was originally appointed.

of the writ petition, it is stated that it is true that the petitioner was awarded the penalty as alleged in para under reply and his case was considered by the Screening Committee in the year 1979 when the aforesaid punishment existed in his character roll and since the petitioner was never placed in Class I Junior scale by the Competent Authority, he was not entitled to the pay scale applicable to the class I Junior Scale.

- petition as stated therein are denied. The petitioner was never in class I service. The order imposing penalty was passed taking into account that the petitioner was entitled to pay in class II scale of Rs.350-900 which was the pay scale of the post on which the petitioner wwas initially appointed.
- 12. That in reply to the contents of para 12 of the writ petition, it is stated that it is true that the petitioner has preferred an appeal to the President of India against the order of imposing penalty and the same is pending consideration.
- 13. That the contents of paragraph 13 of the writ petition are denied. The petitioner was never given class I Junior Scale, he always remained as class II Officer and as such the question of reversion does not arise.
- 14. That the contents of paragraphs 14 and 15 of the writ petition are matters of records and need no reply.
- 15. That the contents of paragraph 16 of the writ petition are denied. No punishment has been inflicte upon the petitioner, in as much as, he was never in

- class I. The petitioner joined the Central Health Service in Class II scale and continued in the same scale and on the basis of recommendations of the III Pay Commission, he has not been placed in class I Junior Scale by the Competent Authority and as such the allegations of the petitioner that he has been reverted is misconceived.
 - 16. That the contents of paragraphs 17, 18, 19 and 20 of the writ petition are matters of record.
 - 17. That the contents of paragraph 21 of the writ petition as stated therein are not admitted. In fact, the show cause notice is not an order of reversion. Since the pay of the petitioner was wrongly fixed by the Chief Medical Officer, Central Government Health Scheme, who was not a competent authority to do so and on the receipt of the information from the Ministry of Health and Family Welfare to the effect that the petitioner was never placed in class I Junior scale, the alleged letter was issued by the Chief Medical Officer to the petitioner.
 - 18. That the contents of paragraph 22 of the writ petition as stated therein are denied.

- 19. That the contents of paragraph 25 of the writ patition need no reply.
- That in reply to the contents of para 24 of the writ petition, it is stated that the petitioner was never placed in class I Junior Scale and the show cause notice does not amount to any reversion. The petitioner was never found suitable to be placed in class I scale by the Competent Authority i.e. the Ministry of Health and Family Welfare and he always continued in Class II from the date of his initial recruitment to this date. Since the Chief Medical Officer had illegally and unauthorisedly refixed the salary of the petitioner, the same was withdrawn on the direction of the Ministry of Health and Family Welfare who is the competent authority for placing a person from class II to class I in the Central Health service.
- 21. That the contents of paragraph 25 of the writ petition are misconceived and are denied.
- 22. That the contents of paragraph 26 of the writ petition as stated therein are denied. It is stated that since the petitioner had drawn the higher salary to which he was not entitled the answering

respondent have a legal right to recover the same from the petitioner and the said recovery does not amount to reduction in rank as the petitioner was always in class II and was never placed in class I Junior scale and the petitioner is not entitled to any salary of class I Junior scale.

- 23. That the contents of paragraph 28 of the writ petition need no reply.
- 24. That in reply to the contents of para 29 of the writ petition, it is stated that the petitioner was never entitled to the salary of Junior Class I scale.
- 25. That in reply to the contents of para 30 of the writ petition, it is stated that the petitioner is not entitled to any arrears, in as much as, he was never placed in class I Junior scale. Allegations to the contrary are wholly false and are denied.
- 26. That in reply to the contents of paragraph
 31 of the writ petition it is stated that the case
 of the petitioner was screened by the Screening
 Committee and since the factum of imposition of
 penalty on the petitioner was not available before
 Contd...10

the screening committee at the time of screening the case of the petitioner was forwarded to the Ministry of Health and Family Welfare but since the petitioner dhad been awarded penalty in the past he was not considered to be fit for being placed in class I Junior scale.

27. That in reply to the contents of para 32 of the writ petition, it is stated that since the petitioner has not been placed so far in class I Junior scale, the guestion of his promotion to Class I senior scale does not arise and the question of crossing the efficiency bar is irrelevant, in as much as, the petitioner has never been placed so far in class I junior scale.

28. That the grounds taken by the petitioner do not disclose sny grounds for interference by this court under article 226 of the Constitution of India and the writ petition is liable to be dismissed with costs.

I, the deponent above named do hereby swear and verify that the contents of paragraphs 1 and 2 of this affidavit are true to my personal Contd...11

knowledge, that those of paragraphs 3 to 27 of this affidavit are based on the perusal of records and those of paragraph 28 of this affidavit are based on the legal advice, which the deponent believes to be true. Nothing contained herein is false, nor any material facts have been concealed therein. So help me God.

HABAD. 2212

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

vil Misc. Application No.

of 1985.

In

Civil Misc. writ Petition No. 3478 of 1979.

Dr. Rishi Raj Kishore son of late Sri Brij Raj Kishore resident of House No. 49/93, Mahatma Gandhi Marg.

Versus

- 1. Principla, Civil Avaation Training Centre, Bamrauli, Allahabad.
- Chief Medical Officer, Central Government Health Scheme,
 7-Liddle Road, Georgetown, Allahabad.
- 3. Ministry of Health and Femily Welfare, Department of Health Government of Inida, New Delhi, through its Secretary, Nirman Bhavan, Maulana Azad Road, New DelhiOpposite Parties.

The humble application of the petitioner most respectfully shewth:

- 1. That after the filing of the writ petition certain developments have occured, which are mentioned in the accompanying affidavit.
- That it is therefore essential in the interests of justice that this Hon ble court may be pleased to direct respondent No. 3 to place the petitioner in senior class I scale atleast from 1.1.78 (counting his service from the date of ad-hoc appointment) in the light of the principle laid down by the Hon ble Supreme Court in A I R 1984 S.C. 1527 and give all benefits of pay, seniority etc. coordingly.

PRAYER

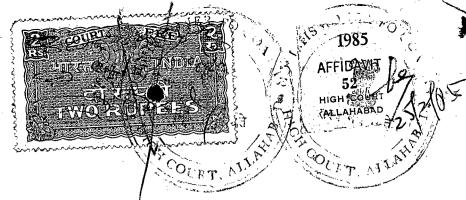
It is therefore, humbly prayed that this Hon ble Court be pleased to direct respondent No. 3 to place the petitioner nior class I scale atleast from 1.1.78 and give all benefits seniority etc. accordingly.

Received Copy

Senior Standing Counsel Central Govt. High Court

Allahabad.

(Concelfor Applicant)



IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SUPPLEMENTARY AFFIDAVIT

IN

Bus 25-24

Civil Misc. Writ Petition No. 3478 of 1979

DISTRICT : ALLAHABAD

Dr. Rishi Raj Kishore ---- Petitioner

Versus

Principal, Civil Avastion Training Centre,
Allahabad and Others -,- - - - - - - Respondents

Affidavit of Dr. Rishi Raj Kishore aged about 40 years, son of Late Shri Brij Rak Kishore, resident of No. 11 Jopling Road, Lucknow.

(Deponent)

I the depondnt abovenamed do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the petitioner in the aforesaid case and as such is fully acquainted with the facts deposed to below.
- 2. That owing to the subsequent developments it is necessary to bring on record certain facts by means of this supplimentary affidavit, which may be treated as part of the writ petition.



That the opposite Party No. 3 namely the Ministry of Weikh Health & Family Welfare, Government of India has not

disposed off the Appeal preferred by the petitioner on 6.1.1979 despite the orders dated 17.5.84 of the Hon'ble Hight Court directing them to despose of the Appeal with in one month.

- 2. That the opposite Party No. 3 vide their Orders No. A 11014/2/84-CHS II dated 30/1/1985 have placed the petitioner in Senior Class-I scale, w.e.f. 1.1.1982. A correct copy of the orders is Annexure -I.
- 3. That as submitted by the petitioner in his writ petition and subsequently admitted by the opposite Party No. 3 in their counter affidavit the petitioner has been in continuous service from 1.8.1969 and according to the principle laid down by the Hon'ble Suprem Court of India in A I R 1984 S.C. 1527 the seniority of an employee is to be reckoned from the date of first appointment taking in to account waxks the ad-hoc service also.
 - 4. That according to Central Health Service Rules the placement in Senior Class-I scale is done only on the basis of seniority cum fitness as they are non-selection posts and as such in view of the principle laid down by the Hon ble Supreme Court as submitted above, the petitioner became due for placement in Senior Class-I scale w.e.f. 1.8.74, since under the Rules after working for 5 years in Junior Class I Scale one becomes due for placement in senior Class-I scale.
 - 5. That the officers Junior to the petitioner have been placed in Senior Class-I Scale with effect from 1.1.1978 as is evident from the wxxx Civil list of Central Health Service



Medical Officers. For example Dr. (Kum.) Namaram Sumati Devilisted at Sl.No. 8 of the Civil List whoes date of appointment is 1.1.1972 has been placed in Sr. Class-I Scale w.e.f. 1.1.1978 and Dr. Kshirod Shankar Sikdhar listed at Sl. No. 16 whoes date of appointment is 1.5.1972 has been placed in Sr. Class-I Scale w.e.f. 1.1.1978. This has already been represented by the petitioner to the Respondant No. 3 wide his represented in dated 10.10.1984, which is ennexed as Annexure-II to this affidavit.

6. That the petitione's placement in Senior Class-I scale w.e.f. 1.1.1982 is not based on any principle and is in utter disregard to the principle laid down by the Hon'ble Supreme Court and will result in so serious damage to his career as the petitione's Juniors and subordinates are liable to become his seniors and superiors, and also the petitioners future changes of promotion will be adversely affected besides causing him a recurrent loss of pay.

That the petitioner is entitled to be placed in senior class I scale at-least from 1.1.1978, at if not earlier.

That the order dated 30.1.85 is violative of Articles

14 and 16 of the Constitution to the extent that it does not

place the petitioner in Senior Class I scale from 1.1.78 or earlier.

I, the deponent above named do hereby verify that the contents of paragrah No. 156 of this affidavit are true to my personal knowledge, those of paragraph

of this affadavit are based on perusal of records and those of paragraphs No of this affidavit are based on legal advice which I believe to be true. Nothing

1

contained herein is false, and nothing material has been concealed. So help me Gog.

Deponent)

Clerk of Shri

Advocate, High Court, Allahabad do hereby declare that the person making this affidayit and alleging himself to be Dr. Rishi Raj Kishore, is the same person and is known to me Bluga Lul Joan
clerk personally.

Solemnly affirmed before me on this 2574 1984 at 16-50 AH A.M./P.M. by the deponent who ofhas been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to the deponent by me.

L B Srivastava

OATH COMMISSIONER High Court, Allahabad

Ministry of Health & Fundly Adford (Department of Health)

New Belhi, dated the Soll-January, 1985

To

The Chief Medical Officer, Central Govt. Health Schene, 9-A. Rana Pratap Boad, Lucknow.

Promotion of Medical Officers(Jr. Class I) to the Senior Class I Scale of Rs. 1100-1600 of the Central Health Subject:-Service - legarding.

Bir.

I am directed to say that the President is pleased to promote Dr.R.R. Wishore, Medical Officer (Jr. Class I) of the Central Health Service and place him in the Senior Class I Scale of R.1100-1600, on an officiating basis, with effect from 1.1.82 and post him under Central Govt. Health Scheme, Lucknow.

2. On promotion, the pay of Dr.R.R. Kishore shall be regulated in the Senior Class I Scale of R.1100-1600 in accordance with the concordance Table contained in the Ministry of Finance O.M.No.12/21/74-IC dated 14th November, 1975 as extended from time to time. Dr. Kishore will be entitled to the arrears of pay and allowances as admissible under the rules with effect from 1.1.1982. He will be entitled to the N.P.A. as admissible under the rules in the Senior Class I Scale of the Central Health Service.

Yours faithfully,

(P.K. KAPUR) UNDER SECRETARY TO THE GOVT. OF INDIA TELE NO.: 386459

CONSTITUTE OF THE THE CHES. II

C. v forwarded for information & necessary action to:
1. The Pay & Eccunts Office, Ministry of Health & F.W., Lady Hardinge

M. dical College and Hospital, New Delhi.

2. CHS. I/IV/V Sections.

3. CG'IS. II Section of the Dte. GHS, New Delhi.
4. Adm. I/II Sections of the Dte. GHS, New Delhi.
5. Dr. R. R. Wishore, Medical Officer, Central Govt. Health Scheme,
9-A, Runa Pratap Road, Incknow.

(?.K. KAPUR)

UNDER SECRETARY TO THE GOVT. OF INDIA

L. B. Srivastava

OATH COMMISSIONER H gh Court, Allahabad

S. No 5.7

Dec 25

IMMEDI IE

From: Dr. R.R. Kishore Ma De

Dated: 10 October, 1984.

Medical Officer, C.G.H.S. Dispansery No. 2, Lucknow. Registered

To,

The Secretary, Ministry of Health & Femily Welfers, Covernment of India, Nirmen Bhowen, New Delhi.

Subject :- Regarding order dated 9:10:84 of the Hon ble High Court of Judicature at Allahabed in Civil Misc. Urit Petition No. 3478 of 1979; Or. R.R. Kichore; Va. Principal, C. A. T.C. and others.

Sir,

I am hereby to enclose a copy of the above mentioned order of the Hon'ble Nigh Court alongwith the copies of my representations detect 5.4.62 & 14.9.1984, referred to in the Court's instant order as Annexures-I, II & III respectively and to submit as below so

That when despite several representations from an and even the erdere (dated 17:5.84 and 11:7:84) of the Hon'ble High Court, verious matters parteining to my service namely, disposal of appeal; placement in senior class-I scale, crossing of efficiency ber, and payment of errears of salary to as were not finalised, I visited New Delhi en 8:10:84 and set Sri S.V. Subramenian, Joint Secretary, Health, Sri Y.X. Kamiliam Director(Vigilance), Sri A.S. Surin, Deputy Secretary (Vigilance), and Sri P.K. Kapoor, Under Secretary, in the Ministry of Health and Femily Welfare and draw their kind attention towards the inordinate delay in deciding these matters. I also subsitted to them the appeal in quaetion was preferred by ma on 6:1:79 i.e. about six years back but it has not been disposed of so far despite the orders of the Hon'ble High Court and all along I have been conceding before the Court the Ministry's request for granting more time. It may be noted that on 9:10:84 too I conceded the Ministry's prayer for granting two sonths acre time in the hops that matters will be decided within the prescribed time limit.

That the Ministry of Health vide their order No. Allo 14/16/84.

CHS II dated 28.8.1984 ordered that I would be entitled to erreers of selery in the junior class-I stale of pay wee.f. 1-1.1973, but so far no arrears have been paid to me as the said order of the Ministry does not contained classance regarding my E.8. which I was due to cross on 1.8.1977, in the junior class-I scale. A request to give the necessary clearance has already been submitted by the Chief Medical afficer, C.G.H.S., tucknow, vide his letter No. 4-137/83-CGHS/ko/CHIES F1859-80 dated 21.9.34 to the Ministry of Health and family Welfare, e only of which (duly signed by the G.M.D.) was delivered by so to sail Pak. Kepoor, Under Secretary, Health on 8-10.84 in his office as understood that the letter was not traceable in the office.

That the orders for my pleasent in manior class.

That the orders for my plecement in senior class-I scale have note been issued so fer. I have been in continuous service since i.8.1989; initially as ad-hoc and from 20.3.1971 as a regular C.H.S. efficer. In pursueence to the principle laid down by the Hontble Supreme Court of India in Civil Writ Petition No. 5105-5113 of 1983; G.P. Dwal and others Vs. Chief Secretary, Government of U.P. and others, decided on 18th July 184; the ad-hoc service should also be counted for the purpose of seniority. As such I became due for placement in for the purpose of seniority. As such I became due for placement in senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier, incause the senior class-I scale w.e.f. 1.1978 or rather earlier,

contd. on 2.0

civil List	el Name of the l Officer	l Date of Leppointment	I Date of placement in Sr.Class-IScole
8.	Dr. (Kum.)Namaram Sumati Devi	1.1.1972	1.1.1978
16.	Dr. Kshirod Shankar Sikdhar	1.5.1972	1-1-1978

4. That as elready submitted in my earlier representations, due to pendency of the above matters, the arrears of salary amounting to about Rs. 40,000-50,000 have already accumulated with the Government and my present enkaments emoluments are short by about Rs. 1,000/- P.M. and as such I have been suffering huge faming financial loss, basides facing other hardships.

That I am already posted in C.G.H.S., Lucknow against a senior class-I post. Besides this, one more senior class-I post has been lying vacant in C.G.H.S., Lucknow as there are only seven Medical Officers against the post of nine senior class-I Officers. Further, in C.G.H.S., Allahabad also several senior class-I posts have been lying vacant. My wife is also a doctor, in Government service, and it was due to this reason that I was posted at Lucknow. This fact may very kindly be kept into consideration while placing me in senior class-I scale, so that I may not have to face separation from my family unneccessarily.

In view of the facts and circumstances submitted above, I request in you to very kindly take necessary action so that all my pending matters are decided at the earliest and I do not have to face further hardships and financial loss.

Yours faithfully,

(Dr. R.R. Kiehore)

Inc .: As above.

L. B. Srivastava

DATH COMMISSIONER

II , burt, Allahabad

25-2-612



4

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Civil Misc. Application No.

of 1984,

under clause 14 of the High Court Amalgamation Order;

ON BEHALF OF

Dr. Rishi Raj Kishore

Petitioner

IN

CIVIL MISC. WRIT PETITION NO. 3478 OF #888 1979

5290 714184

DISTRICT:

ALL AH ABAD

Dr. RISHIRAJ KISHORE

Petitioner

Versus

- 1. Principal Civil Aviation Training Centre, Bamrauli, Allahabad.
- 2. Chief Medical Officer, Central Government Health Scheme, No. 7 Lidale Road, George Town, Allahabad.

3. Ministry of Health and family welfare, Department of Health,

Received Copy

Govern, ent of India, New-Delhim Through its Secretary, Niman

Senior Standing Counsel Bhawan, Maulana Azad Road, New-Delhi. Opposite Parties

Allahabad.

To.

The Hon ble the Acting Chief Justice of the aforesaid Court.

May it please your Lordship

The humble application of the above named petitioner most respectfully shewth as under:

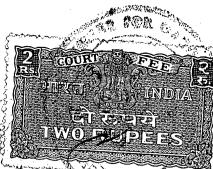
16

1. That for the reasons discbosed in the accompanying affidavit, it is necessary and expedient in the interest of Justice that this hon'ble Court may be pleased to transfer the above writ petition to the Lucknow bench of the Hon'ble High Court of Judicature at Allahabad.

PRAYER

It is therefore most respectfully prayed that this Hon'ble Court may be pleased to transfer the aforesaid writ petition to the Lucknew bench of the High Court of Judicature at Aklahabad.

Counsel for the Petitioner



IN THE HON BLE HIGH COURS OF JUDICATURE AT ALLAHABAD

AFFIDAVIT

IN

Civil Misc. Writ Petition No. 3478 of 1979

District: ALLAH ABAD

AFFIDAVIT

Dr. Rishi Raj Kishore_

Versus

- (i) Principal, Civil Aviation Training Centre, Bamrauli, Allahabad.
- (2) Chief Medical Officer, Central Govern, ent Health Scheme, No.7 Liddle Road, George Town, Allahabad.
- (3) Ministry of Health and family Welfare, Department of Health,
 Government of India, New-Delhi, Through its Secretary, Nirman
 Bhawan, Maulana Azad Road, New-Delhi....Opposite Parties.

Affidavit of Dr. Rishi Raj Kishore aged about 39 years, son of Late shri Brij Raj Kishore, Resident of No. 11 Jopling Road, Lucknow.

(Deponent)

The deponent, above named hereby solemnly affirms and states on oath as under:-

- That the deponent is the petitioner is the aforesaid case and as such is fully aquimeted with the facts deposed to below:
- (ii) That the deponent is a doctor by profession and has been serving under Govt. of India in Central Health Service cadre as a class I



Officer since August, 1969 and is at present posted as Medical Officer Incharge in Central Govt. Health Scheme, Lucknow.

- India and others pertaining to his service matter in May, 1979 in which the applicant was granted stay against an order of reversion to a lower scale and the writ petition is still pending in the Hon'ble High Court at Allahabad.
- 4. That in the aforesaid writ petition is ripe for final hearing.
- That the deponent was posted at Allahabad when the aforesaid write perition was filed. Thereafter he has been transferred and posted to Lucknow in February, 1982 and where he is still serving.
- 6. That the deponent has got two minor daughters aged about nine and six years and after the posting of people nent's wife to Lucknow, they were also admitted in La Martinere Girls' School there and where they are still studying. Further, the deponent's both the children ramain Chronically sick and require constant medical treatment and his presence.
- 7. That the deponent is a case of Ischemic Heart Disease and has already suffered acute Ischemic attachs twoce, in January, 1982 and in June, 1983 due to which he had to proceed on long medical leaves extending to several months and he has been advised to lead a peaceful and carefree life to continue his remaining life span normally.
- 8. That owing to the case pending in Hon'ble High Court at Allahabad, the deponent has to remain in constant touch with his counsels there and for this purpose he has to make repeated visits to Allahabad, taxin him heavily in terms of time and money. Further, it has been causing him mental tension too and the deponent's mental peace and tranquility has been seriously affected, telling badly on his health and family lift
- That the deponent being a Govt. Servant has to take leave from his office for the purpose of visiting Allahabad, and most of his leaves have been exhausted. Further, the deponent's absence from the



office results into disruption of his duties also.

10. That if the above mentioned writ petition, Which is mature for final hearing, is transferred to the Lucknow Bench of this Hon'ble High Court, the deponent's problem may be mitigated to the extent that he will be saved from financial, physical and mental strain and will be able to live a peaceful and tension free family life, and it will be in public interest.

11. That the aforesaid transfer will not result into any inconvenience or prejudice to the case of opposite parties as the only contesting party i.e. Union of India, is based at New Delhi and is being represented by the Standing Counsel who is available at Lucknow too. In the aforesaid writ petition there is no private party and as such no prejudice whould be caused to any of the opposite parties, who are all Government Parties.

The deponent above named do hereby verify that the contents of paragraph No. 1 to 11 of this affidavit are true to his personal knowledge.

Nothing contained herein is false, and nothing material has been concealed.

So help me God.

(Deponent)

Dr. R. R. Kishere)

I. The Singh . clerk

. clerk to shri Bp. Brisshow

Advocate, High Court Allahabad do hereby declare that the person making this afficavit and alleging himself to be Dr. Rishi Raj Kisho.



is the same person and is known to me personally.

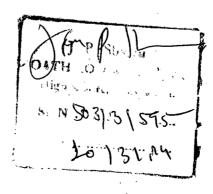
(Clerk) 20-3.04

Solemnly affirmed before me on this 26% day of March 1984 at 95% by the deponent who has been identified by the affresaid clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidevit which has been read over and explained to the deponent by me.

OATH COMMISSIONER.





CIVIL MISC. APPLICATION NO. 915 OF 1980 (Under Article 226 of the Constitution of India)

ON BEHALF OF -

Union of India & others

IN

••• Applicants

Respondents

CIVIL MISC. WRIT PETITION NO. 3478 OF 1979
(Under Article 226 of the Gonstitution of India)

DISTRICT: ALLAHABAD

Dr. Rishi Raj Kishore ... Petitioner

Versus

Principal Civil Aviation/Centre and others

To

The HON'BLE the Chief Justice and His Other Companion Judges of the aforesaid Court:

The humble application on behalf of the above named applicants most respectfully showeth as under:-

MA

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL SIDE

APPELLATE/ORIGINAL JURISDICTION

	Dated Allahabad, the 17.5.1984	
PRESENT: The	e Hon'ble Mr. JusticeA. N. Ve zna	
and	d Hon'ble Mr. Justice A.S.Srivasieva	
Order on the ap	pplication of Order on the +##4 order sheet.	of 198
., C. + 8 F	In re:	
	pr. R.R. Kishore son of late Sri B.R. Kishore	Petitioner.
	at present residing at 11 Jopling Road Bucknow.	Appellant,
# 4	operatus	
	The Principal Civil Aviation Training Centre	Respondent.
ORDER-	Benrauli Allahabed and others.	

Ministry of Health & welfare Coverment of India awarding certain penality of reduction to a lower stage by two stages if the pay scale for a period of two years. Against this order the petitioner preferred an appeal which has been pending for the lest several years. The order dt. 23rd November, 78 has, in our opinion, a material bearing on the out come of this petition at inasmuchas the petitioner is already pursuing an alternative remedy in regard to that order, it is only appropriate that the hearing of the writ petition be deferred for some time, so that the appeal may be disposed of by the respondents in the meantime. The respondent no.3 may dispose of the appeal filed by the petitioner within a month of the date on which a certified copy of this order is presented before it by the petitioner.

PSUP=83 HC=16-12-'82 Tist this petition for hearing in the week commoncing

9th July, 1984.

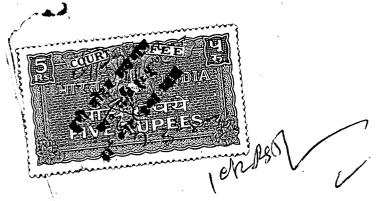
A copy of this order may be given to the learned counselfor the parties today, on payment of usual charges, Sd. A.N.V. Sd. A.S.S.

17.5.1984.

Serial No. To, The Deputy Registrar, High Court, of Judicature at Allahabad. Please grant me certified copies of the papers indicated below. I tender herewith copy falios in number with Rs. eourt fee adheshiv copy stamp labels number worht Rs. and court fee stamps in label in number worht Rs. number worth Rs. * (a) I desire that the copy be sent to me by ordinary registered post, postage stamps in number are tendered. * (b) I shall attend persanally to receive the .py. (c) The copy may be delivered to me Advocate his registered clerk. The application is ordinary urgent. I am / am net/a party to the case. * Strike out if not required Description - purpose - -Date of Space Name of for which . of papers parties, final reserved for copý is decree ., · office report of order, sought 3 copies are requir.ed in case, if any applicant UR GENT / ORDINARY Police worth I t mant i objection Deputy (Registr ISHORE Da te his Advocate Identified by

BL. Yadar

Clark L Address in full



IN THE HOWBLE HIGH COURT OF JUDICATURE AT ALIAHA
BAD

CIVIL VISC. APPLICATION NO. OF 1984

(Under Chapter VIII Rule 33 of the Rules of Court

OF

7601 230111 dy

Dr. R.R. Kish(re

.Applicant

. ر الوح

IN

CIVIL MISC. WRIT PETITION No.3478 OF 1979

Dr. R.R. Kisho'e, aged about 39 years, S/o late Shri B.R. Kishore, at present residing at 11, Jopling Road, Lucknow. Petitioner Versus

- 1. The Principal Civil Aviation Training Centre,
 Bamrauli, Allahabad.
- 2. The Chief Medical Officer, Central Government Health Scheme, 7 Lydle Road, George Town, Allahabad.
- 3. The Ministery of Health and Family Welfare,
 Government of India, through its Secretary,
 Nirman Bhawan, Maulana Azad Road, New Delhi
 . . . Opp. Parties

To

The Hon'ble the Chief Justice andhis othe companion Judges of the aforesaid High Court.

66

Lee Carry. 23/4/84

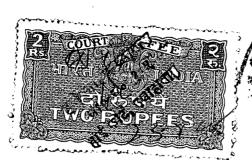
The humble petition of the petitioner above named Most Respectfully showeth as under.

1. That for the reasons disclosed in the accompanying affidavit it is necessary in the interest of justice that the hearing of the aforesaid writ petition may kindly be expedited; otherwise the petitioner would suffer a grave and irreparable loww.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may be pleased to expedite the hearing of the aforesaid writ petition.

(B.P. Srivastava) Counsel for the petitions



1984
AFFIDAVIT BY
OGA
HIGH COURT V79
ALLAHABAD

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHA-

水米米米

Affidavit

in

2874184

Civil Misc.Application No. OF 1984

IN

CIVIL MISC. WRIT P TITION No. 3478/1979

Dr. R.R. Kishore Petitioner Versus

The Principal, Civil Aviation Training Centra and others Opp. Parties

AFFICAVIT of Dr.R.R.Kishore, aged about 39 years, S/o late Shri B.R. Kishore, at present residing at 11, Jopling Road, Lucknow.

.Deponent



I.Dr. R.R. Kishore, the above named deponent, do hereby solemnly affirm and state as follows.

1. That the deponent is the petitioner in the above mentioned writ petition and as such is fully acquainted with the facts of the case

deposed to below.

2. That the above mentioned writ petition has been pending since 1979 and the affidavits (counter and rejoinder) have been exchanged about two years back and since that time the case is ripe for final hearing.

above case the Ministry of Health and Family Welfare, Government of India, i.e. opposite party No.3, has completely frozen the petitioner's career. The petitioner's salary which was due to him with effect from 1.1.1973 is not being paid, his efficiency bar, which the petitioner was due to cross on 1.8.1977, is not being allowed to be crossed, and the petitioner is not being landered for placement in the higher scale of 100-1600, which was due to him since 1.1.1979.

4. That the petitioner hasbeen representing to the opposite party No.3 for issuing necessary orders in all the above matters pertaining to his service.

5. That the opposite party No.3 in reply to the above said representations of the

100.

petitioner stated that they will not take any decision in the above metters viz. crossing of the Efficiency Bar, payment of arrears of salary, and placement in xxxxixx senior class I scale etc. pending disposal of the above noted writ petition by this Hon'ble Court. The replies received by the petitioner from the opposite party No.3 are being annexed herewith as Annexure I, II and III respectively to this affidavit:

6. That due to the non-finalisation of the abovesaid service matters the petitioner has been suffering an irreparable loss.

7. That the petitioner is also not being considered for several posts and assignment for which only a higher scale officer is entitled junior to apply, though the officers much gipr to the are being considered for them. The petitioner



9. That the petitioner is a case of Ischemic heard disease and due to huge and recurrent financial loss, complete freezing of his career since 1973, and the extreme humiliation he has been suffering from great mental agony and torture.

10. That in the ends of justice it is necessary that the hearing of the aforesaid case may be expedited; otherwise the petitioner would suffer a grave and irreparable loss.

of this affidavit are true to my personal knowledge, those of paragraphs of this affidavit are based on records and those of paragraphs of this affidavit are based on legal advice, all of which the deponent believes to be true; that it contains nothing false and nothing material has been concealed therein. So help me God.

DEPONENT (Dr. R. R. Kishore)

I.T.N. Singh, Clerk of Sri B.P.Srivastava, Advocate, High Court, Allahabad do hereby declare that the person making this affidavit and



alleding himself to be Dr. R.R. Kishore is the same person. I know him from a porusal of the papers produced by him in the case.

CLERK

Solemnly affirmed before me on this day of April, 1984 at & 20 AM AM/PM at Allahabad by the deponent, who is identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit, which he has gone through.

OATH COMMISSIONER

IN THE HON'BIE HGIH COURT OF JUDICATURE AT ALLAHABAD

ANNEXURE-I

IN

AFFIDAVIT

IN

CIVILMISC. APPLICATION No.

OF 1984

IN

CIVIL MISC. WRIT PETITION No. 3478 OF 1979

Dr. R.R. Kishore

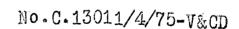
.Petitioner

Versus

The Principal, Civil Aviation Training Centra and others . .

·Opp·parties

COMFIDENTIAL REGISTERED



GOV DRIMENT OF INDIA

Ministry of Health & Family Welfare

Nirman Bhawan, New Delhi

dated the 26th Feb., 1983

OFFI CE MEMOR ANDUM

With reference to his letter dated 1st Feb., 1983, Dr. R.R. Kishore is hereby



informed that decision will be taken only after the verdict of the High Court is known.

Sd/-26/2 (B.K.D.NEGI)

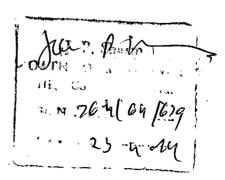
deputy secretary to the govt. of india

Dr. R.R. Kishore, Medical Officer Incharge, P & T Dispensary II, Rajendra Nagar, Lucknow Uttar Pradesh.

40 18







IN THE HON'BLE HEGH COURT OF JUDICATURE AT ALLAHABAD

ANNAXURE-II

IN

AFFIDAVIT

IN

CIVIL MISC.APPLICATION NO. OF 1984

IN

CIVIL MISC. WRIT PETITION No. 3478 OF 1979

Dr. R.R. Kishore Petitioner

Versus

The Principal, Civil Aviation
Training Centra and others . . . Opp.Parties

COMFIDENTIAL REGISTER D

No.C.13011/4/75-V&CD

Government of India

Ministry of Health & Family Welfare

Nirman Bhavan, New Delhi Dated the 12 April 1983

OFFICE MEMORANDUM

SUB: Request of Dr. R.R. Kishore for crossing of E.B. and placement in the Sr. Class I regarding.

_WXX

The undersigned is directed to refer to

Dr. R.R. Kishore's letter dated 7th March, 1983 on the subject mentioned above and to state that the grounds in the writ petition filed by Dr. R.R. Kishore, in the Allahabad High Court, interferes directly with the subject matter in the appeal of Dr. Kishore against the order of penalty imposed on him. Therefore, the appeal of Dr. Kishore cannot be disposed of until and unless the writ is finally decided by the Court.

As regards the other issues raised by Dr. Kishore in his letter mentioned above, viz. crossing of E.B., payment of arrears and placement in Sr.Class I scale etc. it is stated that these issued have, similarly been figuring, in the writ petition and hence these cannot be decided pending disposal of the writ Peititon by the Court.

3d/**-**

11/4

DEPUTY SECRETARY TO THE GOVE.

Dr.R.R. Kishore, Medical Officer-in charge, P&T Dispensary II, Rajendra Magar, Lucknow (U.P.)

[] W

T.C.

264 64 16 29 23 mm IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

ANHAXURE III

IN

AFFIDAVIT

IN

CIVIL MISC.APPLICATION NO. OF 1984

IN

CIVIL MISC. WRIT PETITION No.3478 OF 1979

Dr. R.R. Kishore Petitioner

Versus

The Principal, Civil Aviation Training Centre and others Opp.Parties

> CONFIDENTIAL REGISTERED

No.C-13011/4/75-V&CD

Government of India

Ministry of Health & Family Welfare

Nirman Bhavan, New Delhi Dated the 21 June 1983

OFFICE LEMORANDUM

SUB: Request of Dr. R.R. Kishore for crossing of E.B. and placement in the Sr. Class I etc. regarding.

The undersigned is directed to refer to the letter dated the 2nd May, 1983 on the subject cita above from Dr. R.R. Kishore and to reiterate



(75h

that the grounds in the writ peitition filed by Dr.R.R. Kishore in the Allahabad High Court interfers directly with the subject matter in the appeal of Dr. Kishore against the order of penalty imposed on him. Therefore, the appeal of Dr. Kishore cannot be disposed of until and unless the writ is finally decided by the Hoh'ble Court.

As regards the other issues raised by Dr. Kishore in his letter mentioned above, giz. payment of arrears and placement in Sr. Class I scale etc. it is reiterated that the issues have been figuring in the writ petition, hence these cannot be decided in isolation pending disposal of the writ petition by the Court. Presently, the question as to who was the disciplinary authority in respect of Dr. R.R. Kishore at the time of penalty was imposed on him has fallen within the purview of the High Court in view of the writ petition. Consequently his appeal against the penalty can be disposed off only after the matter is resolved.

CH CO. DE ALLA

264/65/579

DEPUTY SECRETARY TO THE GOVELOF

Dr. R.R. Kishore. Medical Officer in charge. P&T Dispensary II. Rajendra Nagar. Lucknow. (U.P.)



T.C. Po it is necess ary to add these reliefs in the Writ P etition.

PRAYER

It is, therefore, most respectfully prayed that the above reliefs mentioned in paragraph 1 of this application may be permitted to be added to the Nrit Petition.

M. Kalju

Counsel for the Petitioner

Dt.

In the High Court of Judicature at Allahabad

Civil Misc. Application No. of 1984
Under Section 151 C.P.C.

In

Civil Misc. Writ Petition No.3478 of 1979

Dr. Rishi Raj Kishore - - - - - Petitioner

Versus

Principal, Civil Aviation Training Centre,
Allahabad and others - - - - - - Respondents
To

The Hon'ble the Chief Justice and his Companion Judges of the aforesaid Court

The humble application of the abovenamed Petitioner
Most Respectfully Showeth:

- 1. That by an inadvertance the following reliefs have not been mentioned in the Writ Petition:
 - (a) To issue a Writ of Mandamus directing the respondents to maximum promote the petitioner in senior class I scale of Rs1100-1600 with effect from 1.1.1980 or earlier, and to pay arrears of salary and allowances accordingly.
 - (b) To issue a writ of mandamus directing the respondents to allow the petitioner to cross efficiency bar with effect from 1.8.1977 in the junior class I scale of Rs.700-1300, and to pay arrears of salary and allowances accordingly.
- 2. That the petitioner has been advised to state that

it is necess any to add these reliefs in the Writ P etition.

PRAYER

It is, therefore, most respectfully prayed that the above reliefs mentioned in paragraph 1 of this application may be permitted to be added to the Writ Petition.

M. Kalm

Counsel for the Petitioner

Dt.

Almitted

IN THE HIGHCOURT OF JUDICATURE AT ALLAHABAD SUPPLEMENTARY REJOINDER AFFIDAVIT

De

IN

Civil Misc. Writ Petition No. 3478 of 1979

80

DISTRICT: ALLAHABAD

2018

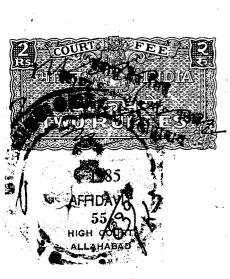
Versus

principal, Civil Aviation Training Centre, Allahabad and other - - - - - - - - Respondents.

Affidavit of Dr. Rishi Raj Kishore aged about 40 years son of Late Shri Brij Raj Kishore, resident of 43 Officer's Hostel, Meerabai, Lucknow.

(Deponent)

- I, the deponent abovenamed do hereby solemnly affairm and state on oath as under:-
- 1. That the deponent is the petitioner in the aforesaid writ petition and as such is fully acquainted with the facts deposed to below .
- 2. That the deponent has gonethrough the Counter affidavit of Shri K.L. Bhatiya in the aforesaid case and has fully understood the centents of the same.
- 3. That the contents of para -5 of the Supplementary Counter affidavit are denied and the contents of para -2 of the supplementary affidavit are reaffirmed as correct.
- 4. That in reply to para-7 of the Supplementary Counter affidavit it is submitted that the contents of para -3 of the supplementary affidavit are based on





records and as such can not be disputed.

- 5. That the contents of para -8 of the supplementary counter affidavit are not admitted. It is true that the apposite Party No.-3, namely the Secretary Ministry of Health and Family Welfare, Govt. of India has passed on order dated 20.2.82 cancelling the order of penalty but the Appeal preferred by the petitioner on 6-1-1979 has not been decided.
- 6. That the contents of para -9 of the Supplementary Counter affidavit are not admitted. The opposite party No.3 namely, the Ministry of Health and Family Welfare, Government of India.have already admitted in their earlier Counter affidavit that the petitioner has been in continuous service since 1.8.1969 and also that he was given the benefits of his ad-hoc service.
- 7. That in reply to para -10 of the Supplementary Counter affidavit it is submitted that the view expressed by the a opposite No.3 is against the principle laid down by the Hon*ble Supreme Court of India in AIR, 1984 S. o. 1527
- Supplementary Counter affidavit are misconcieved and are not admitted. The Rules quoted by the opposite party No.3 were applicable to the posts of General Duty Officers Grade-II, which were group 'B' posts. They are not applicable in case of the petitione has he has been holding a group 'A' post.
- 9. That the contents of para-12 of the Supplementary affidavit are not admitted. It is submitted that the statement in Supplementary Counter

10h

Lishile that of Medical officer Junior class-I is a group A affidavit is contradictory to the statement of opposite Party No.3, as contained in their counter affidavit.

It is not correct that the post of G.D.O. Grade II, and G.D.O. Grade = I have been redesignated as Medical Officer and Senior Medical Officer respectively. The post of G.D.O. Grade II is agroup in posts. The appointing authority of G.D.O. Grade II was the Secretary Ministry of Health and Family Welfare while in case of Medical Officer Junior = Class=I it is the President of India. This position came in to existence w.e.f. 1.1.1973 in pursuance to the recommendations of III Central Pay Commissions, after which there was nothing like G.D.O.

Grade II and G D O Grade-I in Central Health Service, and there were found there were for two scales. Junior Class Class -I (700-1300) and Senior Class-I (1100-1600). The placement in Senior Class-I was subject to minimum 5 years service in Junior Class-I Scale.

Counter affidavit are not admitted. As stated earlier, after 1.1.1973 there is nothing like G.D.O. Grade -I in the Central Health Service cadre and as such the question of promotion to a G.D.O. -I post does not arise. The promotion to Senior Class-I post from the Junior Class-I post, after 1.1.1973 is purely on the basis of seniority C fitness. Further, any controversy on this issue i.e., whether the promotion is through selection of through Seniority C fitness is superfluous in the present context, as the petition-er has already been found fit and promoted to Senior Class-I Scale w.e.f. 1.1.1982 i.e., much before 13.11.1982.

- Supplementary counter affidavit are not admitted.

 The petitioner has not staked his claim for G.D.O.

 Grade-I post. The petitioner has claimed placement in Senior class-I Scale with effect from the date his juniors have been placed in that scale. As submitted earlier the petitioner has already been found fit and promoted to Senior Class-I scale w.e.f 1.1.1982 and as such any contravorsy regarding the basis of promotion is of no consequence.
 - The contents of para-15 of the Supplementary 12. Counter affidavit are not admitted. The petitioner reaffirms, his statement that after completing 5 years service in Junior Class-I scale he became eligible for placement in Senior class-I Scale, and he should have been placed in Senior Class -I scale at least from the date his Juniors were placed in that scale, if The question regarding not from an earlier date. number of vacancies available is irrelevent in the present context as in case the posts were not available how the officers junior to the petitioner were placed in Senior class-I scale, Moreover, it may be submitted that the petitioner has been working on a senior Class-I post right from 1977.
 - Supplementary counter affidavit are not admitted and it is reaffirmed that not one but many officers junior to the petitioner have been placed in Senior Class-I scale from a date prior to 1.1.1982. This is amply evident from the Civil list of Central Health Service Officers published by the Opposite Party No.3 which will be produced before the Hon'ble Court during hearing. A list of Some of the officer

J.

junior to the petioner but placed in Senior Class-I scale much earlier than 1.1.1982 is annexed as Annexure S.R.A.-I to

- 14. That it may be submitted that in Civil
 list aforesaid published em by opposite Party No.3
 Medical Officers have not been listed in order of
 Seniority. This fact is evident from the Civil
 list itself. As such the date of appointment and
 not the serial No. in this Civil list indicates the
 Seniority of an officer.
- That the contents of para -20 of the 15. Supplementary Counter, affidavit are Menied and that of para -6 of the supplementary affidavit are reaffirmed as correct. The opposite @ Party No.3 has not taken in to account the petitioner's ad-hoc service for the purpose of his seniority and placement in Senior Class-I Scale which is against the principle laid down by the Hon'ble Supreme Court in AIR 1984 S.O. 1527. Even if the petitioner's seniority is reckoned from the date of his alleged regular appointment, i.e. 20.3.1971, his placement in Senior Class-I Scale w.e.f. 1.1.1982 is unjustified as officers appointed after 20.3.1971 have been placed in Senior class-I scale from a date much earlier than 1.1.1982. As such the petitioner's placement in Senior Class-I scale w.e.f. 1.1.1982 has adversely affected the petitioner's pay, seniority and future Ohances of promotion.
- Supplementary counter affidavit are not admitted.

 As is evident by the Civil list aforesaid many of the petitioner's Juniors have been placed in Senior Class—

 I scale from a date much earlier than 1.1.1982

12h

and such the petitioner should also be placed in that scale from the date his Juniors have been placed if not earlier and he should also get arrears of salary and other benefits accordingly.

- 17. That the contents of para 22 of the supplementary Counter affidavit are not admitted and it is reaffirmed that the order dated 30.1.85 is violative of Articles 14 and 16 of the constitution to the extent that it does not place the petitioner in Senior class-I scale from 1.1.78 of earlier.
- That the contents para 23 and 24 of the supplementary counter affidavit are emphatically denied and it is respectfully submitted that this Hon'ble court may be pleased to pass an order directing the opposite Party No.3 to place the petitioner in Senior class-I scale w.e.f. 1.1.1978, and reckon the petitioner' Seniority from 1.8.69 in accordance with the principle laid by the Hon'ble Supreme Court in AIR 1984 S.O. 1527 and also give him arrears.
- verify that the contents of paragraph No. 1 and 2 of this affidavit are true to my personal knowledge those of paragraph 3 to Good 2 of this affidavit are based on perusal of records and those of paragraphs No.1,17212 of this affidavit are based on legal advice which I believe to be true. Nothing contained herein is false, and nothing material has be been concealed. so help me Gog.

Deponent)

I. B.L. yndov Clerk of Shri M. Kalju

Advocate, High Court, Allahabad do hereby declare that the person making this affidavit and alleging himself to be Dr. Rishi Raj Kishore, is the same person and is known to me personally.

Bhairyahis yadar Clerk

Solemnly affirmed before me on this 20th day of 198% at 25 AM/P.M. by the deponent who has been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to the deponent by me.

7 dh

1. 6. 6. 3. 55 20-8-85

ANNEXURE -S.RA-I

Sl.No. Date of Name in Civil Appointment to Grade Date of placemen't List. in Sr. Class-I Scale ያኔንደድድ 32. Dr. (Smt) S.B. Malik 1.1.79 14.1.70 1.1.80 14.4.71 33. Dr. R.C. Sinha 1.1.80 14.4.71 34. Dr. B.P. Roy 1.1.80 14.4.71 377 Dr. K.R. Bannerji 1.1.80 15.10.71 44. Dr. S.K. Singh 1.1.80 15.10.71 49. Dr. P.C. Pushad 15.10.71 1.1.80 52. Dr. S.K. Singh 1.1.80 14.8.71 53. Dr. C.P. Mujal 1.1.81 54. Dr. R.K. Jadumani Singh 15.10.71 1.1.82 20.3.72 55. Dr. V.K. Manchanda 1.1.81 15.10.71 56. Dr. S.C. Mahapatra 1.1.81 21.10.72 57. Dr. T.M. Biswas 15.10.71 1.1.81 58. pr. (m.) Phajatou Devi 1.1.81 26.10.71 59. Dr. S.K. Sen Gupta 1.1.81 23.8.73 62 Dr. S.R. Reddy 1.1.81 11.1.72 68 Dr. E Jayarama 1.1.81 5.1.72 69'. Dr. O. Ratnagar 1.1.81 3.4.71 70. Dr. B. NaraSimham 1,1,81 73. Dr. (Smt. K. Padmini 31.8.71 1.1.81 6.11.71 75 Dr. S.V. Dharn 1.1.81 31.7.71 76. Dr. B. G.N. Kachru 1.1.81 79. Dr. (Smt.) K.K. Chaug 30.4.71 1.1.81 3.12.71 80'. Dr. B.M. Das 1.1.81 13.7.71 81. Dr. Smt. N.M. Ali 1.1.81 9.7.71 82. Dr.T.D. Dutta 1.1.81 22.3.72 83. Dr(Smt.) Rekha Agrawala 1.1.81 4.11.71 84. Dr. M.B. Mathur 1.1.81 17.7.71 85. Dr. K.N. Shrivastava 1.1.81 86. Dr. N.M. Mazumdar 4.4.72 1.1.81 12.4.71 88. Dr. A.K. Mukhopadhyay

July 1

89. Dr. (Smt.) S. Aurora

90. Dr. (Smt.) Usha Kachru

Cont...

1.1.81

1.1.81

16.9.71

5.11.71

- 2 Civil list Name	Date of Appointment to the grade	Date of placement in Sr. Class-I
91. Dr.S. Biswas	10.1.72	Scale 1.1.81
92. Dr (Smt.) S.L. Sharma	2.12.71	1.1.81
94. Dr. (Kum) R.P.Kaur	29.9.71	1.1.81
95. Dr.(Smt.) Majit Preet Sing	gh 28.5.71	1.1.81
96. Dr. S.K. Mohanty	31.12.71	1.1.81
97. Dr. A.O. Hazarika	12.10.72	1.1.81
99. Dr. Y.S. Singh	31.7.71	1.1.81
100 Dr. Smt. M. Abbey	1.10.71	1.1.81
101. Dr.(Smt.) S. Bajjerji	11.1.72	1.1.81

J. W.



1. That for the reasons disclosed in theaccompanying counter-affidavit, it is necessary and expedient in the interest of justice that this Hon'ble court may be pleased to vacate the ad interim order passed by this court in favour of the petitioner.

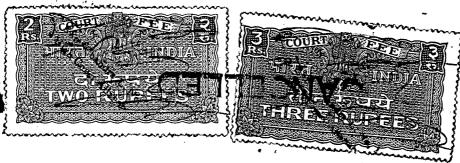
PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may be pleased to vacate the ad interim order passed by this court in favour of the petitioner.

(Anshuman Singh)

3.3.51

Br. Standing Counsel Central Government



2 Cfr Psol

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

Civil Misc. Application No. 453 of 1960 (Under Section 151 of the Civil Procedure Code)

of

Dr. R.R. Kishore..... Applicant

in

Civil Misc.Writ No.3478 of 1979

Dr. Rishi Raj Kishore

.... Petitioner

versus

The Principal, Civil Aviation Training Centre, Bamrauli, Allahabad and others.

... Respondents.

To

The Hon! ble the Chief Justice and his companion Judges of the aforesaid court.

The humble petition of the applicant above-named most respectfully showeth as under:

1. That for the reason disclosed in the

**Linday accompanying affidavit it is necessary in the

interest of justice that the aforesaid writ petition

**Linday kindly be allowed to be amended otherwise the

clumber petitioner would suffer grave and irreparable loss.

Alvacati

Rocufla

812.80

PRAYER

Therefore on the facts stated above and in the accompanying afficient it is most respectfully prayed that the writ Petition may kindly be ordered to be amended as detailed in Paragraphs 2, 3 and 4 of the afficient.

(Smt. Ramo Devi Gupta)

Counsel for the Petitioner,

2. 2.1980



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

AFFIDAVIT

IN

CIVIL MISC.APPLICATION NO.

OF 1979

IN

Civil Misc.Writ No.3478 of 1979

Dr.Rish Raj Kishore Petitioner versus

The Principal, Civil Aviation Training Centre, Bamrauli, Allahabad and others.

.... Respondents.

Affidavit of Dr. Rishi Raj Kishore aged about 35 years son of Late Shri Brij Raj Kishore resident of House No.49/93, M.G. Marg. District, Allahabad.

I, the deponent above-named do hereby solemnly affirm state as under:

- That the deponent is the petitioner in the aforesaid petition and as such is fully acquainted with the facts deposed to below.
- That the aforesaid writ petition was filed in this 2. Hon'ble Court on 21.5.1979, and it was argued in the prescence of Shree J.N. Tewari, Comsel for the opposite parties who sought adjournment to give a reply and it was ordered to be listed on 28.5.1979.On 28.5.1979 this Hon'ble Court after hearing both the parties was pleased to stay the operation of the order dated 24.4.79 (Annexure V to the writ petition).

- 3. That after obtaining the stay order from this Hon'ble Court certain further developments have occured as a consequence of which it is necessary to amend the writ petition.
- 4. That after paragraph 16 of the writ petition the following paragraphs be added as Paragraphs 17 to 26.
- 17. That after filling of the writ petition the petitioner received the order dated 4.6.1979 from the Principal, Civil Aviation Training Centre, Bamrauli purposting to withdraw the order dated 24.4.1979 (Annexure V to the writ petition). A true copy of the order dated 4.6.1979 is filed as Annexure IX to this affidavit.
- 18. That the petitioner has also received a show cause notice dated 4.6.1979 from the Chief Medical Officer, CGHS., Allahabad. A true copy of the said show cause notice dated 4.6.79 is being filed as Annexure X to this affidavit.
- 19. That the alleged show cause notice does not disclose any grounds for reducing the grade and class of the service of the applicant. The notice relies upon some orders from the Ministry of the Health and Family Welfare, (Department of Health) No.11014/1/78/CHS.II dated 21.3.79,

Therefore the applicant was not in a position to meet if there was anything against him, in his reply. The applicant immediatary after the receipt of the show Cause Notice sent a reply on 9.6.79 inter-alia showing his inability to give a proper and full reply in the abscence of the said order. A true copy of the said reply is Annexure XI. Inspite of this the applicant has not been informed any of the grounds for the reduction of his grade and class, nor even the coply of the said order of the Ministry has been supplied to him.

s referred to in it. The petitioner has not been communicated

(12h.

20. That the Show Cause Notice is malafide. It has been issued just to by-pass the stay order granted by the High Court and is only a show and a pretence to get over the inescapable position of the Opposite Parties in the writ petition.

21. That the show cause notice has been issued by the Chief Medical Officer, CGHS, Allehabad. The said show cause notice is completely without jurisdiction as the aforesaid Chief Medical Officer is neither the petitioner's appointing authority nor controlling authorityl As such he has no jurisdiction to issue the show cause notice to the petitioner.

or reverting the petitioner from Class I to PRESERVE EXPERIENCE.

23. That the reduction from class I scale to pre-revised class II scale is major penalty for which definite procedure is given in CCS(CCA) Rules but the same is not being done in the case and as such the show cause notice has been illegally bassed.

24. That the penalty alleged in the show cause Notice is that of aduction to the scale of Rs. 350-900 which has ceased to exist with effect from 1.1.1973, and thus the alleged penalty of reversion to a non-existent scale can also not be imposed on the petitioner.

25. That in the aforesaid show cause notice it is proposed that the money paid as excess may be recovered from the pay and

allowances beginning from October, 1978 to April 1979 i.e. it has to be recovered with retrospective effect. In effect the reduction takes effect from 1.1.1973. The Petitioner was paid and is entitled to get all the salary of that period for which he had already discharged his duties to the entire satisfaction of the superior Officers and as such it will be against the Principles of natural Justice and feir play to recover the aforesaid amount.

26. That under the afores, id circumstances the show cause notice is lighte to be set aside.

That according to the Government Order dated 5.4.1975 and the Order of June 1978 of undersecretary, Ministry of Health and Family Welfare and the Order of the Chief Medical Officer dated 28.9.1978 the applicant was to be given salary in the scale of Rs. 700-1300 instead of the pre-revised scale of Rs. 350-900 w.e.f. 1.1.1973. This entailed a difference of Rs. 9,000/-which ought to have been paid to the applicant in view of the revised scale with retrospective effect for the period from 1.1.1973 to 30.9.1978. From 1.10.1978 the applicant is being paid salary in the scale of Rs. 700-1300 in accordance with the G.O. dated 5.4.1975.

Medical Officer C.G.H.S. Allahabad for payment of the aforesaid arrears no payment has been made to him and the said arrears are being illegally withheld. Even the reminders are being illegally withheld. Even the reminders it wen by the applicant to the Chief Medical Officerhad no effect. The letters demanding the aforesaid arrears given to the Chief Medical Officerand several reminders were sent to the Ministry of Health and Family Welfare also but no action has been taken and they do not given give a reply or reasons why the arrears are being withheld. The applicant is suffering heavily on account of the arrears not being paid to him in these days of economic hardships.

5. That amongst ground the following may be added after ground no. 6.

"that a writ in the nature of certiorari or like writ or direction may be issued to quash the show cause notice dated 4.6.1979 (Annexure x to this affidavit)"

"that a writ in the nature of mandamus may be issued to command the opposite parties to treat the petitioner as Class I Officer for all purposes and not to reduce from the post of Medical Officer Junior Class I Scale (Rs. 700-1300)".

7. That in the ends of justice it is necessary that the petitioner may be allowed to amend the writ petition as mentioned above.

That I solemny affirm that the contents of paras 1, 2, 3, 4, 17, 18, 19, 22, 24, 25 of this affidavit are true to my personal knowledge, and that of paras x are based on perusal of records and that of paras 20, 21, 23, 2, are based on legal advice, which I believe to be true. No Part of it is false and nothing material has been concealed, so help me God.

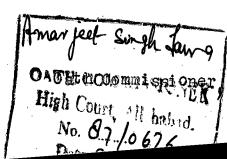
J. L. 199-6-79

I, Ram Sewak, Clerk to Smt. Ramo Devi Gupta, Advocate, do hereby declare that the person making this affidavit and alleging himself is to be Dr. R.R.Kishore is the same person who is known to me personally.

Ram Sewell

solemnly affirmed before me on this 29th day of June, 1979 at 2.10 P.M. O'Clock by the deponent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this affidavit which have been read over and explained to him.





- has been issued without jurisdiction inasmuch as the Chief Medical Officer is not the Controlling or Appointing Authority of the Petitioner. As such the same is liable to be set aside.
- Because in the show cause notice the petitioner is going to be awarded a major penalty for which he had never been given any show cause notice.
- 9. Because the recovery is to be made from the pay and allowances of the petitioner from October, 1978 to April, 1979 for which the petitioner had already discharged his duties and as such the said amount cannot be recovered from him.
- Because the order in effect reduced the pay scale with effect from 1.1.1973, which is arbitrary and illegal.
- Because notice is invalid. It does not disclose any grounds, nor the letter dated 21.3.1979, relied in it has been supplied.
- Because the arrears of salary due to the applicant on account of the revised pay scale retrospectively w.e.f. 1.1.1973 are being illegally withheld.

"that a writ in the nature of certiorari or like writ or direction may be issued to quash the show cause notice dated 4.6.1979 (Annexure x to this affidavit)!

"that a writ in the nature of mandamus may be issued to command the opposite parties to treat the petitioner as Class I Officer for all purposes and not to reduce from the post of Medical Officer Junior Class I Scale (Rs. 700-1300)".

7. That in the ends of justice it is necessary that the petitioner may be allowed to amend the writ petition as mentioned above.

That I solemny affirm that the contents of paras

1, 2, 3, 4, 17, 18, 19, 22, 24, 36f this affidavit are true to my

personal knowledge, and that of paras x

are based on perusal of records and that of paras 2, 21, 23, 2

are based on legal advice, which I believe to be true. No

Part of it is false and nothing material has been concealed

so help me God.

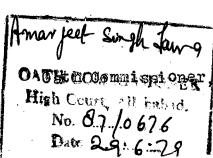
I, Ram Sewak, Clerk to Smt. Ramo Devi Gupta, Advocate, do hereby declare that the person making this affidavit and alleging himself is to be Dr. R.R.Kishore is the same person who is known to me personally.

Ram Swell

solemnly affirmed before me on this 29th day of June, 1979 at 2 10 P.M. O'Clock by the deponent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this affidavit which have been read over and explained to him.

Colu.



Annexure IX

CONFIDENTIAL

Government of I ndia.

Civil Aviation Department

Office of the Principal: Civil Aviation Training

Centre Bamrauli, Allahabad.

No. EG/EST/13-170/78

4 JUN 79.

MEMORAN DUM

Dr. R.R.Kishore, Medical Officer, CATC Hospital is hereby informed that this office order No: EG/EST/13-170/46 dated 24 APR 79, is hereby withdrawn.

Sd/-

(M M Simon)
Principal.

Medical Officer CATC Hospital Bamrauli Allahabad-211012.

Tour labor

Amor jeet singlifan O'TH COMMISSICNER No. 0.7/0676

No. 0.7/06/6

Annexure X

No.10-5/75-E/CGHS/AD/5007 Government of India Central Govt. Health Sch eme 7-Liddle Road, Allahabad.

Dated, 4 June 1979.

SHOW CAUSE NOTICE

Dr. R.R.Kishore J.M.O., C.A.T.C., Bamrauli Allahabad to show cause within 7 days from receipt of this letter why letter No. 10-5/75-E/CGHS/AD/6098 dated 28-9-78 issued by the undersigned inform-ing that his pay has been fixed in the scale of Rs. 700-1300 may not be cancelled on the strength of the Ministry of Health and Family Welfare (Deptt. of Health) letter No. 11014/1/78/CHS II, dated 21-3-79 in which his pay have been continued on the scale of Rs. 350-900 on the judgement on a disciplinary proceedings instituted against him and puri shment so pronounced. He may also show cause why the money extra paid as my and allowances to him for a period for Oct 78 to Apr 79 may not be recovered.

Sd/(Dr. B.R.Routh)
Chief Medical Officer
C.G.H.S., Allahabad.

To

Dr. R.R.Kishore, through the Principal, C.A.T. C. Bamrauli, Allahabad.

Copy forwarded for information and necessary action to:-

- (1) The Principal, C.A.T.C., Bamrauli, Allahab ad for necessary action on his part.
- (2) Director General of Health Services, C.G. H, S. Nirman Bhawan, New Delhi.
- (3) Personal file of Dr. R.R.Kishore.
- (4) Dr. S.B.Roy Chowdhury , A.D.G., Head Quarte with copy of stay order and petition.

(Dr.B.R.Routh) Chief Medical Officer CGHS, Allahabad.

Jare Cohy 2019 39-6-701

Amarjeet Singlyawa

O'TH COVINSTION

High Court 10676

Date 256:79



(WITHOUT PREJUDICE TO MY WRIT PETITION NO.3478 OF 1979 Dr. R.R. Kishore versus Principal, C.A. T.C., Bamrauli, Allahabad and others pending in the Hon ble High Court)

From: Dr. R.R.Kishore,
Medical Officer-in-Charge,
C.A.T.C., Bamrauli,
Allahabad.

To: The Chief Medical Officer, C.G.H.S., 7 Liddle Road,

Sub: Reply to your Show Cause Notice No.10-5/75-E/CGHS/AD/5007 dated 4 June 1979 issued to the undersigned.

Sir,

1. I am surprised to receive the above mentioned show cause notice from you as you have got absolutely no concert or official relationship with me as I am not working under with you. In view of your unquestionable incompetency to the show cause notice to me I am not bound to submit an explanation. However, for the sake of your information I submitting the following reply.

That no such order (No.11014/1/78/CHS.II dated 21.

from the Ministry of Health and Family Welfare, (Deptt.or Health)) as referred to in your Show Cause Notice has ever been received by me. Since I do not know the contents of this order, it is not possible for me to submit any explanation. It may be added that I have been continuous.



insisting to get this order ever since I received Memorandum dated 24.4.1979 from the Principal, C.A.T.C., Bamrauli, Allahabad, about cancellation of my Class I scale but I have not been supplied with it.

- That as per the show cause notice the penalty proposed is the result of a judgment after some disciplinary proceedings against me. I am not aware of any such proceedings or the judge-ment. There has never been any order of penalty for reducing or reverting me from class I to pre-revised and nonexistant class II scale and grade for an indefinite period and no such order has ever been communicated to me. I am not even aware of the charge against me.
- 4. That the penalty proposed in the show cause notice is reversion/reduction from class I scale to prerevised class II scale for an indefinite period. This is a Major penalty and as such a show cause notice can only be issued by the appointing authority which in my case is the President of India after following the statutory procedure. You are not even my Controlling Authority and you have got no authority or jurisdiction to issue a show cause notice or to ask explanation from me.
- 5. That you have proposed to impose a penalty of reduction to the scale of Rs.350-900 which ceased to exist with effect from 1.1.1973. Even if the penalty is imposed by the Competent Authori-ty, i.e. the President of India, the penalty of reversion to a non-existant scale can never be imposed on me.

That you have proposed to reduce mm my scale w.e.f.

1.1.1973 on the basis of show cause notice issued on 4.6.1979

1.e. you want to impose apenalty six and a half years retrospectively. This is rediculously unreasonable and is against the avowed principles of law and natural justice. Such an enormous illegality can never be committed - even if the punishment is imposed by the Competent authority.

- pay and allowance for a period from Oct. 78 to April, 79". This implies that you propose to impose the penalty w.e.f. 1.10.78 to i.e. with retrospective effect. As submitted in para 6. This is not possible even if the penalty had been imposed by the President of India. Further, I was paid the salary for the post which I was holding and had performed my duties to the satisfaction of my superior officers. I was not paid any extra money as charity.
 - 8. That you have wrongly and purposively mentioned my designation as J.M.O. (Junior Medical Officer) to justify a pay scale of R.350-900. You know it that I am holding a Junior Class I post of Medical Officer and being senior to the other Medical Officer, I am working as Medical Officer-in-Charge of the C.A.T.C. Hospital, Bamrauli, Allahabad. The post of J.M.O. was a Class II post and thus in spite of the stay order by the Hon ble High Court you have treated me in class II post. Your this deliberate act is contemptuous as well.
 - 9. That it is clear that the instant show cause notice is a futile attempt to cover up the illegalities in the Memorandum No.EG/EST/13-170/46 dated 24.4.1979 from the Principal, C.A.T.C. and other orders about cancellation of my pay scale. May I tell you that such action on your part can not replace the basic requirement of statute and natural justice before imposing a major penalty and only add to the illegalities already committed. The show cause notice by you appears to have been prompted erroneously due to the order of stay in the Civil Misc.Writ No.3478 of 1979 already

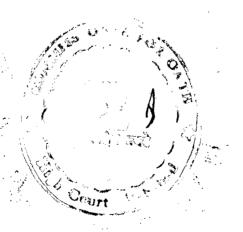
pending in the High Court. Kindly therefore withdraw your show cause notice dated 4.6.1979 under reply which is uncalled for and wholly without authority and jurisdiction and is a bid to stall the process of justice to me.

Yours faithfully,

(Dr.R.R.KISHORE)

Dt. June 9,1979.

20x 6.74.



Amar jest singlifame CATH CO. 1. NER No. 87/0676 Dec 29.6.79



AFFIDAVIT 86 HEAL BURN ALLAHASAP 200

IN THE HIGH COURT OF JUDICATURE AT ALL AHABAD.

Supplementary-Arridavit

In

Givil Misc. Writ Petition No. or 1979.

<u>District Allahabad.</u>

Dr. Rishi Raj Kishore......Petitioner

Principal, Civil Aviation Training Centre Bamrauli Allahabad and Others.................................Opposite Parties.

Affidavit of Dr. Rishi Raj Kishore, aged about 36 years son or late Sri Brij Raj Kishore, resident of House No. 49/93, Mahatma Gandhi Marg, District Allahabad.

The deponent abovenamed do hereby solemnly affirm and state as follows:-

1. That he is petitioner in the abovenoted case and is fully acquainted with the facts deposed to below.

Health that his name was sent along with others in Union Public service Commission and the Assessment for screening on the issue of G.O. dated 5.4.1975 (Annexure II to the Writ Petition) and he was declared fit to be given scale of Class I i.e. Rs. 700.00 to 1300.00, hence his name was not included in the list of rejected candidates and he could not be given pay in Class II Scale i.e.

650-00 to 1200-00. He has been making representations since May 1979, but the authorities concerned are not taking any decision, applicant feels, due to mistake in order of penalty and no officer wants to own the respon-

3240

Shattachamp &

PNSonveglasod chrh to fing V. K. Barnes

4/2/80

gamit that there is no reason for not giving him Class I scale. Copy of Last letter dated 20.12.1979 is Annexure 'XIII'.

That I solemnly affirm that the contents of paras 1 and 2 of this are true to my personal knowledge, which I believe to be true. No part of it is false and nothing material has been concealed. So help me God.

I, Ramo Devi Gupta, Advocate, High Court, Allahabad, declare that the person making this arridavit and alleging himself is to be Dr. R.R. Kishore is the same person who is known to me personally.

7-2-80

Ram Sundl

day of February, 1980 at 4 f.M. O'clock by the deplnent who is identified by the said Clerk.

I have satisfied myself by examining the deponent who has understood the contents of this affidavit which have been read over and explained to him.

3.2.80

*

() 2-2-4

ANNEXURE XII

From B:-

Dr. R.R. Kishore, M.B.B.S. Medical Officer-in-Charge, O.A.T.O., Hospital, Bamrauli, Allahabad.

TO

The Secretary,
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi.
(Deputy Secretary (Vigilance).

Subject: - Payment of Arrears in the Revised Scale of Pay (700-1300) from 1.1.73 to 30.9.78 to the undersigned.

Sir,

In continuation to my letter dated 5.12.1979,

on the subject noted above (copy enclosed) I am hereby to submit as belows:-

That on the recommendations of the UPSC I was appointed as G.D.M.O.(II) of the Central Health Services by the Secretary, Ministry of Health and Family Planning, Government of India w.e.f. 20th March, 1971 vide his appointment letter No. 12025/314/71-CHS-II dated 21st October, 1971 and was posted as Junior Medical Officer under the C.G.H.S., Allahabad.

That vide OwM.No.A. 45012/1/74-C.H.S. III, dated 5.4.75 from Ministry of Health & Family Planmint (Department of Health), New Delhi regarding placement of regular general, duty Officer's Grade-I and Grade-II of the Central Health Services, in the revised scale of pay it was decided that all the G.D.M.O.(II) who were appointed through U.P.S.C. and were in position on 1.1.73 should be placed in the Junior Class I.Ty Scale of Rs. 700-40-900-EB-40-1100-50-1300, subject to screening with effect from 1.1.1973.

That even the fresh appointment through U.P.S.C. bave been given the Revised Pay Scale of Rs. 700-1300.

That my name was sent to U.P.S.C. and Assessment committee and after screeining I was declared fit to be included in the scale of Rs. 700-1300.

That as per the order No. 10-5/75 CGHSp6098, dated 28th September, 78 from the Chief Medical Officer, C.G.H. S. Allahabad my pay was fixed in the revised scale of Rs. 700. 1300 w.e.r. 1.1.1973 at Rs. 700/-. According I nave been getting salary in the revised Scale of pay from 1.10.1978 at Rs. 900/-p.m. after adding annual increments per year from 1.1.1973.

That I was awarded a penalty of reduction by ty

893/2/85

due stages in the scale or Rs. 350-900 (pre-revised) on 23,11.78 by the secretary, Min. or Health & F.W. after an enquiry conducted under rule 14 of C.C.S.(O.C.A.) Rule 1965.

That both, my scale as well as my designation 7. and place or work were mentioned in the above order of penalty assuming wrong facts. The Scale was mentioned as 350-900 while I was entitled to an already getting the salery in the scale or Rs. 700-1300 at the time of passing the above order or penalty. As regards designation and place of work, it was mentioned, "Dr. R.R. Kishore, Junior Medical Officer, C.G.H.S. Allahabad".

while I was working as a Medical Officer in C.A.T.C, Bamrauli since long before as I was transferred from C.G.H.S., Allahabad I was getting my salary in the revised scale of Rs. 700-1300 by virtue or my being in continuous service since 20th March 71. and having been declared fit by the U.P.S.C. as well as the Assessment Committee. There was clear and express Orders fixing my salary in the revised scale by the C.M.O.. C.G.H.S.. Allahabad. These points were raised inter-alia in my appeal which I filed against the gove mentioned order of penalty.

That the arrears of my salary in the revised scale of Pay (700-1300) from 1.1.73 to 30.9.78 have not been paid by the C.M.O., C.G.H.S., Allahabad though a bill has been submitted to him more than a year back. According to C.M.C., he has referred the matter to the Min. of Health and F.W. vide h letter No. 10-5/75/E/CGHS/AD/9073, dated 14.11.79. The particular section in the Ministry dealing with the matters partai ing to my salary feels that there is some controversy regardi my scale and payment of arrearss of salary to me because of position or penalty in the pre-revised scale of Rs. 350-900 a I am not being paid the above said arrears.

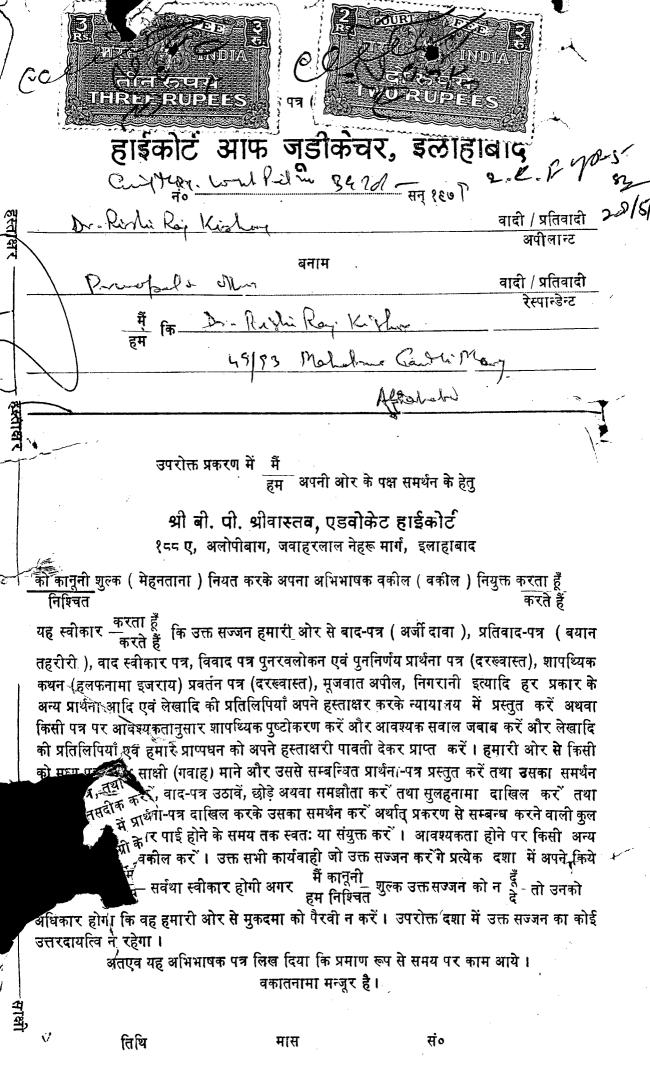
9. I request you to very kindly issue instruction to the concerned section to remove this controversy/confusion so that they may pay me the arrears of salary in the scale of Rs. 700-1300 w.e.f. 1.1.73 in view of the fact that the scale

the day was wrongly mentioned in the order or penalty.

e vo 86/037 No 36 e) 32/80/20.12.1979.

Yours raithfully, (Dr. R.R.Kishore

Cen Carly



0/5/

APPLICATION FOR COPY

(CHAPTER XL RUE 3)

Serial no.

To

THE DEPUTY REGISTRAR
HIGE COURT OF JUDICATURE
AT ALLAHABAD



Space for court-fee lable

PLEAST grant me certified copies of the papers indicated below I tender herewsth copy folios in number worth Rs. adhesive copy stamps, labels in number worth Rs. court fee label in number worth Rs. and court fee

stamps in number worth Rs.

- (a) I desire that the copy be sent to me by ordinary registered post. Postage amps in number, worth Rs. are tendered
 - (b) I shall attend personally to receive the copy.

(c) The copy may be delivered to my Advocate

or his registered clerk

The application is ordinary urgent

I am not a party to the case

Strike out, if not required

1 /2	•	Strike out, if	not required		
articulars of ase and name of district of rigin, if any	Name of parties	Date of final decree or order	Description of paper of which cqpy is sought	Purpose for which copy is required in case applicant is not a party	Space reserved for office report
0 1	2 8	3	4	5	6
Mon men 34 1817	Les M. P. Haller-	Housing	Costheod Coly 1) wales 17 His contrade 13,9, 1985 is sofured	In Juling	URGENT ORDINARY No Folio worth Rs. No. C. F. J. Worth Rs. Grant if n objection Deputy Registrar Dated

Date 19

Signature of applicant or his Advocate.

Address institution of the Advocate of the Address institution of the Address institution of the Advocate of the Address institution of the Address institution

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH AT LUCKNOW

Registration No. 364/87 (T)

Dr. R.R. Kishore

Applicant

Versus

- (1) Principal Civil Aviation Training Centre, Bamrauli Allahabad.
- (2) Chief Medical Officer, Central Govt. Health Scheme, Allahabad.
- (3) Ministry of Health and Family Welfare, Govt. of India. New Delhi, through its Secretary

.. Respondant

The applicant respectfully begs to submit as under :-

- 1. That in the above case on 17.5.84 the Hon'ble High Court had issued a direction to the respondent No.3 to decide the Appeal preferred by the applicant on 6.1.1979 within a period of one month.
- 2. That after a thorough screening by the screening committee comprising of senior officers of the Health Ministry and the Union Public Service Commission the respondents on 28.8.84 promoted the applicant the Junior class-I scale of Central Health Service (Rs. 700 1300) w.e.f. 1.1.1973 vide order No. A-11014/16/84-CHS II dated 28.8.84. Accorrect copy of the said order is annexed as Annexure I to this application.
- That on 28.1.85 the applicant was allowed to cross the Efficiency Bar in the above said Junior Class-I scale w.e.f. due date i.e. 1.8.1978 vide order No. A 29018/7/84- C.H.S. V dated 28.1.1985 by the respondant. A correct copy of the said order is

annexed as Annexure II to this application.

- 4. That on 30.1.85 the applicant was promoted to the selection post of Senior Medical Officer of the Central Health Service in the scale of Rs.1100-1600 w.e.f. 1.1.1982 vide order No. A 11014/2/84-C.H.S. II dated 30.1.1985 by the President of India. A correct copy the said order is attached as Annexure III to this application.
- 5. That in persuance to the recommendations of IVth Central Pay Commission the applicant was placed in revised senior class I scale of Rs.3000-4500 w.e.f. 1.1.1986 in which the applicant has been continuing till date.
- 6. That the respondents published a list of 389
 senior medical officers of Central Health Service
 placing them in the scale of Chief Medical Officer
 (Rs. 3700 5000) vide their order No.A 32012/1/88CHS II dated 14.3.88. A correct copy of which
 is annexed as Annexure IV to this application.
- 7. That the above said Chief Medical Officers' scale was granted as a time bound placement in a functional scale in order to remove stagnation by upgrading the existing posts of Senior Medical Officers from the scale of Rs. 3000 -4500 to Rs. 3700 5000 , in pursuance to the assurance given by the Government of India to the agitating Central Government doctors in July 1987. A correct copy of the instructions from respondent No. (3) is annexed as Annexure V.
- 8. That the applicant's name was not included in the above said list though it contained the names of 30 officers junior to him and as such the

applicant represented to the respondants No.(3) vide his representation dated 18.3.88, a correct copy of which is annexed as Annexure-VI.

- 9. That as already submitted in this application as well as in the above said representation (Annexure -VI) the applicant was last promoted in January, 1985 on a selection level post and since then i.e. for the year 1985, 1986, and 1987 absolutely nothing adverse has been communicated to the applicant in respect of his Annual Confidential reports.
- 10. That the above said representation was followed by several representations and reminders., and also personal meetings with the officers of the Health Ministry, at New Delhi, but the applicant's representation has not been disposed off so far and even a reply has not been given by the respondant No.(3) to the applicant's representations.
- 11. That following the above said list dated
 14.3.88 the respondant No.(3) have been
 periodically publishing lists of officers placed
 in Chief Medical Officers scale and till date
 they have published three more lists and by now
 about 300 officers junior to the applicant
 have been placed in the scale of Rs.3700-5000.
- and express violation of law and all departmental rules the applicant's name was not even considered for placement in the Chief Medical Officers scale at the time when his juniors were placed vide order dated 14.3.88 and even subsequently too he was not considered for placement though about 300 officers junior to him have been placed as per three more lists which have been published by the respondant No.(3) as aforesaid.

- of Health (respondent No.3) have informed the applicant that they are not placing him in the Chief Medical Officer's scale because of the old disciplinary case in which the penalty had come to an end on 23.11.80 and the aforesaid direction was issued by the Hon'ble Court on 17.5.84 to decide the Appeal within a period of one month and after which the Applicant has been allowed to cross E.B. and has been granted two promotions.
- the penalty came to an end on 23.11.80, the applicant was promoted to Junior class-I scale on 28.8.84 (w.e.f. 1.1.73). he was allowed to cross the Efficiency Bar on 28.1.85(w.e.f. 1.8.78) and he was promoted to the post of Senior Medical Officer on 30.1.85 (w.e.f. 1.1.82) and as such placement in the scale of Rs.3700 5000 can not be denied to him on the basis of old disciplinary case which stands obliterated. condoned, and exhausted.
- 15. That the applicant has been a case of Heart Disease and has got two minor daughters. The harasment, huliliation, and the mental trauma being caused by illegal, arbitrary, and unjust actions of the respondents have been telling adversly on the applicant's health and family life.

PRAYER.

It is therefore respectfully prayed :

- 1. That this Hon'ble tribunal may be pleased to direct that the mid old disciplinary case in which the penalty had come to an end on 23.11.80 and the direction was issued by the Hon'ble High Court on 14.5.84 to decide the Appeal and after which the E.B. has been allowed to be crossed and two promotion have been granted (Annexure I.II. and III.) having been obliterated, condoned, and exhausted can not be used for denying any benefits whatsoever in the applicant's service career.
- . 2. That the applicant be considered for placement in the Chief Medical Officer's scale (Rs.3700 5000) from the date it become due to him i.e., from the date his Juniors were placed in that scale, in the light of above directions, within a period of seven days.

Dated: 14 3 89

APPLICANT

Annexure—I

Hnnexure - L

No.A-11014/16/84-CHS.II Government of India Ministry of Health & Family Welfare (Department of Health)

New Dalhi, dated the 28 August, 84

ORDER

The President is pleased to place Dr. R.R. Kishore. General Duty Officer, Grade II of the Central Health Service in the ravised Junior Class I Scale of B.700-40-900-58-40-1100-50-1300 with effect from 1.1.1973.

SdY (P.K. KAPUR) UNDER SECRETARY TO THE GOVT. OF INDI

No.A-11014/16/84-CH3.11

Copy to 12

The Chief Medical Officer, C.G.H.3., 9-A, Rena Pratap Road Lucknow. The pay of Dr. R. R. Kishor: may please be fixed in the Junior Class I Scale of Re. 700-1300 with effect from 1.1.1973. He will be actitled to the arcears of pay and allowance as due and admissible to him with effect from 1.1.1973.

The pay & Accounts Officers, Ministry of Health & Family Welfare, Lady Harding Medical College &smt. S. K. Hospital, Hew Dalhi.

34/

(P.E. KAPUR)

UNDER SECRETARY TO THE GOOT. OF INDIA

No.A-11014/16/84-CH3.11

- Copy forwarded for information & necessary action to :-The Union Public Service Commission, New Delhi, W.r.t. their 1.
- No.F.1/5(19)/75-AUI, dated 9.2.79. Dr. R. R. Kishors, Madical Officer (Junior Class I) Chief Medical Officer , C.G.H.S., 9-A, Rana Pratag 2.
 - Lucknow
- Administrative Officer (C.G.H.3.), New Dalhi. C.H.S. I/C.H.S. V Sections. 3.
- C. J. H. S., II Section of the Dtal G. H. S. 4.
- Vig. & S.M.R. Saction w.r.t. their O.M. No. C 5. 6. VGCM (VGEHR) date1 13.8.84.
- Spare Copies. 7.

Annexure-1

No.A. 29018/7/84-CHS.V Government of India Ministry of Health and Family Welfare

New Delhi, dated the Jan., 1985

To

The Directorate of Health Services.

(Central Govt. Health Scheme II Section)

New Delhi.

Subject: Crossing of E.B. by Dr. R.R. Kishore, Medical Officer of Central Health Service.

Sir,

I am directed to say that the president is pleased to allow Dr. R.R. Kishore, Medical Officer of the Central Health Service presently working under the C.G.H.S. Lucknow, to cross the efficiency bar in the scale of Rs.700-40-900-EB-40-1100-50-1300, at the stage of Rs.900/- raising his pay to Rs.940 - p.m. with effect from 1.8.78.

Yours faithfully,

sa/-

(K.L. Bhatia)
UNDERSECRETARY TO THE GOVT. OF INDIA
TEL : 388730

No. A. 290 18/7/84-CHS. V New Delhi, dated 28th January, 1985

Copy forwarded to :

- 1. Chief Medical Officer, 9-A, Rana Pratap March, C.G.H.S. Bucknow.
- 2. Dr. R.R. Kishors, D/M.O. Lucknow
- 3. CHS-II Section, Ministry of Health and F.W.
- 4. V & EMR Section, Ministry of Health and F.W.

Sd/-(K.L. Bhatia) UNDER SECRETARY Annexure III

No.A. 11014/2/84-CHS. II

Government of India

Ministry of Health and Pamily Welfare
(Department of Health)

New Delhi, dated the 30 January, 1985

To

X.

The Chief Medical Officer, Central Govt. H ealth Scheme, 9-A, Rana Pratap Road, Jucknow

Subject:

Promotion of Medical Officers (Jr. Class I) to the Senior Class I scale of Rs. 1100-1600 of the Central Health Service-Regarding.

Sir.

I am directed to day that the President is pleased to promote Dr. R.R. Kishore, Medical Officer (Jr. Class I) of the Central Health Service and place him in the Senior Class I Scale of Rs. 1100-1600 on an officiating basis, with effect from 1.1.82 and post him under Central Govt. Health Scheme, Lucknow.

On promotion, the pay of Dr. R.R. Kishore shall be regulated in the Senior Class I Scale of Rs. 1100-1600 in accordance with the concordance Table contained in the Ministry of Finance O.M.No. 12/21/74-IC dated 14th November, 1975 as extended from time to time. Dr. Kishore will be entitled to the arrears of pay and allowances as admissible under the rules with effect from 1.1.1982. He will be entitled to the N.P.A. as admissible under the rules in the Senior Class I Scale of the Central Health Service.

Yours faithfully,

Sa/(P.K. KAPUR)
UNDER SECRETARY TO THE GOVT. OF INDIA
TELE NO. 386459

No.A. 11014/2/84-CHS.II

Copy forwarded for information and necessary action to :

- 1. The Pay & Accounts Office, Ministry of Health & F.W., Lady Hardinge Medical College and Hospital, New Delhi.
- 2. CHS. I/IV/V Sections.
- 3. CGHS.II Section of the date GHS, New Delhi.
- 4. Admn. I/II Sections of the Dte. GHS, New Delhi.
- 5. Dr.R.R. Kishore, Medical Officer, Central Govt. Health Scheme, 9-A Rana Pratap Road, Incknow.

Sd/-(P.K. KAPUR)

No.A.32012/1/88-CHS.II Government of India Ministry of Health and (Femily Welfare

New Delhi, dated the 14th March, 1988

To

All Participating Units/Organisations of CHS.

Subject: Promotion of Senior Medical Officers
(Rs. 3000-4500) to the post of Chief Medical
Officer (Rs. 3700-5000) of the CHS- Regarding.

Sir,

I am directed to say that the President is pleased to promote the Senior Medical Officers in the scale of Rs.3000-4500 of the CHS as mentioned in the Annexure to this letter to the post of Chief Medical Officer (Rs.3700-5000) of the CHS on an officiating basis with effect from the date they assume charge of the post of Chief Medical Officer in the concerned institution/ Organisation as indicated against each.

- 2. In the event of an officer, who is promoted, being on study leave, deputation an foreign as assignment, the promotion will take effect from the date he/she assumes charge of the post on completion of his/her study leave/ return from foreign assignment.
- In case any officer included in the Annexure is or has been on unauthorised absence during the post five years, he/she may not be promoted to the post of Chief Medical Officer till a decision regarding regularisation of unauthorised absence is taken. The details of such cases may please be reported to this Ministry.
- 4. On promotion to the post of Chief Medical Officer, the pay of the officers shall be fixed in the scale of Rs. 3700-5000 under F.R. 22-C.
- The seniority of the officers will be regulated on the basis of their inter-se-seniority in the grade of Senior Medical Officers of the CHS or as may be determined by the Government in accordance with the relevant rules. The list of officers in the Annexure is not in order of seniority list in the post of Senior Medical Officer.

Conta. .. 2/. ..

available to the Officers conerned. Their charge relinquishment report in the post of Senior Medical Officer/ consumption report in the post of Chief Medical Officer (in duplicate) may please be obtained and forwarded to this Ministry of necessary action.

Yours faithfully.

(P.K. KAPUR)
UNDER SECRETARY TO THE GOVT. OF INDIA

No. A 11014/2/88-CHS. II

- 1. Copy to all Pay and Accounts Officers.
- 2. The Admn. Officer, CGHS, New Delhi.
- Concerned Officers through the Heads of Office/
 Department of Organisation/ Institution. In case they on
 promotion,/ are posted to P & T or Ministry of Iabour,
 it is requested that they may contact the Ministry of
 Communication, Department of Posts, New Delhi & Ministry
 of Iabour, Jaiselmer House, Single Storey Hutments, Man
 Singh Road, New Delhi respectively for their posting.
- 4. Ministry of Communications (Deptt. of Posts)
 New Delhi.) (Shri S. Chandha, Director (Staff).
- 5. Ministry of of Labour, Jaiselmer House; Single Storey Hutments, Man Singh Road, New Delhi. (Shri S.S. Bhalla, Under Secretary)
- 6. CHS.I Section.
- 7. CHS. V Section.
- 8. CGHS I/II Sections.
- 9. PH (IH) Section of the Dte. C.H.S.
- 10. Medical (F&S) Section of the Dte. G.H.S.
- 11. Admn. I/II Section of the Dte. G.H.S.
- 12. Estt. III. Section.

Sd/-

UNDER SECRETARY TO THE GOVT. OF INDIA

		nexure to letter		٠ <u>ـ </u>		-: 3:-	13000000000000000000000000000000000000
e la la companya di salah di Salah di salah di sa		s.II dated 14th M		- <u>-</u>	2 .	3	4
	of Schior Medical Officers	promoted to the	post of Chief	56	. Dr.(Smt)Usha Kapoor	cois; Doint	CGHS Delhi
Medic	gi Ollicel	ng, radi Parring na 198 Milya Singa ng ma binda at sa		57.	Dr.(Smt) Gurbaksh Knur Sahota	-dod	-00-
SNO.	Name of the Officer	Present place	Place of posti on promotion a		. Dr. (Smt)Shashi Berara	1 400-1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	_dodo
		of posting	C.M.O.	· 11	Dr. Rabindra Mohan Sing	رو مر د	_do_
1 `	2	<u>3</u> ·	4	60.	. Dr. (Smt) Satindra Uppal	1do-	-do- 3
1.	Dr.(Smt)Prem Lata.Suri.	CGHS, Dolhi	_CGHS, &clhi .	- 11	. Dr. (Smt)Raksha Ghei	-do-	-do-
2.	Dr.(Smt)Pramila Chawla	-do-	-do-	- 11	Dr. Prakrati Mohan Dr. H.L. Rastogi	_do	 " n , " . ≟dó– , j
3. 4.	Dr. S.K. Adhikari Dr. Sunil Bhattacharjee	-go-	-do-		Dr. Tilak Raj Mehta	-do-	-do-
5.	Dr. A.K. Dutta	-do-	Deptt. of F.W.		. Dr. (Smt)Santosh Chadha	-do-	1 -do-
6.	Dr. T.K. Bose	-do- 1	CGHS, Delhi	66	Dr.(Smt) Saroj Sagar	Dolhi Admn.	Dolhi Admin
7.	Dr.(Smt)Surindrajit Kaur		-do-	1)	. Dr.(Smt) Jeevan Jha . Dr.(Smt) Saroj Sharma	CGHS, Delhi	CGHS, Dulhi
8.	Dr. Bimalendu Bhattacharjo	•	Delhi Admh.	- 11	. Dr. S.K. Malik	Delhi Admn.	Delh Admn
9, · ., 10.	Dr. B.K. Agnihotri Dr. (Smt)Ramesh Tewari	CGHS, Delhi	CGHS, Delhi	70.	. Dr. R.C. Khurana	CGHS, De 1hi	CGHS, Lelhi
11.	Dr.(Smt)Sumitra Rama	-do-	-do-	· 11	. Dr.(Smt)Swaran Grover	-do-	-do-
12.	Rao Dr. T. P. Bhaumick			· 11	. Dr. Anand Kumer Seth	Dolhi Adımı	Delhi Admn
13.	Dr. (Smt) Jashir Kaur	Delhi Admn.	Delhi Admn.	· H	. Dr.(Sm.)Jerjit Sandh . Dr.(Smt) Krishan Mittal		CGHS, Delhi
_	Khera	CGHS, Dolhi	CGIS, Delhi	' li	. Dr.(Smt) Santosh	-do-	
14.	Dr.J.B. Jha	-do-	-do-	. 11 .	. Dr.(Smt) C.K. Bedi	-do-	-do-
15."	Dr.Rebati Mohan Dey	-do- :	-do-	1 77.	Dr.(Smt) Jayanti Khandpur	-do- ' '	-do-
17.	Dr. Nirmal Banerjee	-do-	-do-	78-	. Dr.(Smt) Amrit Kaur	do	do- ۱
18.	Dr. M.K. Garg	-do-	-do-	- 11	Dr.(Kum)Shakuntala Dua	-do-	-do-
19	. Dr. Sardul Singh	-do-	DGHS ,	80.	Dr.(Smt) Kamlesh Jolly	=do-	10
20.	Dr. A. Sengupta	-do-	CGHS, Dulhi		Dr. (Kum) Mamlesh Sood	>-do-	=do=
22.	Dr. S.K. Nag Dr. Darskin Singh	Dolhi Admn. CGHS, Dolhi	Dulhi Admn.		Dr.(Smt) Shalini Mohan Dr.(Smt) Baljit Kaur) <u>-do-</u>	-do-
23.	Dr. N.C. Ditta	-do-	CGHS, Delhi	85.	Gulati	-do-	-do-
24.	Dr.(Smt)Prakash Sanghal	-do-	-do-	B 1	Dr.(Smt)Subhash Katoor		Delhi Admn.
25.	Dr. R.K. Dwivedi	-do-	-d6-	1 135.	Dr. Surendra Kumar Gupt	a CGHS, Dolhi	(CGHS, Delhi
26.	Dr.S.K. Chaudhaary	Delhi Admn.	Delhi Admn	85.	and the state of t	ta CGHS, Delhi.	CGHS, Delhi
27. 28.	Dr. G.C. Nayak	CGHS, Dolhi	CGHS, Deini;	€7.	Dr. (Smt.) Muenakshi. Ranjhen	-do-	-do
29.	Dr. Shakti Kumar Sinha Dr.(Smt)Raj Chawla	Dulhi Admn.	Delhi, Flmn.	88.	•	cel -do-	-do-
		College of 1.	CGHS, Dalhi	₫ 89.	Dr. Vijoy Bahadur	IIT, Delhi	, IIT, Delhi
30.	Dr.(Smt)Satinder Kour Dr. Ashok: Kumar Guha	CCHS, Delhi	CGHS, Delhi	90.		Delhi Admn.	. Delhi Admn.
32.	Dr.(Smt)vinodini-soni	-do-	-do-	92.	Dr. Jawahar Lal Dr.P.S. Dasgupta	CGHS, Delhi	CGHS, Delhi
33.	Dr.(Smt) Satya Sharma	-do-	-do-	93.	Dr.H.K. Malhotra	CGHS, Delhi.	Delhi Admn.
34 35.	Dr.(Smt) Sarojini Mallic	k -do-	-do-	94	- Dr. (Smt)Sheela Agarwa	1 -do-	CGHS, Delhi
36.	Dr.(Smt)Prem Lata Anand Dr.(Smt)Swaran Kanta	-do-	do	95.	Dr. Deba Brata Das	Delhi Admn	Delhi Admn.
37 _.	Dr. R.S. Gulati	-do-	-go-	97.	Dr. Biswa Nath Kundu	-do-	-do-1
38.	Dr.(Smt)Romila Narula	~do~	-do-	98	Dr. R.C. Kalra	CGHS, Delhi Delhi Admn.	CGHS, Delhi Delhi Admn.
39,	Dr.(Smt) Sangeeta Khanna	-do-	-do-	99.	Dr.(Smt)Priti Zutshi	-do-	-do-
40.	Dr. Mani Mohan Bhattacharjee	-do-	-do-	100.	a mount indition	CGHS, Dulhi	CCHS, Delhi
41.	Dm / C=1 \	.a_		102.	Dr. (Sint) N.Chandrika	-do-	-do-
42.	Dr. S. v. G.	•	-do-	103.	Dr. G.R. Bagga	-do-	-do-
	Dr (Smt)n on 1	.3	-do-	104.	Dr. R.N. Baishya	Delhi Admn.	Delhi Admn
44	Dr. B.N. Saha		-do	105.	west wattethill	CGHS, Delhi	CGHS, Delhi
15. 16.	Dr.(Smt) S. Mohan		-do	107.	Dr.(Smt) Rekha Mehta Dr. A. Mirdha	Delhi Admn.	Delhi Admn:
7.	Dr (Smt) C m		-do-	108.	Dr. P.K. Saikia	CGHS, Dalhi	-do- CGHS, Dolhi
	Dr (Smt) Amus Cars		do-	109.	Dr.(Sut) B. Kaur Dhille	on CGIS, Dolhi	CGHS, Delhi
9. 1	Dr.(Smt) B.K. Bhandari	a_	do-	110.	Dr. G.L. Chugh	-do-	-do-
	Dec / Carlo N =	do	do-	112.	Dr. V.K. Sinha Dr.(Smt) A.K. Kohli	do	, -do-
	Dr (Smt) c com-		do	113.	Dr. S.P. Pathak	-do-	-do-
	or (Smt) w	. ·	do-	114.	Dr. Raj Kumar	Delhi Admin.	-do- Delhi Admn.
• D	Dr. R.N. Lol De	lhi Admn - Do	do- elhi Admn.	115.	Dr. D.C. Khanna	-do /,`	-do-
• D	r.(Smt) Narinder Anand CG	HS Dulbs	AOMN.	116.	Dr. K.C. Kathuria	CGHS:, Delhi	CGHS, Delhi '

117. Dr. M.S. Sachar

Dr.(Smt) Narinder Anand CGHS, Delhi

CGHS, Delhi

CGHS:, Delhi.

235.					
E	Dr. H.M. Sindhi	CGHS, Ahomadabad	CGHS. Abama i	311. Dr. (Smt)V.K.Ajwani CGHS, Pune CGHS, Pune	Ċ
			dabad	312. Dr. (Kum)I.5.Nagrani -Codo- 1	. '
236.	Dr. Sushanta Kumar Ghosh	-do-	-do		
237.	Dr. Nihar Ranjan Datta	_do-	-do-	Sade Maria Photography and the same special sp	
230.		-do-	-do-	314. St. S. K. HSHATCI	
1	• •		.13	315. Dr. Arun Kumar Sen . CGHS Ranchi . CGHS Ranchi	
239.	•	CGHS, Allahabad	CGHS, Allahaba	316. Dr.A.K.Chakraborty A&N Admn, A&N Admn.	.;
240.	Dr. R.K. Tormer	-du-	-do-	- 11	
.241.	Dr. (Smt)Manjula Dikshit	· -do-	-du-	317. DL. 3000114 Rolli	•
242.	•	-do-	-db-	318. Dr. 3.8. Statilingdii	i.
1			!	319. Dr.(Smt)Namita Mohd.Ali -do-	
243.	Dr. (Smt) Probhe Jegota	CGHS, Bangaloro	CGHS, Bangalo	320, Dr.B.C.Mishra Den Haveli D. SN Haveli	•
244.	Dr.(Smt) S.I. Suchadov	· -do-	-do-	320. 22.50	٠.
245.	. Dr. P.K. Shomu	-do-	-du	321. Dr. (Sille) villog Aggradi	٠.
246.			;	322. Dr.M.K.Srivastava P&T P&T	٠.
		-do-	-do-	1 323. Dr. (Smt) Bimla Jain / P&T P&T	
-247.	Dr. V.P. Dadho	GOI Pross, Nasik	c ISP, Nasik 🖠	nem.	
248.	Dr. Biswonoth Sirkar	- CGH5, Bombay	CGHS, Bombay	324	
249.		-do-	-uo-	325. Dr.M.Q.Zaman -do-	•
				326. Dr.B.Daishya -dodo-	
250.	Dr.(Smt) N. Pandit	- do−	-do-	320.	
251.	Dr.(Smt) O.M. Shahnuy	-do-	-do-	327. 12. (Sinc)11. Agat wat	
252.	Dr. (Smt) S.M. Parnondius	r -do-	-do-	328. Dr.A.C.Gogoi -do-	
				329. Dr.(Smt)S.Kalita -do-	
253.	Dr. (Smt) S.L.G. Gadgil	, -du-	-do	323	- 1
254.	Dr. (5mt) C.K. Giridhor	-do-	-do-	330. DI.P.C.Railla	- (-
255.	Dr.(Smt) R.P. Takroo	-do-	-do-	331. Dr.P.V.Subruhmanyeswara P&T -do-	
256.	Br. (Smt) P.K. Abhoyenkar	(l)	-uo`	332. Dr.Bishumbur Das -do-	•
				3-	
257.	Dr. J.H. Garedia	_do-	-do-	333. Dt.11c.Baumit	
250.	Dr.(Smt) A. Choudhury	-do	-do-	334. Dr. v. Seetha Pathi Rao -do-	-
259.	Dr. S. Mojhi	CGHS, Colcutto	CCHS, Chilcutt		٠. ٔ
260.	Or. Ronjit Roy •	APHD, Calcutto	APHO, Calcutt	Tabour Min of Fabour	
261.		CGHS, Calcutta	CGHS, Calcutt	336. El Pickell Strange	• • •
262.	or. H.K. Karji	CGMS, Kanpur/ RHO, Calcutta	-do-	337. Dr.Satyendra Nath Basu Dtc.of Mines	·
263.	Dr. S.D. Chaudhuri	PHO, Calcutta	_do_	Safety, Dhanbad -do-	
~ XX.		S&CE, Calcutta	-do-	338. Dr.S.K.Mandal C.H.Manendragarh CCHS, Nagnur.	
265	Dr. Tanmay Bandrjee	PHO, Calcutta	-do-	339 Dr.N.C.Jain ACN Admn/RHO Bhopal RHO, Bhopal	
265.	Dr. S.P. Mukhopudhyay	CGHS, Calcutta\	du	339. 21 11.2.0.0.211	4
267.	Dr. Dani Kumur Ghosh	PHO, Calcutta	-do-	340. 12.11.5.511.66.66.102.30	. i
268.		CCHS, Calcutta	-do-	341 Dr.S.C.Roy TB Hosp.Searscle CIP Ranchi	: '
269. 270.	Dr. A.K. Dhittacharyo Dr. Amiya Krishna Ghosh	PHB, Colcutto CGHS, Colcutto	-40-	342, Dr.A.C.Mullick India Embassy Hosp.	d
. 271.	Dr. (Kum) J. Banerjee	+do= .	-du-	Kathmandu CGHS, Patha	•
272.		-do-	-do-	3/3 Dr (Smt)Avinash Bhasin GOI, Mint, Bombay CGHS, Bombay	•
273.	Dr. N. Dhattacharya	AIIHPH, Calcutta	AIIHPH, Cal.	3,3. 51. (Olic)	
274.		. CGHS, C: lcutto	PAT	31: Dr.A.K.Kundu On deputation with	1
275.	Dr.(Smt) Roma Duivedi	CGHS, Hydorabad	CLHS, Hyb.		- }
276.	Dr.(Smt.) Jeevan Lata	•		345. Dr.S.R.Bhattacharya GOI, Pruss, Calcutta CGHS, Patna.	٠.١
1 :		va CGHS, Hyderabad (CCUC Undomesa		. 1
277,	Dr. 'S. Vijay Rumar			31.6. Dr. Chandra Kan't Verma C.Hosp. Dhanbad COHS, Patna	7
278.	J - J - Kumaz	Reg.Off. HAFW, Hyd	ddo-	1346. Dr. Christia Raite verme april Colouite P & T.	/
2/8	Dr. H.V.R. Accicy	w.Police Academy		347. Dr. Ashok Kumar Chatterjee APHO, Calcutta P & T.	٠, ٠
l;		Hyderabad	* -go-	243. Dr. T.K. Benerjee -do- COHS, Kanpur	٠.
. 1 279.	Dr. P.R. Rac	CGHS, Hyderabad	-do	alio Dr. Perasus Nath Das CGIIS, Calcutte -do-	
280.	. Dr. H. Bamamurty.	-do-	=	1349. D1. Farmona men	
281.	-	• •	-do	1 1350. Dr. (Smt.) Reliand Patrick	_
1		-do-	-do-	351. Dr. Prakas Kumar Lahiri CNLW Orgn P & T.	
282.	Dr. B. Narasimhan	-do-	-do-	lare to the strick Strick Surveyor Gen.	•
283.	Dr. M. Kanji Ram	_do_	2	352. Dr. (Smt.) Primiting Stripe. Dehradun P&T	
284					
1 -0.,	TOT M.M. Don Modelehal		-do-	ggue Varmun	
205	Dr. M.M. Rao Medithi	_do_	-do-	COIIS, Calcutta CGHS, Kampur	
285.	Dr. M.M. Rao Medithi Dr. M. Bhaskara Rao		-do-	353. Dr. K.S. Sikdar Colls, Calcutta CGHS, Kanpur	٠.
285.	Dr. M. Bhaskara Rao	-do- R.H.O. Hyderabad	-go-	353. Dr. K.S. Sikdar CUIIS, Calcutta CGHS, Kanpur 1354. Dr. S.K. Tandon 4 IHMC & SK Hosp. Delhi Adam.	
286.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty	-do- R.H.O. Hyderabad CGHS, Jaipur Ć	-do- -do- GHS, Jaipur	353. Dr. K.S. Sikdar COHS, Calcutta CGHS, Kanpur 1974. Dr. S.K. Tandon 4 IHMC & SK Hosp. Delhi Adam. 355. Dr. S.B. Acharjee Arunachil Prad. P & T	
286. 287.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar	-do- R.H.o. Hyderabad CGHS, Jaipur Ć -do-	-go-	353. Dr. K.S. Sikdar CUIIS, Calcutta CGHS, Kanpur 1874. Dr. S.K. Tandon 1875. Dr. S.B. Acharjoe Arunachil Prad. P & T. 1856. Dr. L.K. Phukan P & T Gauhati P & T.	
286. 287. 286.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg	-do- R.H.O. Hyderabad CGHS, Jaipur C	-do- -do- GHS, Jaipur	353. Dr. K.S. Sikdar CCIIS, Calcutta CGHS, Kanpur 354. Dr. S.K. Tandon M IMMC & SK Hosp. Delhi Admm. 355. Dr. S.B. Acharjee Arunachil Prad. P & T. 356. Dr. L.N. Phukan P & T.	-
286. 287.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar	-do- R.H.O. Hyderabad CGHS, Jaipur C	-do- -do- GHS, Jaipur -do- GHS, Kanpur	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Admm.) 355. Dr. S.B. Acharjee 356. Dr. L.N. Phukan 357. Dr. P.C. Sinha De.C.H.S. Delhi Admn.	
286. 287. 286.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia	-do- R.H.O. Hyderabad CGHS, Jaipur Ć -do- CGHS, Kanpur C	-do- -do- GHS, Jaipur -do- GHS, Kanpur -do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.K. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 358. Dr. S. Redhakrishan 359. Dr. S. Redhakrishan 359. Dr. S. Redhakrishan 350. Dr. S. Redhakrishan	
286. 287. 288. 289.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur	-do- R.H.O. Hyderabad CGHS, Jaipur Ć -do- CGHS, Kanpur C -do- -do-	-do- -do- GHS, Jaipur -do- GHS, Kanpur	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar CUIIS, Calcutta CGHS, Kanpur IMMC & SK Hosp. Delhi Admn. Arunachil Prad. P & T P & T Gauhati P & T. Dte.C.H.S. Delhi Admn. PHIO, Madras APHO, Madras. CGHS, Calcutta CGHS, Jaipur	
286. 287. 288. 289. 200. 291.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Khur Dr. Sudhir Chandra	-do- R.H.O. Hyderabad CGHS, Jaipur Ć -do- CGHS, Kanpur C	-do- -do- GHS, Jaipur -do- GHS, Kanpur -do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. CGHS, Kanpur CGHS, Kanpur CGHS, Kanpur CGHS, Kanpur Arunachal Prad. P & T Be T Gauhati P & T. Delhi Admn. APHO, Madras CGHS, Jaipur CGHS, Nagpur	
286. 287. 286. 289. 200. 291.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chondra Dr. R.P. Jauhari	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododo-	-do- -do- CHS, Jaipur -do- CHS, Kanpur -do- -do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Chosh 362. Dr. (Smt.) S. Chosh 363. Dr. S. Radhakrishan CCHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur	
286. 287. 288. 289. 200. 291.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chondra Dr. R.P. Jauhari	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododo-	_do- _do- GHS, Jaipur _do- GHS, Kanpur _do- _do- _do- _do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjee Arunachil Prad. P & T 356. Dr. L.K. Phukan P & T Gauhati P & T. 357. Dr. P.C. Sinha Dte.C.H.S. Delhi Adam. 358. Dr. S. Radhakrishan PHO, Madras APHO, Madras. 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. CGHS, Nigpur 361. Dr.(Smt.) S. Chosh CGHS, Calcutta HHO, Patna CGHS, Nagpur	
286. 287. 286. 289. 200. 291.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chondra Dr. R.P. Jauhari Dr. (5mt.) Sudh Singhal	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododo-	-do- -do- CHS, Jaipur -do- CHS, Kanpur -do- -do- -do- -do- -do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Chosh 362. Dr. R.C. Sinha CGHS, Calcutta CGHS, Nagpur HHO, Patna GGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur	
286. 287. 286. 289. 290. 291. 292. 293.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chundra Dr. R.P. Jauhari Dr. (Smt.) Sudh Singhal Dp. R.P. Pandey	-do- R.H.O. Hyderabad CGHS, Jaipur G -dodododododododo	_do- _do- GHS, Jaipur _do- GHS, Kanpur _do- _do- _do- _do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Chosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 363. Dr. (Smt.) Lalrintluangi 364. Dr. (Smt.) Lalrintluangi 365. Dr. (Smt.) Lalrintluangi 367. Dr. (Smt.) Lalrintluangi 368. Dr. (Smt.) Lalrintluangi 369. Dr. R.C. Sinha	
286. 287. 286. 289. 290. 291. 292. 293. 294. 295/	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chondra Dr. R.P. Jauhori Dp. (5mt.) Sudhm Singhal Dp. R.P. Pondey Dr. J.K. Cain	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododo-	-do- -do- CHS, Jaipur -do- CHS, Kanpur -do- -do- -do- -do- -do-	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.C. Sinha 365. Dr. R.C. Sinha 366. Dr. R.C. Sinha 367. Dr. R.C. Sinha 368. Dr. (Smt.) Lalrintluangi 369. Dr. R.C. Sinha 360. Dr. R.C. Sinha 361. Dr. R.C. Sinha 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.C. Sinha 365. Dr. R.C. Sinha 366. Dr. R.C. Sinha 367. Dr. R.C. Sinha 368. Dr. (Smt.) Lalrintluangi 369. Dr. R.C. Sinha	
286. 287. 289. 200. 291. 292. 293. 294. 295.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (5mt.) Sud m Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta	-do- R.H.O. Hyderabad CGHS, Jaipur G -dodododododododo	dodo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.R. Sen Gunta 365. Dr. R.N. Dey PHO, Bombay PHO, Cochin. 2665. Dr. R.R. Sen Gunta Armuchal Prad. CGHS, Kanpur CGHS, Kanpur P& T. Delhi Admn. P& T. Delhi Admn. P& T. Delhi Admn. P& T. Delhi Admn. CGHS, Calcutta CGHS, Jaipur CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Bombay PHO, Bombay PHO, Bombay PHO, Bombay PHO, Bombay PHO, Cochin.	٠
286. 287. 289. 200. 291. 292. 293. 294. 295.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (5mt.) Sud m Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta	-do- R.H.O. Hyderabad CGHS, Jaipur G -dodododododododo	dodoGHS, Jaipurdo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Sat.) Lalrintluangi 364. Dr. R.C. Sinha 367. Dr. R.N. Dey 367. Dr. S.R. Sen Gunta CCHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Ca	٠
286. 287. 289. 289. 200. 291. 292. 293. 294. 295. 295.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (5mt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava	-do- R. H.O. Hyderabad CGHS, Jaipur G -do- CGHS, Kanpur G -dodododododododo	dodoGHS, Jaipurdododododododododododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe Arunachal Prad. P & T 356. Dr. L.R. Phukan P & T Gauhati P & T. 357. Dr. P.C. Sinha Dte.G.H.S. Delhi Adam. 358. Dr. S. Radhakrishan PHO, Madras APHO, Madras. 359. Dr. N.C. Kar CGHS, Calcutta CGHS, Jaipur 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. CGHS, Nagpur 361. Dr. (Smt.) S. Ghosh CGHS, Calcutta HHO, Patna CGHS, Calcutta CGHS, Nagpur 362. Dr. R.C. Sinha CGHS, Calcutta CGHS, Nagpur 363. Dr. (Smt.) Lalrintluangi do CGHS, Allahabad PHO, Bombay 364. Dr. Dr. R.N. Dey PHO, Bombay PHO, Bombay 365. Dr. S.N. Sen Gunta Arunachal Prad. P.H.O, Cochin. 366. Dr. (Smt.) L. Mongpiur -do-CGHS, Hyderabad	•
286. 287. 289. 291. 292. 293. 294. 295. 297. 298.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (5mt.) Sudha Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododododododo	dodo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. R.C. Sinha 364. Dr. R.C. Sinha 365. Dr. R.C. Sinha 366. Dr. R.S. Ben Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Amla Das 368	•
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 207. 298. 299.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sud m Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivast wa Dr. (Snt.) Satyabhama Dev Dr. J.R. Ray	-do- R. H.O. Hyderabad CGHS, Jaipur G -do- CGHS, Kanpur G -dodododododododo	dodoGHS, Jaipurdododododododododododododododo	353. Dr. K.S. Sikdar 374. Dr. S.K. Tandon 375. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.C. Sinha 365. Dr. E.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Amla Das 368. Dr. Tulsi Dev Datta CGHS, Kanpur P& T Belhi Admn. P& T Guhati P& T Delhi Admn. P& T CGHS, Calcutta CGHS, Nagpur CGHS, Allahabad PHO, Bombay PHO, Bombay PHO, Bombay PHO, Bombay Arunuchal Prad. P. H.O, Cochin. CGHS, Hyderabad AIJH & PH, Cal. CGHS, Allahabad 10MLF Ongn: CGHS, Jaipur CGHS, Jaipur CGHS, Hyderabad	•
286. 287. 289. 291. 292. 293. 294. 295. 297. 298.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sud m Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivast wa Dr. (Snt.) Satyabhama Dev Dr. J.R. Ray	-do- R. H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow CGHS, Enubaneswa CGHS, Enubaneswa CGHS, Enubaneswa	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe Arunachal Prad. P & T 356. Dr. L.R. Phukan P & T Gauhati P & T. 357. Dr. P.C. Sinha Dte.G.H.S. Delhi Adam. 358. Dr. S. Radhakrishan PHO, Madras APHO, Madras. 359. Dr. N.C. Kar CGHS, Calcutta CGHS, Jaipur 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. CGHS, Nagpur 361. Dr. (Smt.) S. Ghosh CGHS, Calcutta HHO, Patna CGHS, Calcutta CGHS, Nagpur 362. Dr. R.C. Sinha CGHS, Calcutta CGHS, Nagpur 363. Dr. (Smt.) Lalrintluangi CGHS, Calcutta CGHS, Nagpur 364. Dr. Dr. R.N. Dey PHO, Bombay PHO, Bombay 365. Dr. (Smt.) L. Mongpiur 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Amla Das AIM & PH, Cal. CGHS, Allahabad 368. Dr. Dr. Tulsi Dev Datta 10MLF Orgn: CGHS, Jaipur	•
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 207. 298. 299.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sud m Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivast wa Dr. (Smt.) Satyabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Malkendra	-do- R.H.O. Hyderabad CGHS, Jaipur CGHS, Kanpur CGHS, Kanpur CGHS, Kanpur CGHS, Lucknow CGHS, Lucknow CGHS, Lucknow 1. P & T Bhubaneswar CGHS, Ehubaneswar CGHS, Macrut CGHS	dodo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe Arunachal Prad. P & T 356. Dr. L.R. Phukan P & T Gauhati P & T. 357. Dr. P.C. Sinha Dte.G.H.S. Delhi Adam. 358. Dr. S. Radhakrishan PHO, Madras APHO, Madras. 359. Dr. N.C. Kar CGHS, Calcutta CGHS, Jaipur 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. CGHS, Nagpur 361. Dr. (Smt.) S. Ghosh CGHS, Calcutta HHO, Patna CGHS, Calcutta CGHS, Nagpur 362. Dr. R.C. Sinha CGHS, Calcutta CGHS, Nagpur 363. Dr. (Smt.) Lalrintluangi do- CGHS, Allahabad PHO, Bombay Arunachal Prad. P.H.O, Cochin. 364. Dr. Dr. R.N. Dey PHO, Bombay PHO, Bombay Arunachal Prad. P.H.O, Cochin. 365. Dr. (Smt.) L. Mongpiur do- CGHS, Hyderabad PHO, Dr. (Smt.) L. Mongpiur do- CGHS, Allahabad CGHS, Dr. (Smt.) Amla Das Allh & PH, Cal. CGHS, Allahabad CGHS, Dr. Wr. Tulsi Dev Datta 10MLF Orgn: CGHS, Allahabad CGHS, Allahabad CGHS, Dr. Magendra Mohan Mazumdar All APH APH CGHS, Allahabad CGH	•
286. 287. 288. 289. 291. 292. 293. 294. 295. 297. 298. 299. 300. 301.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sud m Singhal Dp. R.P. Pendey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (Smt.) Satyabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa	-do- R.H.O. Hyderabad CGHS, Jaipur CGHS, Jaipur CGHS, Kanpur CGHS, Kanpur CGHS, Lucknow CGHS, Lucknow CGHS, Enub-negwar CGHS, Enub-negwar CGHS, Marcut CGHS, Marcut CGHS	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. R.C. Sinha 364. Dr. R.C. Sinha 365. Dr. R.C. Sinha 366. Dr. R.S. Sen Gunta 367. Dr. S.N. Sen Gunta 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Makhopadhyay 370. Dr. A.M. Mukhopadhyay S.J. Hosp. CGHS, Kanpur APHO, Madras APHO, Madras CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad CGHS, Hyderabad Arunuchal Prad. CGHS, Hyderabad AITH & PH, Cal. CGHS, Allahabad CGHS, Allahabad	•
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 207. 298. 299. 300. 301. 302.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chondra Dr. R.P. Jauhari DE. (5mt.) Sudha Singhal Dp. R.P. Pondey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Sotyabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan	-do- R.H.O. Hyderabad CGHS, Jaipur CGHS, Kanpur CGHS, Kanpur CGHS, Kanpur CGHS, Lucknow CGHS, Lucknow CGHS, Lucknow 1. P & T Bhubaneswar CGHS, Ehubaneswar CGHS, Macrut CGHS	dodo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. R.C. Sinha 364. Dr. R.C. Sinha 365. Dr. R.C. Sinha 366. Dr. R.S. Sen Gunta 367. Dr. S.N. Sen Gunta 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Nr. Tulsi Dev Datta 369. Dr. Makhopadhyay 370. Dr. A.M. Mukhopadhyay S.J. Hosp. CGHS, Kanpur APHO, Madras APHO, Madras CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad CGHS, Hyderabad Arunuchal Prad. CGHS, Hyderabad AITH & PH, Cal. CGHS, Allahabad CGHS, Allahabad	•
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 297. 298. 299. 300. 301. 302. 303.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari De. (5mt.) Sudhm Singhal Dp. R.P. Pondey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhuboneswa CGHS, Enubuneswa CGHS, Merut Co -dododo-	dodo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. R.C. Sinha 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Bendakrishan 366. Dr. Dr. R.N. Dey 367. Dr. Sikunar Binwas 368. Dr. Dr. A.M. Mukhopadhyay 369. Dr. A.M. Mukhopadhyay 361. Dr. Súkunar Binwas CCHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad CGHS, Calcutta CGHS, Allahabad CGHS, Hyderabad Arunuchal Prad. CGHS, Hyderabad AIH & PH, Cal. CGHS, Allahabad	•
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 207. 298. 299. 300. 301. 302.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari De. (5mt.) Sudhm Singhal Dp. R.P. Pondey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain	-do- R.H.O. Hyderabad CGHS, Jaipur CGHS, Jaipur CGHS, Kanpur CGHS, Kanpur CGHS, Lucknow CGHS, Lucknow CGHS, Lucknow CGHS, Ehubenegwar CGHS, Merut CGHS	do	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. S.R. Sen Gunta 367. Dr. Sikunar Biswus 368. Dr. A.M. Mukhopadhyay 371. Dr. Sükunar Biswus 372. Dr. H.R. Barlsskar CGHS, Calcutta CGHS, Calcutta CGHS, Nagpur CGHS, Allahabad PHO, Bombay	
286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 297. 298. 299. 300. 301. 302. 303.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. (5mt.) Sudm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Roy Dr. J.R. Roy Dr. U.C. Mahrendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella	-do- R.II.O. Hyderabad CGHS, Jaipur C -dodododododododo	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.N. Sen Gunta 366. Dr. (Smt.) Lalrintluangi 367. Dr. Sikunar Biswas 368. Dr. Dr. A.M. Mukhopadhyay 371. Dr. Sukunar Biswas 372. Dr. H.R. Borbay 373. Dr. (Smt.) S. Sahancy 374. Dr. (Smt.) Sahancy 375. Dr. (Smt.) S. Sahancy 376. Dr. (Smt.) L. Borbay 377. Dr. Sikunar Biswas 377. Dr. (Smt.) S. Sahancy 378. Dr. (Smt.) S. Sahancy 379. Dr. M.R. Borbay 370. Dr. A.M. Mukhopadhyay 371. Dr. Sukunar Biswas 372. Dr. H.R. Borbay 373. Dr. (Smt.) S. Sahancy 374. Dr. (Smt.) S. Sahancy 375. Dr. M. Mukhopadhyay 377. Dr. (Smt.) S. Sahancy 378. Dr. (Smt.) S. Sahancy 379. Dr. M.R. Borbay 370. M.R. Sikunar Biswas 370. Dr. M.R. Borbay 371. Dr. (Smt.) S. Sahancy 372. Dr. H.R. Borbay 373. Dr. (Smt.) S. Sahancy 374. Dr. (Smt.) S. Sahancy 375. Dr. M.R. Mukhopadhyay 377. Dr. (Smt.) S. Sahancy 378. Dr. (Smt.) S. Sahancy 379. Dr. M.R. Borbay 370. Dr. M.R. Borbay 370. Dr. M.R. Borbay 371. Dr. (Smt.) S. Sahancy 372. Dr. H.R. Borbay 373. Dr. (Smt.) S. Sahancy	
286. 287. 289. 200. 291. 202. 293. 294. 295. 100. 301. 302. 303. 305.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. (5mt.) Sityabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Mahkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella	_do_ R.H.O. Hyderabad CGHS, Jaipur C _do_ CGHS, Kanpur C _dodododododododo	do	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon (IMC & SK Hosp. Delhi Adam.) 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 369. Dr. Tulsi Dev Datta 369. Dr. R. Sendura Mahan Mazumdar AII H & PH 369. Dr. A.M. Mukhopadhyay 371. Dr. Sükunar Binwus 372. Dr. H.R. Berleskar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohenty 10 MLWF P& T P& T Ph. Tulsakhapat PHO, Visakhapat PHO, Visakhapat PA T AIIPMER, Bombay PHO, Visakhapat	
286. 287. 289. 299. 291. 292. 293. 294. 295. 297. 298. 300. 301. 302. 303. 304. 305. 306.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dr. G. Duth Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Mahrandra Dr. Ranvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella Dr. (5mt.) Vasantha Chella Dr. (5mt.) Vasantha Chella Dr. (5mt.) Vasantha Chella	-do- R.II.O. Hyderabad CGHS, Jaipur C -dodododododododo	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 359. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) Ania Das 369. Dr. (Smt.) Ania Das 360. Dr. (Smt.) L. Mongpiur 360. Dr. (Smt.) Ania Das 361. Dr. (Smt.) L. Mongpiur 362. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Ania Das 368. Dr. Dr. Tulsi Dev Datta 369. Dr. kegendra Mohan Mazumdar AII H & PH, Cal. CGHS, Jaipur CGHS, Hyderabad 370. Dr. A.M. Mukhopadhyay 371. Dr. Sükunar Biswas 372. Dr. H.R. Barlaskar 373. Dr. (Smt.) S. Sahaney 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Barlaskar 376. Dr. (Smt.) S. Sahaney 3774. Dr. P.K. Mohanty 3775. Dr. (Smt.) Mandula Bhatnasar (M deputation P & T	
286. 287. 289. 200. 291. 202. 293. 294. 295. 100. 301. 302. 303. 305.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. (5mt.) Sityabhama Dev Dr. J.R. Ray Dr. J.R. Ray Dr. J.R. Ray Dr. U.C. Mahkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- CGHS, Lucknow CC -do- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Phubaneswar CGHS, Marrut CO -dodododododododo	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) Lalrintluangi 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. (Smt.) Amla Das 360. Dr. (Smt.) Amla Das 361. Dr. (Smt.) L. Mongpiur 362. Dr. Sikunar Biswus 363. Dr. (Smt.) L. Mukhopadhyay 364. Dr. Dr. Sukunar Biswus 365. Dr. Sikunar Biswus 366. Dr. (Smt.) S. Sahancy 371. Dr. Sukunar Biswus 372. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Manjula Bhatnagar (n. deputation 376. Dr. (Smt.) Manjula Bhatnagar (n. deputation 377. Dr. (Smt.) Manjula Bhatnagar (n. deputation 377. T. Indore	
286. 287. 289. 299. 291. 292. 293. 294. 295. 297. 298. 300. 301. 302. 303. 304. 305. 306.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (Smt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhari Dr. (Smt.) Sudha Singhal Dr. J.K. Jain Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (Smt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Makendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.S. Jain Dr. (Smt.) Vasantha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.B. Chourikar	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Ehubuneswar CGHS, Marrut CG -dodododododododo	-dododo- CHS, Jaipur -do- CHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.M. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. Csat.) Amla Das 369. Dr. Nagendra Mohan Mazumdar 360. Dr. Kagendra Mohan Mazumdar 361. Dr. Sūkunar Biswas 362. Dr. A.M. Mukhopadhyay 363. Dr. (Smt.) L. Barlaskar 364. Dr. Dr. A.M. Mukhopadhyay 365. Dr. Sūkunar Biswas 366. Dr. Csmt.) S. Sahancy 377. Dr. (Smt.) S. Sahancy 378. Dr. (Smt.) S. Sahancy 379. Dr. K. Mohanty 379. Dr. (Smt.) S. Sahancy 379. Dr. (Smt.) Manjula Bhatnagar (n. deputation P & T C.A. T. Indore (D/Atomic Energy)	
286. 287. 289. 299. 291. 292. 293. 294. 295. 297. 298. 300. 301. 302. 303. 304. 305. 306. 307. 308.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dp. R.P. Jauhori Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Mahkendra Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella Dr. (5mt.) Vasantha Chella Dr. M.S. Noor Mohamad Dr. B.B. Chourikar Dr. B.K. Sinha	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswa CGHS, Marut Co -dododododododod	-dodo- OHS, Jaipur -do- OHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tanton 355. Dr. S.B. Acharjoe 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. H.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Amla Das 368. Dr. (Smt.) Amla Das 369. Dr. kegendre Mohan Mazumdar AIT H & PH 369. Dr. A.M. Mukhopadhyay 371. Dr. Sukumar Biswas 372. Dr. H.R. Barlackar 373. Dr. (Smt.) S. Sahaney 376. Dr. (Smt.) Manjula Bhatnagar (n. deputation P & T C.A. T. Indore (DAtomic Energy) FRI, Dehradun 371. Anla Admn. 376. Dr. (Smt.) Sarla Kakkar CGHS, Kaleutta CGHS, Nagpur CGHS, Allahabad CGHS, Hyderabad AIH & PH, Cal. CGHS, Hyderabad AII & APH CGHS, Allahabad CGHS, Calcutta CGHS, Nagpur CGHS, Nag	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 297. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmitha Chella Dr. (5mt.) Vasmitha Chella Dr. M.S. Noor Mohamad Dr. B.B. Chourikar Dr. B.K. Sinha Dr. K.P. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dodododododododo	-dododo- CHS, Jaipur -do- CHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.N. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. Dr. Tulsi Dev Datta 369. Dr. Kigendre Mohan Mazumdar 369. Dr. Kigendre Mohan Mazumdar 360. Dr. (Smt.) Sahancy 370. Dr. A.M. Mukhopadhyay 371. Dr. Sūkuner Biswas 372. Dr. (Smt.) Sarla Kākkar 376. Dr. (Smt.) Manjula Bhatnagar (m deputation 376. Dr. (Smt.) Sarla Kākkar 377. Dr. M. Sarkar 377. Dr. M. Sarkar CHIS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad CGHS, Hyderabad AIH & PH, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad	
286. 287. 289. 299. 291. 292. 293. 294. 295. 297. 298. 300. 301. 302. 303. 304. 305. 306. 307. 308.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Kaur Dr. Sudhir Chandra Dr. R.P. Jauhori Dp. R.P. Jauhori Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Dutta Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Mahkendra Dr. B.L. Kanchan Dr. B.S. Jain Dr. (5mt.) Vasantha Chella Dr. (5mt.) Vasantha Chella Dr. M.S. Noor Mohamad Dr. B.B. Chourikar Dr. B.K. Sinha	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Radhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. Dr. Tulsi Dev Datta 369. Dr. Kegendre Mohan Mazumdar 369. Dr. Kegendre Mohan Mazumdar 360. Dr. (Smt.) Sahaney 361. Dr. (Smt.) S. Sahaney 362. Dr. R.C. Sinha 363. Dr. (Smt.) L. Mongpiur 364. Dr. Sikunar Biswus 365. Dr. Sukunar Biswus 366. Dr. (Smt.) S. Sahaney 371. Dr. Sukunar Biswus 372. Dr. H.R. Berlackar 373. Dr. (Smt.) Sarla Kakkar 375. Dr. (Smt.) Sarla Kakkar 376. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 378. Dr. Gulshaa Rai Sethi Debradun P & T Arunachal Prad. P & T P & T Apho. Madras. CGHS, Calcutta CGHS, Nagpur CGHS, Allahabad CGHS, Hyderabad Allh & PH, Cal. CGHS, Hyderabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Cal. CGHS, Allahabad	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 297. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnagar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmitha Chella Dr. (5mt.) Vasmitha Chella Dr. M.S. Noor Mohamad Dr. B.B. Chourikar Dr. B.K. Sinha Dr. K.P. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- CHS, Jaipur -do- CHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 360. Dr. (Smt.) Amla Das 361. Dr. (Smt.) Amla Das 362. Dr. R.C. Sinha 364. Dr. Dr. Tulsi Dev Datta 365. Dr. (Smt.) L. Mongpiur 366. Dr. (Smt.) Amla Das 367. Dr. Sukunar Biswas 368. Dr. Dr. Tulsi Dev Datta 369. Dr. Sukunar Biswas 370. Dr. A.M. Mukhopadhyay 371. Dr. Sukunar Biswas 372. Dr. H.R. Barlackar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Manjula Bhatnagar 376. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 377. Dr. M. Sarkar 378. Dr. Gulshaq Rai Sethi 378. Dr. Gulshaq Rai Sethi 379. Dr. R. Sukunar 371. Dr. R. Sarkar 377. Dr. M. Sarkar 378. Dr. Gulshaq Rai Sethi	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 297. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. S.R. Sen Gunta 360. Dr. (Smt.) L. Mongpiur 361. Dr. (Smt.) L. Mongpiur 362. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. Sikuner Biswas 368. Dr. Dr. Tulsi Dev Datta 369. Dr. kegendra Mohan Mazumdar AII H & PH. 369. Dr. A.M. Mukhopadhyay 371. Dr. Sükuner Biswas 372. Dr. H.R. Barlackar 373. Dr. (Smt.) S. Sahaney 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Manjula Bhatnagar (Mr deputation P & T C.A. T. Indors (D/Atomic Energy) 376. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 378. Dr. Gulshaa Rai Sethi Dehradun 379. Dr. Lexal Narain Das CMLMF, Dhanbad CGHS, Pune CGHS, Kanpur CGHS, Nagpur CGHS, Nagpur CGHS, Allahabad CGHS, Jaipur CGHS, Allahabad CGHS, Pune CGHS, Allahabad CGHS, Pune CGHS, Calcutta CGHS, Allahabad CGHS, Pune CGHS, Allahabad CGHS, Pune CGHS, Calcutta CGHS, Hyderabad AII H & PH. CGHS, Allahabad CGHS, Pune CGHS, CHLL CGHS, CHLL CGHS, Allahabad CGHS, Pune CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CGHS, Nagpur CG	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 297. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Rednakrishan 358. Dr. S. Rednakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 369. Dr. Regendre Mohan Mazumdar 370. Dr. A.M. Mukhopadhyay 371. Dr. Sikunar Binwus 372. Dr. H.R. Berleskar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohenty 375. Dr. (Smt.) Sarkar 376. Dr. (Smt.) Sarkar 377. Dr. M. Sarkar 378. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 379. Dr. Aloy Kumar 370. Dr. Aloy Kumar 370. Dr. Aloy Kumar 371. Dr. Lexad Narain Das 372. Dr. Aloy Kumar 373. Dr. (Smt.) Sarla Kakkar 374. Dr. Gulshae Rai Sethi 375. Dr. Aloy Kumar 376. Dr. Aloy Kumar 377. Dr. Aloy Kumar 377. Dr. Aloy Kumar 378. Dr. Aloy Kumar 379. Dr. Aloy Kumar 379. Dr. Aloy Kumar 370. Dr. Aloy Kumar	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 200. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjoe 355. Dr. S.B. Acharjoe 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. H.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) Amla Das 368. Dr. (Smt.) Amla Das 369. Dr. kegendre Mohan Mazumdar AIT H &PH 369. Dr. A.M. Mukhopadhyay 370. Dr. A.M. Mukhopadhyay 371. Dr. Sukumar Biswas 372. Dr. H.R. Barlackar 373. Dr. (Smt.) S. Sanancy 374. Dr. P.K. Mohanty 376. Dr. (Smt.) Sarkar 377. Dr. M. Sarkar 378. Dr. Gulshan Razin Das 379. Dr. Lexand Narain Das 370. Dr. Lexand Narain Das 371. Dr. Lexand Narain Das 372. Dr. Lexand Narain Das 373. Dr. Lexand Narain Das 374. Dr. Lexand Narain Das 375. Dr. Lexand Narain Das 376. Dr. Lexand Narain Das 377. Dr. Lexand Narain Das 378. Dr. Lexand Narain Das 379. Dr. Lexand Narain Das 370. Dr. Lexand Narain Das 370. Dr. Lexand Narain Das 371. Dr. Lexand Narain Das 372. Dr. Lexand Narain Das 373. Dr. Lexand Narain Das 374. Dr. Lexand Narain Das 375. Dr. Lexand Narain Das 376. Dr. Lexand Narain Das 377. Dr. Lexand Narain Das 378. Dr. Lexand Narain Das 379. Dr. Lexand Narain Das	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 200. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. L.R. Phukan 357. Dr. P.C. Sinha 358. Dr. S. Rednakrishan 358. Dr. S. Rednakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (Smt.) Lalrintluangi 364. Dr. Dr. R.N. Dey 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. Tulsi Dev Datta 369. Dr. Regendre Mohan Mazumdar 370. Dr. A.M. Mukhopadhyay 371. Dr. Sikunar Binwus 372. Dr. H.R. Berleskar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohenty 375. Dr. (Smt.) Sarkar 376. Dr. (Smt.) Sarkar 377. Dr. M. Sarkar 378. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 379. Dr. Aloy Kumar 370. Dr. Aloy Kumar 370. Dr. Aloy Kumar 371. Dr. Lexad Narain Das 372. Dr. Aloy Kumar 373. Dr. (Smt.) Sarla Kakkar 374. Dr. Gulshae Rai Sethi 375. Dr. Aloy Kumar 376. Dr. Aloy Kumar 377. Dr. Aloy Kumar 377. Dr. Aloy Kumar 378. Dr. Aloy Kumar 379. Dr. Aloy Kumar 379. Dr. Aloy Kumar 370. Dr. Aloy Kumar	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 200. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. S.B. Acharjee 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (fimt.) Lalrintluangi 364. Dr. Dr. R.N. Doy 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. S.R. Sen Gunta 369. Dr. (Smt.) Mala Das 369. Dr. A.M. Mukhopadhyay 371. Dr. Sikunar Biswus 372. Dr. H.R. Barkeskar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Sarla Kakkar 377. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 378. Dr. Gulshaa Rai Sethi 379. Dr. A.Joy Kumar Bhattacharjee 380. Dr. Ajoy Kumar Bhattacharjee 381. Colleutta 382. Colles, Calcutta Colls, Ranpur AII H & PH Colleutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Mandan Colls, Calcutta Colls, Ca	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 200. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 354. Dr. S.K. Tandon 355. Dr. S.B. Acharjee 356. Dr. S.B. Acharjee 357. Dr. P.C. Sinha 358. Dr. S. Redhakrishan 359. Dr. N.C. Kar 360. Dr. (Smt.) Swasti Mahapatra CMLW Orgn. 361. Dr. (Smt.) S. Ghosh 362. Dr. R.C. Sinha 363. Dr. (fimt.) Lalrintluangi 364. Dr. Dr. R.N. Doy 365. Dr. S.R. Sen Gunta 366. Dr. (Smt.) L. Mongpiur 367. Dr. (Smt.) L. Mongpiur 368. Dr. (Smt.) L. Mongpiur 369. Dr. S.R. Sen Gunta 369. Dr. (Smt.) Mala Das 369. Dr. A.M. Mukhopadhyay 371. Dr. Sikunar Biswus 372. Dr. H.R. Barkeskar 373. Dr. (Smt.) S. Sahancy 374. Dr. P.K. Mohanty 375. Dr. (Smt.) Sarla Kakkar 377. Dr. (Smt.) Sarla Kakkar 377. Dr. M. Sarkar 378. Dr. Gulshaa Rai Sethi 379. Dr. A.Joy Kumar Bhattacharjee 380. Dr. Ajoy Kumar Bhattacharjee 381. Colleutta 382. Colles, Calcutta Colls, Ranpur AII H & PH Colleutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Allahabad Colls, Calcutta Colls, Mandan Colls, Calcutta Colls, Ca	
286. 287. 289. 291. 292. 291. 292. 293. 294. 295. 297. 298. 200. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 374. Dr. S.K. Tandon 375. Dr. S.B. Acharjoe 375. Dr. S.B. Acharjoe 376. Dr. L.R. Phukan 377. Dr. P.C. Sinha 378. Dr. S. Rudhakrishan 378. Dr. S. Rudhakrishan 379. Dr. N.C. Kar 379. Dr. N.C. Kar 380. Dr. (Smt.) Swasti Mahapatra CMLM Orgn. 381. Dr. (Smt.) S. Ghosh 382. Dr. R.C. Sinha 383. Dr. (Smt.) S. Ghosh 384. Dr. R.C. Sinha 385. Dr. S. Rudhakrishan 385. Dr. S. Rudhakrishan 386. Dr. R.C. Sinha 386. Dr. R.C. Sinha 387. Dr. R.N. Doy 388. Dr. S. Sen Gunta 388. Dr. (Smt.) Lalrintluangi 389. Dr. R.N. Doy 389. Dr. R.N. Doy 389. Dr. S. Sen Gunta 389. Dr. S. Sen Gunta 389. Dr. Sen Sen Gunta 389. Dr. Rudhahad Mazumdar 389. Dr. Rudhahad Mazumdar 389. Dr. Rudhahad 389. Dr. Rudhahad 389. Dr. Rudhahad 389. Dr. S. Sahaney 389. Dr. (Smt.) S. Sahaney 389. Dr. (Smt.) Sarla Kakkar 389. Dr. Gulshan Rai Sethi 380. Dr. Ajoy Kumar 380. Dr. Ajoy Kumar Bhattacharjee CGHS, Calcutta CGHS, Kanpur P & T Delhi Admn. APHO, Madras CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Allahabad CGHS, Hyderabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Calcutta CGHS, Allahabad CGHS, Allahabad CGHS, Calcutta CGHS, Allahabad CGHS, Pune CALT. Indors (CALT. Indors (CALT. Indors (CALT. Indors) CALT. Indors (CALT. Indors) C	
286. 287. 289. 299. 291. 292. 293. 294. 295. 295. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309.	Dr. M. Bhaskara Rao Dr. S.K. Chakraborty Dr. V.S. Bhatnogar Dr. S.K. Garg Dr. V.K. Bhatia Dr. (5mt.) T. Knur Dr. Sudhir Chandra Dr. R.P. Jauhari Dp. (5mt.) Sudhm Singhal Dp. R.P. Pandey Dr. J.K. Jain Dr. S.C. Duttn Dr. K.N. Crivastava Dr. (5mt.) Satyabhama Dev Dr. J.R. Ray Dr. U.C. Malkendra Dr. Renvir Bawa Dr. B.L. Kanchan Dr. B.E. Jain Dr. (5mt.) Vasmatha Chella Dr. (5mt.) Vasmatha Chella Dr. E. Jayarama Dr. M.S. Noor Mohamad Dr. B.R. Chourikar Dr. B.K. Singh Dr. B.K. Singh	-do- R.H.O. Hyderabad CGHS, Jaipur C -do- CGHS, Kanpur C -dododododododo- RHO, Lucknow 1 P & T Bhubaneswar CGHS, Enubaneswar CGHS, Macrut Co -dodododododo- CGHS, Madras CG -dodododododododo	-dododo- GHS, Jaipur -do- GHS, Kanpur -dodododododododo	353. Dr. K.S. Sikdar 374. Dr. S.K. Tandon 375. Dr. S.B. Acharjoe 375. Dr. S.B. Acharjoe 376. Dr. L.R. Phukan 377. Dr. P.C. Sinha 378. Dr. S. Rudhakrishan 378. Dr. S. Rudhakrishan 379. Dr. N.C. Kar 379. Dr. N.C. Kar 380. Dr. (Smt.) Swasti Mahapatra CMLM Orgn. 381. Dr. (Smt.) S. Ghosh 382. Dr. R.C. Sinha 383. Dr. (Smt.) S. Ghosh 384. Dr. R.C. Sinha 385. Dr. S. Rudhakrishan 385. Dr. S. Rudhakrishan 386. Dr. R.C. Sinha 386. Dr. R.C. Sinha 387. Dr. R.N. Doy 388. Dr. S. Sen Gunta 388. Dr. (Smt.) Lalrintluangi 389. Dr. R.N. Doy 389. Dr. R.N. Doy 389. Dr. S. Sen Gunta 389. Dr. S. Sen Gunta 389. Dr. Sen Sen Gunta 389. Dr. Rudhahad Mazumdar 389. Dr. Rudhahad Mazumdar 389. Dr. Rudhahad 389. Dr. Rudhahad 389. Dr. Rudhahad 389. Dr. S. Sahaney 389. Dr. (Smt.) S. Sahaney 389. Dr. (Smt.) Sarla Kakkar 389. Dr. Gulshan Rai Sethi 380. Dr. Ajoy Kumar 380. Dr. Ajoy Kumar Bhattacharjee CGHS, Calcutta CGHS, Kanpur P & T Delhi Admn. APHO, Madras CGHS, Calcutta CGHS, Nagpur CGHS, Calcutta CGHS, Allahabad CGHS, Hyderabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Allahabad CGHS, Calcutta CGHS, Allahabad CGHS, Allahabad CGHS, Calcutta CGHS, Allahabad CGHS, Pune CALT. Indors (CALT. Indors (CALT. Indors (CALT. Indors) CALT. Indors (CALT. Indors) C	

No.A. 32012/3/87-CHS.II

Government of India

Ministry of Health & Family Welfare

New Delhi, dated the 16'th Sept.87

To,

ببلر

All participating Units/
Organisations of CHS.

(Except DGHS, Postal Services, Board, Ministry of Labour, Delhi Admn., Assam Rifles, A& N. Admn.

Ministry of Urban Development and Ministry of

Finance.

Sir,

I am directed to say that it may be recalled that Doctors Association had submitted a memorandum of demands to the Govt. before going on strike on the 20°th July. 1987. One of the demands of the General Duty Officers was that they should have minimum three time bound promotions in the first 15 years of service. In this context and in order to remove stagnation in the Grade of Senior Medical Officer of the CHS, it has been proposed that a Senior Medical Officer with a total of 12 years of regular service in Group 'A' and who has rendered 2 years of service as Senior Medical Officer on regular basis may be considered for promotion to the grade of Chief Medical Officer in the Scale of Rs.3700-5000 on the basis of Seniority -cum- fitness. This promotion will be on' Functional basis, involving upgradation of upto 500 posts of Senior Medical Officers to the grade of Chief Medical Officers for the service as a whole.

2. Before this Ministry goes ahead with the proposal, it is requested that this Ministry may please be informed of the number of functional posts of Chief Medical Officers which are likely to be available in your Department/Organisation indicating the names of the Hospitals/dispensaries/Regional Offices etc. and the number of posts of Chief Medical Officers required in these organisations/institutions etc. with the functional justifications, latesy by 30 th September 1987. This will involve upgradation of the existing posts of Senior Medical Officers to those of Chief Medical Officers.

Yours faithfully,

Sd/-(RAVI DATT) UNDER SECRETARY TO THE GOVT. OF INDIA

Annexure - VI

IMMEDIATE/Registered
Dated 18.3.88

From;

Dr. R.R. Kishore Medical Officer Incharge, C.G.H.S., Dispensary No.5, 70 Avas- Vikas, Mall Avenue, Incknow.

To

The Secretary,
Ministry of Health and Family Welfare
Government of India,
Nirman-Bhawan,
NEW DEIHI.

Kind Attention- Shri S. V. Subramanyan, Joint Secretary

Subject:

Representation against order No. A 32012/1/88-CHS-II dated 14.3.88 from the Minstry of Health and F.W., Government of India regarding promotion of Senior Medical Officers to the post of Chief Medical Officer

Sir,

I am a Senior Class - I Scale Officer of Central Health Service since 1.1.1982 listed at 51.No.696 in order of Seniority in the Civil list.

of India vide their order mentioned above have circulated a list of 389 C.G.H.S. officers promoting them from the post of Senior Medical Officer (Rs.3000-4500) to the post of Chief Medical Officer (Rs.3700 -5000). These promotions have been made in pursuance to the assurance given by the Government to G.H.S. Officers at the time of their agitation in July. 1987 for a time bound promotion according to which a C.H.S. Officer with total 12 years of service including five years in the Sr. Medical Officer's scale was to be promoted to the Chief Medical Officers scale and as such the criterion for promotion has not been "Selection."

I have been very seriously prejuidiced by the above mentioned order as my name does not figure in the list of promotion though many officers much Junior to me are included as is evident by the following list.

S1.Name of the No. Officer	Sl.No. in the list	promotion	es per Civil
	the second secon		
1. Vishwa Nath Prasad Sriv	vastava	381	697
2. Ripu Deman Verma		3 89	758
7 A.V. Augsthi		383	715

S1. Name of the No. Officer	Sl.No.in the promotion list	Seniority No. as per Civil list.
4. T.C.Malik	382	702
5. Smt. Sudha Singhal	293	703
6. R.P. Jauhari	292	706
7. Smt. Karuna Sood	153	698
8. Suranjit Deb	154	704
9. Samarendra Deb	155	709
10. Dr. (Km.) K.K. Veni	156	711
11. V.K. Saxena	157	714
12- Smt. Suniti Bhargava	158	7 1 6
13. Km. Uma Kathur	159	7 18
14. T.K. Kanji Ial	160	719
15. Smt. Manju Gupta	161	72 2
16. Baleshwar Singh	162	725
17. Smt. Manju Rani Somwal	163	730
18. T.K. Talukdar	164	732
19. Shama Prasad Chatterji	165	734
20. Sobhan Sarkar	166	737
21. Smt. Satya Bhama Deyi	298	736
22. Shashi Bhushen Das	167	738
23. S.C. Pradhan	168	739
24. Smt. Meera Srivaetava	169	741
25. Spt. Iqbal Kaur Judge	17.1	744
26. Smt. Sunanda Halhotra	170	742
27. Smt. Shashi Saini	172	745
28. H.C. Nath	173	750
29. G.L. Kak	174	754
30. Bikash Bagehi	175	759

For the sake of ready reference I am submitting my service history as follows:

On the recommendations of U.P.S.C. Iwas appointed as Medical Officer on regular basis w.e.f. 20.3.71 under Ministry of Health and F.W., Government of India and letter on after screaning I was placed in the Jr. Class. I Scale of CHS (700-1300) w.e.f. 1.1.1973 vide Ministry of Health and F.W., order No. A-11014/16/84-CHS II dated 28.8.84 (Annexure-I).

I was allowed to Cross E/B. in the Jr. Class Scale (700-1300) w.e.f. due date i.c. 1.8.1978 vide Ministry of Health and F.W. order No.29018/7/84-CHS V dated January, 1985 (Annexure-II).

I was promoted to the Senior Class Scale of CHS (1100-1600) from due date i.e. 1.1.1982 under Ministry of Health and Family Welfare order No. A 11014/2/84-CHS-II dated 30.1.89 (Annexure -III).

Nothing adverse has been Communicated to me for the period after issuing of above said various orders of promotion and Crossing of E.B. including the orders of promotion to & Senior Class I- Scale, i.e. since 30.1.85 till date.

It is clear by the above account that there is absolutely no reason why I should not be placed in the Scale of Chief Medical Officers when Officers much junior to me have been granted that scale. In case the necessary orders are not issued immediately I may suffer an irrepairable and permanent damage to my career and I may have to work under my juniors and subordinates besides a recurrent financial loss.

I therefore, request you to kindly consider my case and take necessary action to issue the orders of my promotion to the post of Chief Medical Officer.

Encls: As above.

Yours faithfully,

(DR.R.R. KISHORE)